

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, June 11, 1977 | Jyaistha 21, 1899 (Saka)

NO. 12

11 A.M.

1. Oath or Affirmation

Shri A.E.T. Barrow made and subscribed the oath in English and took his seat in the House.

2. Obituary References

The Speaker made references to the passing away of (1) Shri S. B. Giri, who was a sitting Member of Lok Sabha; and (2) Shri Girija Sankar Guha, who was a Member of the Constituent Assembly and Provisional Parliament; Shri Hem Barua, who was a Member of the Second, Third and fourth Lok Sabha; and Shri K. C. Neogy, who was a Member of the Central Legislative Assembly, Constituent Assembly and Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Haryana published in Notification No. G.S.R. 201(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 202(E) in Gazette of India dated the 30th April, 1977. •

[P.T.O.]

- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Himachal Pradesh published in Notification No. G.S.R. 203(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 204(E) in Gazette of India dated the 30th April, 1977.
- (3) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Madhya Pradesh published in Notification No. G.S.R. 205(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 206 (E) in Gazette of India dated the 30th April, 1977.
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 207(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 208(E) in Gazette of India dated the 30th April, 1977.
- (5) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 209(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 210(E) in Gazette of India dated the 30th April, 1977.

- (6) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Rajasthan published in Notification No. G.S.R. 211(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 212(E) in Gazette of India dated the 30th April, 1977.
- (7) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. G.S.R. 213(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 214(E) in Gazette of India dated the 30th April, 1977.
- (8) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of West Bengal published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1977 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 216(E) in Gazette of India dated the 30th April, 1977.
- (9) (i) A copy of the Proclamation (Hindi and English versions) dated the 30th April, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Bihar published in Notification No. G.S.R. 217(E) in Gazette of India dated the 30th April, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 30th April, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 218(E) in Gazette of India dated the 30th April, 1977.

[P.T.O.]

- (10) (i) A copy of the Proclamation (Hindi and English version) dated the 16th May, 1977 issued by the Vice-President acting as President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 241(E) in Gazette of India dated the 16th May, 1977, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 16th May, 1977, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 242(E) in Gazette of India dated the 16th May, 1977.
- (iii) A copy of the Report (Hindi and English versions) dated the 15th May, 1977 of the Governor of Manipur to the Vice-President acting as President.
- * (11) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1975, along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.

*The Reports were previously laid on the Table on the 1st April, 1977.

- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1975 along with the Accounts and the Auditor's Report thereon.
- (12) A copy of Notification No. F.4(2)-W&M/77 (Hindi and English versions) published in Gazette of India dated the 30th May, 1977 announcing floatation of Market Loans by the Central Government.
- (13) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 280(E) in Gazette of India dated the 31st March, 1977, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (14) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 177(E) in Gazette of India dated the 9th April, 1977, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, together with an explanatory memorandum.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (a) G.S.R. 162(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.
 - (b) G.S.R. 164(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.

- (c) G.S.R. 168(E) published in Gazette of India dated the 6th April, 1977 together with an explanatory memorandum.
 - (d) G.S.R. 173(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.
 - (e) G.S.R. 174(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.
 - (f) G.S.R. 176(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.
 - (g) G.S.R. 185(E) published in Gazette of India dated the 15th April, 1977 together with an explanatory memorandum.
- 16) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 290 in Gazette of India dated the 5th March, 1977, under Sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, together with an explanatory memorandum.
- 17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (a) G.S.R. 203 published in Gazette of India dated the 12th February, 1977 together with an explanatory memorandum.
 - (b) G.S.R. 161(E) published in Gazette of India dated the 1st April, 1977 together with an explanatory memorandum.
 - (c) G.S.R. 172(E) published in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.
 - (d) G.S.R. 190(E) published in Gazette of India dated the 22nd April, 1977.
 - (e) G.S.R. 191(E) published in Gazette of India dated the 22nd April, 1977.
 - (f) G.S.R. 226(E) published in Gazette of India dated the 9th May, 1977 together with an explanatory memorandum.
 - (g) G.S.R. 235(E) published in Gazette of India dated the 11th May, 1977 together with an explanatory memorandum.

- (h) G.S.R. 243(E) published in Gazette of India dated the 18th May, 1977 together with an explanatory memorandum.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975:—
- (a) G.S.R. 171(E) published in Gazette of India dated the 9th April, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.
- (b) G.S.R. 193(E) published in Gazette of India dated the 26th April, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.
- (c) G.S.R. 234(E) published in Gazette of India dated the 11th May, 1977 making certain amendment to the Second Schedule to the Customs Tariff Act, 1975 together with an explanatory memorandum.
- (19) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (a) The Central Excise (Eighth Amendment) Rules, 1977 published in Notification No. G.S.R. 175(E) in Gazette of India dated the 9th April, 1977 together with an explanatory memorandum.
- (b) The Central Excise (Twelfth Amendment) Rules, 1977 published in Notification No. G.S.R. 659 in Gazette of India dated the 21st May, 1977.
- (20) A copy of Notification No. G.S.R. 899(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 1976 containing the Agreement between the Government of India and the Government of the United States of America for the avoidance of double taxation of income of enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964.
- (21) A copy of Notification No. G.S.R. 167(E) (Hindi and English versions) published in Gazette of India dated the 1st April, 1977 containing the Agreement between the Government of India and the Government of Malaysia for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964.

[P.T.O.]

- (22) A copy of Notification No. G.S.R. 170(E) published in Gazette of India dated the 7th April, 1977 containing Corrigendum to Notification No. G.S.R. 899(E) dated the 26th November, 1976.
- (23) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
- (i) The Additional Emoluments (Compulsory Deposit) Amendment Ordinance, 1977 (No. 7 of 1977) promulgated by the Vice-President acting as President on the 9th May, 1977.
 - (ii) The Yoga Undertakings (Taking Over of Management) Ordinance, 1977 (No. 8 of 1977) promulgated by the Vice-President acting as President on the 24th May, 1977.

4. Statement by Minister

The Minister of Railways laid on the Table a statement regarding accident to train No. 13 UP Tezapore Express between Udalguri and Rowta Bagan stations of Northeast Frontier Railway on 30-5-1977.

5. Government Bill—Introduced

The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1977

The motion for leave to introduce the Bill moved by Shri H. M. Patel was opposed. The motion was adopted and the Bill was introduced.

6. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Additional Emoluments (Compulsory Deposit) Amendment Ordinance, 1977 was laid on the Table.

7. The Budget (Railway)—1977-78

Prof. Madhu Dandavate presented a statement of estimated receipts and expenditure of the Government of India for the year 1977-78 in respect of Railways.

11.35 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th June, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 13, 1977|Jyaistha 23, 1899 (Saka)

No. 13

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri K. K. Warior, who was a Member of the Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1—5 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—147 and 149—175 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—
 - (i) The Assam Wild Life (Stock Declaration) Rules, 1977 published in Notification No. G.S.R. 34(E) in Gazette of India dated the 25th January, 1977.
 - (ii) The Assam Wild Life (Transactions and Taxidermy) Rules, 1977 published in Notification No. G.S.R. 35(E) in Gazette of India dated the 25th January, 1977.
 - (iii) The Meghalaya Wild Life (Stock Declaration) Rules, 1977 published in Notification No. G.S.R. 154(E) in Gazette of India dated the 1st April, 1977.
 - (iv) The Meghalaya Wild Life (Transactions and Taxidermy) Rules, 1977 published in Notification No. G.S.R. 155(E) in Gazette of India dated the 1st April, 1977.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 823(E) (Hindi and English versions) published in Gazette of India dated the 28th September, 1976, under sub-section (3) of section 36 of the Insecticides Act, 1968.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1974-75.
 - (b) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1976.
 - (b) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year ended 31st May, 1976 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (iv) (a) Review by the Government on the working of the Central Fisheries Corporation Limited, Howrah, for the year 1974-75.
 - (b) Annual Report of the Central Fisheries Corporation Limited, Howrah, for the year 1974-75 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (3) (iv) above.
- (5) A copy of the Annual Report of the Tamil Nadu Forest Plantation Corporation Limited, Tiruchirapalli, for the year 1974-75 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 36 of the Food Corporation Act, 1964:—
- (i) Annual Report of the Food Corporation of India for the year 1973-74 along with the Audited Accounts.
 - (ii) Annual Report of the Food Corporation of India for the year 1974-75 along with the Audited Accounts.

- (7) A copy of the Madurai City Municipal Corporation (Amendment) Act, 1977 (President's Act No. 7 of 1977) (Hindi and English versions) published in Gazette of India dated the 28th April, 1977, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1975-76.
- (9) (i) A copy of the Audit Report (Hindi and English versions) on the accounts of the National Council of Educational Research and Training for the year 1974-75.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1975-76.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (11) A copy of the Annual Accounts of the University of Delhi for the year 1974-75 together with Audit Report thereon (Hindi and English versions).
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 29 of the University of Hyderabad Act, 1974:—
(i) Certified Accounts of the University of Hyderabad for the year 1974-75.
(ii) Certified Accounts of the University of Hyderabad for the year 1975-76.
- (13) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
(i) Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Civil) Revenue Receipts—Vol. I—Indirect Taxes and Volume II—Direct Taxes.
(ii) Report of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Railways).
(iii) Report of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial)—Part IV—Individual points of interest and a Resume of the Company Auditors' Reports.
(iv) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part III—Neyveli Lignite Corporation Limited.
- (14) A copy of Appropriation Accounts, Railways, for 1975-76, Part I—Review (Hindi and English versions).

[R.T.O.]

- (15) A copy of Appropriation Accounts, Railways, for 1975-76, Part II—Detailed Appropriation Accounts (Hindi and English versions).
- (16) A copy of Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1975-76 (Hindi and English versions).
- (17) A copy of 'Economic Survey, 1976-77' (Hindi and English versions).
- (18) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1975-76 (Volumes I to III).

5. Assent to Bills

(i) Secretary-General laid on the Table following two Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Finance Bill, 1977.
- (2) The Food Corporations (Amendment) Bill, 1977.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Bill, 1977.
- (2) The Prevention of Publication of Objectionable Matter (Repeal) Bill, 1977.
- (3) The Parliamentary Proceedings (Protection of Publication) Bill, 1977.
- (4) The Disputed Elections (Prime Minister and Speaker) Bill, 1977.
- (5) The Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Bill, 1977.

6. Calling Attention

Shrimati Parvathi Krishnan called the attention of the Minister of Home Affairs to the reported incident of 13 Harijans having been burnt alive and one shot dead in Belchni village of Patna District, Bihar on 27th May, 1977.

The Minister of Home Affairs made a statement in regard thereto.

7. Statement by Minister

The Minister of Home Affairs made a statement regarding the reported death of some persons and injury to others as a result of police firing and clashes in several constituencies in Bihar on the 10th June, 1977 which was the first day of polling for elections to State Assembly.

8 The Budget (Railways)—1977-78

General Discussion on the Budget (Railways) for 1977-78 commenced.

The following Members took part in the debate:—

- (1) Shri T. A. Pai
(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.*)
- (2) Shri S. Kundu
- (3) Shri M. Satyanarayan Rao
- (4) Dr. Bapu Kaldate
- (5) Shri Annasaheb P. Shinde
- (6) Shri Samar Mukherjee
- (7) Shri Jagdambi Prasad Yadav
- (8) Shri George Fernandes
- (9) Shri B. Rachaiah
- (10) Shri Dharama Vir Vasisht
- (11) Shri Hukam Chand Kachwai
- (12) Shri V. M. Sudheeran

The discussion was not concluded.

9 Report of Business Advisory Committee

Shri Ravindra Verma presented the First Report of the Business Advisory Committee.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th June, 1977*)

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, June 14, 1977|Jyaistha 24, 1899 (Saka)

No. 14

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—24, 26, 28 and 29 were orally answered. Starred Question No. 30 had been postponed for answer on 21st June, 1977. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 176—375 were laid on the Table.

Statement by the Minister of Petroleum and Chemicals and Fertilizers (i) correcting the reply given on the 15th April, 1975 to Unstarred Question No. 1671 regarding firms manufacturing surgical instruments and (ii) giving reasons for delay in correcting the reply was also laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications under sub-section (3) of section 116 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) G.O.Ms. No. 370 published in Tamil Nadu Government Gazette dated the 23rd March, 1977 making certain amendments to the Religious Institutions (Custody, Investments and Lending or Borrowing of Moneys) Rules, 1963.
 - (ii) G.O.Ms. No. 655 published in Tamil Nadu Government Gazette dated the 26th May, 1976 making certain amendments to the Religious Institutions (Lease of Immoveable Property) Rules, 1963.
- (2) Two statements (Hindi and English versions) indicating reasons for not laying Hindi version of Notifications mentioned at item (1) above.

[P.T.O.]

- (3) A copy of the Disputed Elections (Prime Minister and Speaker) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 297(E) in Gazette of India dated the 21st April, 1977, under sub-section (3) of section 27 of the Disputed Elections (Prime Minister and Speaker) Act, 1977.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1973-74.
 - (ii) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1973-74.
 - (iii) Directors' Report and statement of accounts for the year 1973-74 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (4) above.
- (6) A copy of Notification No. 110/77-CE [G.S.R. 277(E)] (Hindi and English versions) published in Gazette of India dated the 13th June, 1977, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.

4. Calling Attention

Shrimati Parvathi Krishnan called the attention of the Minister of Home Affairs to the reported firing by police on workers of Dalli Rajhara mines of Bhilai Steel Plant on 3rd June, 1977 killing 8 workers and injuring many others.

The Minister of Home Affairs made a statement in regard thereto.

5. Motion regarding First Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 13th June, 1977.”

The motion was adopted.

6. The Budget (Railways)—1977-78

General Discussion on the Budget (Railways) for 1977-78 continued. The following Members took part in the debate:—

- (1) Shri Bashir Ahmad
- (2) Shri P. V. G. Raju
- (3) Shri S. Nanjeshu Gowda
- (4) Shri Mohd. Shafi Qureshi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri U. S. Patil
- (6) Shrimati Parvathi Krishnan
- (7) Shrimati Renuka Devi Barkataki
- (8) Shri Chitta Basu
- (9) Shri Rama Chandra Mallick
- (10) Shri B. P. Kadam
- (11) Dr. Murli Manohar Joshi
- (12) Shri George Mathew
- (13) Shri Dilip Chakravarty
- (14) Shri M. Ram Gopal Reddy
- (15) Shri Chaudhary Motibhai
- (16) Shri Jyotirmoy Bosu
- (17) Shri Maganti Ankineedu
- (18) Shri Vinodbhai B. Sheth
- (19) Dr. Vasant Kumar Pandit
- (20) Shri Durga Chand (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th June, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 15, 1977 | Jyaistha 25, 1899 (Saka)

No. 15

11 A.M.

1. Starred Questions

Starred Questions Nos. 41, 42, 44, 45, 47 and 49 were orally answered. Starred Questions Nos. 55 and 59 had been postponed for answer on 22nd June, 1977. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 377—379, 381—431, 433—451, 453—490, 492—523, 525—554 and 556—568 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports (Hindi and English versions) under clause (2) of article 350B of the Constitution:—
 - (i) Fifteenth Report of the Commissioner for Linguistic Minorities in India for the period July, 1972 to June, 1973.
 - (ii) Sixteenth Report of the Commissioner for Linguistic Minorities in India for the period July, 1973 to June, 1974.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at item (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1977 published in Notification No. G.S.R. 436 in Gazette of India dated the 2nd April, 1977.
 - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1977 published in Notification No. G.S.R. 437 in Gazette of India dated the 2nd April, 1977.

[P.T.O.]

- (iii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1977 published in Notification No. G.S.R. 579 in Gazette of India dated the 7th May, 1977.
 - (iv) The All India Services (Leave Travel Concession) First Amendment Rules, 1977 published in Notification No. G.S.R. 236(E) in Gazette of India dated the 12th May, 1977.
 - (v) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1977 published in Notification No. G.S.R. 237(E) dated the 12th May, 1977.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1977 published in Notification No. G.S.R. 609 in Gazette of India dated the 14th May, 1977.
 - (vii) The All India Services (Conduct) Amendment Rules, 1977, published in Notification No. G.S.R. 678 in Gazette of India dated the 4th June, 1977.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1975-76.
 - (b) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the period from 1st January, 1975 to 31st March, 1976.
 - (b) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the period from 1st January, 1975 to 31st March, 1976 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Reserve and Auxiliary Air Forces Act (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.R.O. 295 in Gazette of India dated the 27th November, 1976, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Force Act, 1952.
- (6) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (First Amendment) Regulations, 1977 (Hindi and English versions) published in Notification No. S.R.O. 8(E) in Gazette of India dated the 19th March, 1977, under section 185 of the Navy Act, 1957.

- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1975-76.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Tenth Amendment) Rules, 1977 published in Notification No. G.S.R. 182(E) in Gazette of India dated the 13th April, 1977.
 - (ii) The Central Excise (Ninth Amendment) Rules, 1977 published in Notification No. G.S.R. 513 in Gazette of India dated the 16th April, 1977.
 - (iii) The Central Excise (Eleventh Amendment) Rules, 1977 published in Notification No. G.S.R. 195(E) in Gazette of India dated the 26th April, 1977.
- (9) A copy of Notification No. G.S.R. 943(E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1976 containing the Agreement on Merchant Shipping between the Government of India and the Government of the Union of Soviet Socialist Republics for the avoidance of double taxation in respect of taxes on income derived from the carriage of cargo, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964.
- (10) A copy of Notification No. G.S.R. 184(E) (Hindi and English versions) published in Gazette of India dated the 15th April, 1977 containing Agreement on Merchant Shipping between the Government of India and the Government of the People's Republic of Bulgaria for avoidance of double taxation in respect of taxes on income derived from the carriage of cargo, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 864(E), published in Gazette of India dated the 1st November, 1976 together with an explanatory Memorandum.
 - (ii) G.S.R. 512 published in Gazette of India dated the 16th April, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 200(E), published in Gazette of India dated the 30th April, 1977 together with an explanatory memorandum.

[P.T.O.]

- (iv) G.S.R. 240(E), published in Gazette of India dated the 13th May, 1977 together with an explanatory memorandum
- (v) G.S.R. 245(E), published in Gazette of India dated the 20th May, 1977 together with an explanatory memorandum.
- (vi) G.S.R. 246(E), published in Gazette of India dated the 20th May, 1977 together with an explanatory memorandum.
- (vii) G.S.R. 247(E), published in Gazette of India dated the 20th May, 1977 together with an explanatory memorandum.
- (viii) G.S.R. 248(E), published in Gazette of India dated the 20th May, 1977 together with an explanatory memorandum.
- (ix) G.S.R. 253(E), published in Gazette of India dated the 25th May, 1977 together with an explanatory memorandum.
- (x) G.S.R. 662, published in Gazette of India dated the 28th May, 1977 together with an explanatory memorandum.
- (xi) G.S.R. 254(E), published in Gazette of India dated the 25th May, 1977 together with an explanatory memorandum.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 514 published in Gazette of India dated the 16th April, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 196(E), published in Gazette of India dated the 28th April, 1977 together with an explanatory memorandum.
- (iii) G.S.R. 197(E), published in Gazette of India dated the 29th April, 1977 together with an explanatory memorandum.
- (iv) G.S.R. 574 published in Gazette of India dated the 30th April, 1977 together with an explanatory memorandum.
- (v) G.S.R. 225(E), published in Gazette of India dated the 7th May, 1977 together with an explanatory memorandum.
- (vi) G.S.R. 582 published in Gazette of India dated the 7th May, 1977 together with an explanatory memorandum.
- (vii) G.S.R. 231(E), published in Gazette of India dated the 9th May, 1977 together with an explanatory memorandum.
- (viii) G.S.R. 233(E), published in Gazette of India dated the 10th May, 1977 together with an explanatory memorandum.
- (ix) G.S.R. 244(E), published in Gazette of India dated the 19th May, 1977 together with an explanatory memorandum.

- (x) G.S.R. 239(E), 240(E), 241(E), 242(E), 243(E), published in Gazette of India dated the 9th May 1977, G.S.R. 239(E), published in Gazette of India dated the 12th May, 1977 and G.S.R. 250(E), published in Gazette of India dated the 21st May, 1977 together with an explanatory memorandum.
- (xi) G.S.R. 256(E), published in Gazette of India dated the 28th May, 1977 together with an explanatory memorandum.
- (xii) G.S.R. 266(E), published in Gazette of India dated the 3rd June, 1977 together with an explanatory memorandum.
- (13) A copy of the Coir Industry (Second Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1588 in Gazette of India dated the 13th November, 1976, under sub-section (3) of section 26 of the Coir Industry Act, 1953.
- (14) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Annual Report of the Development Council for Heavy Electrical Industries for the year 1975-76.
- (ii) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1975-76.
- (iii) Annual Report of the Development Council for Machine Tools for the year 1975-76.
- (15) A copy of Certified Accounts (Hindi and English versions) of the Coir Board, Ernakulam, for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (16) A copy of the Annual Administration Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1974-75.
- (17) A copy of the Annual Administration Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1975-76.
- (18) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1974-75.
- (19) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1975-76.
- (20) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments Bombay, for the year 1974-75.

[P.T.O.]

- (21) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1975-76.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at items (16) to (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1975-76.
 - (b) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1975-76.
 - (b) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1975-76.
 - (b) Annual Report of the Instrumentation Limited, Kota, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) (a) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1975-76.
 - (b) Annual Report of the National Instruments Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (v) (a) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1975-76.
 - (b) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (vi) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1975.
- (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1975.
- (b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) (a) A copy of the Patents (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 2908 in Gazette of India dated the 14th August, 1976, under section 160 of the Patents Act, 1970.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above notification.
- (25) A copy each of the following papers under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
 - (i) (a) Review by Government of Tamil Nadu on the working of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1974-75.
 - (b) Annual Report of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by Government of Tamil Nadu on the working of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1975-76.
 - (b) Annual Report of the Tamil Nadu Industrial Development Corporation Limited, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) Two statements explaining reasons for not laying the Hindi versions of the papers mentioned at item (25) above.

4. Calling Attention

Shri Samar Mukherjee called the attention of the Minister of Home Affairs to the reported large-scale murder and torture of Naxalites in Andhra Pradesh during the last few years as revealed by the Civil Rights Committee headed by Shri V. M. Tarkunde.

The Minister of Home Affairs made a statement in regard thereto.

5. Statement By Minister

The Minister of Home Affairs made a statement regarding recent incidents of violence and atrocities in Jammu and Kashmir.

6. The Budget (Railways)—1977-78

General Discussion on the Budget (Railways) for 1977-78 continued.

The following Members took part in the debate:—

- (1) Shri Durga Chand
- (2) Shri Darur Pullaiah
- (3) Shri H. L. Patwary,
- (4) Shri P. G. Mavalankar
- (5) Shri K. Lakkappa
- (6) Shri Nanubhai N. Patel
- (7) Shri D. B. Patil
- (8) Dr. Henry Austin
- (9) Shrimati Marinal Gore
- (10) Shri R. D. Ram
- (11) Shri P. Rajagopal Naidu
- (12) Shri Dajiba Desai
- (13) Shri R. K. Amin
- (14) Shri A. C. George
- (15) Shri Charan Narzary
- (16) Shri B. K. Nair
- (17) Shri Anant Dave
- (18) Shri Bapusaheb Parulekar
- (19) Shri G. S. Reddy
- (20) Shri Yashwant Borole
- (21) Shri G. Narsimha Reddy

Prof. Madhu Dandavate replied to the debate.

The discussion was concluded.

7. Discussion Under Rule 193

Shri B. P. Mandal raised a discussion on deterioration in law and order situation in several States.

The following Members took part in the debate:—

- (1) Shri Vayalar Ravi
- (2) Shri Kanwar Lal Gupta
- (3) Shri K. Lakkappa
- (4) Shri S. Kundu
- (5) Shri Chitta Basu
- (6) Shri M. Ram Gopal Reddy

Chaudhuri Charan Singh replied to the discussion.

The discussion was concluded.

7.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th June, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 16, 1977|Jyaistha 26, 1899 (Saka).

No. 16

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 62—64, 66 and 67 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 569—636, 638—706 and 708—768 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Tele-communication Branch of the Indian Posts and Telegraphs Department for the year 1974-75 (Hindi and English versions).
- (2) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 36 in Gazette of India dated the 1st January, 1977, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (3) A copy of the Corrigendum (Hindi and English versions) to the Audit Report* on the accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1973-74.
- (4) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1975-76, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

*The Report was laid on the Table on the 25th August, 1976.

[P.T.O.]

- (5) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, Trivandrum, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy each of the following papers (Hindi versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1975-76.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of Notification No. S.O. 486 (Hindi and English versions) published in Gazette of India dated the 12th February, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (8) A copy of the Coal Mines Deposit-linked Insurance (Amendment) Scheme, 1977 (Hindi and English versions) published in Notification No. G.S.R. 647 in Gazette of India dated the 21st May, 1977, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952:—
 - (i) The Employees' Provident Funds (Second Amendment) Scheme, 1977 published in Notification No. G.S.R. 473 in Gazette of India dated the 2nd April, 1977.
 - (ii) G.S.R. 534 published in Gazette of India dated the 16th April, 1977 containing corrigendum to Notification No. G.S.R. 488(E) dated the 28th July, 1976.
 - (iii) The Employees' Provident Funds (Third Amendment) Scheme, 1977 published in Notification No. G.S.R. 571 in Gazette of India dated the 30th April, 1977.
 - (iv) The Employees' Deposit-linked Insurance (Amendment) Scheme, 1977 published in Notification No. G.S.R. 648 in Gazette of India dated the 21st May, 1977.
 - (v) The Employees' Provident Funds (Fourth Amendment) Scheme, 1977 published in Notification No. G.S.R. 677 in Gazette of India dated the 28th May, 1977.
- (10) A statement (Hindi and English versions) on the action proposed to be taken on the Conventions and Recommendations adopted at the Sixtieth Session of the International Labour Conference held at Geneva in June, 1975.

4. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Law, Justice and Company Affairs to the reported statement of the Chief Justice of Karnataka about the dossiers of the Judges of High Courts and Supreme Court being prepared by the Central Government on the basis of their attitude towards 20 or 24 point programme.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

5. Demands for Excess Grants (General)—1974-75

Shri H. M. Patel presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1974-75.

5. Government Bill—Introduced

The Presidential and Vice-Presidential Elections (Amendment) Bill, 1977.

7. The Budget (Railways)—1977-78

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1977-78 commenced.

One hundred and fifty-three cut motions [Nos. 3 to 9, 14 to 18, 21 to 59, 62, 63, 66 to 137 and 140 to 167] were moved.

The discussion was not concluded.

5-02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th June, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN--PART I

[Brief Record of Proceedings]

Friday, June 17, 1977/Jyaistha 27, 1899 (Saka)

No. 17

11 A.M.

1. Oath or Affirmation

Shri Mohinder Singh Sayianwala made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 83, 84, 85 and 87 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 769—778, 780—882, 885—925 and 927—965 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table—

- (1) (a) A copy of the Report of Enquiry Committee to investigate the causes of fire incidents which occurred in the godowns of the Cotton Corporation of India during 1971-72 and 1972-73.
- (b) A statement showing the steps taken to implement the recommendations of the above Committee.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Cotton Control (Second Amendment) Order, 1976 published in Notification No. S.O. 517(E) in Gazette of India dated the 31st July, 1976.
 - (ii) The Cotton Textiles (Control) (Third Amendment) Order, 1976 published in Notification No. S.O. 814(E) in Gazette of India dated the 21st December, 1976.

[P.T.O.]

- (3) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1974-75 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Aircraft (Fifth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1639 in Gazette of India dated the 20th November, 1976, under section 14A of the Aircraft Act, 1934 together with an explanatory memorandum.
- (6) (a) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (7) A copy of the Central Government Officers (Commercial Employment after Retirement) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 754 in Gazette of India dated the 12th March, 1977, under sub-section (11) of section 6A of the Provident Funds Act, 1925.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (Fifth Issue) (Fourth Amendment) Rules, 1976 published in Notification No. G.S.R. 1742 in Gazette of India dated the 18th December, 1976.
 - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1976 published in Notification No. G.S.R. 1743 in Gazette of India dated the 18th December, 1976.
 - (iii) The National Savings Certificates (Fourth Issue) (Fifth Amendment) Rules, 1976 published in Notification No. G.S.R. 1744 in Gazette of India dated the 18th December, 1976.

- (iv) The National Savings Certificates (Fifth Issue) (Fifth Amendment) Rules, 1976 published in Notification No. G.S.R. 9 in Gazette of India dated the 1st January, 1977.
- (v) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1977 published in Notification No. G.S.R. 445 in Gazette of India dated the 2nd April, 1977.
- (vi) The National Savings Certificates (Fifth Issue) (Amendment) Rules, 1977 published in Notification No. G.S.R. 446 in Gazette of India dated the 2nd April, 1977.
- (9) A copy of the Post Office Savings Banks (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 143(E) in Gazette of India dated the 31st March, 1977, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
 - (i) The Prathama Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4705 in Gazette of India dated the 18th December, 1976.
 - (ii) The Gorakhpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4706 in Gazette of India dated the 18th December, 1976.
 - (iii) The Haryana Kshetriya Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4707 in Gazette of India dated the 18th December, 1976.
 - (iv) The Jaipur Nagaur Aanchalik Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4708 in Gazette of India dated the 18th December, 1976.
 - (v) The Gaur Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4709 in Gazette of India dated the 18th December, 1976.
 - (vi) The Bhojpur Rohtas Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4710 in Gazette of India dated the 18th December, 1976.
 - (vii) The Samyut Kshetriya Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4711 in Gazette of India dated the 18th December, 1976.
 - (viii) The Kshetriya Gramin Bank, Hoshangabad (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4712 in Gazette of India dated the 18th December, 1976.

[P.T.O.]

- (ix) The Tungabhadra Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4713 in Gazette of India dated the 18th December, 1976.
- (x) The Puri Gramya Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4714 in Gazette of India dated the 18th December, 1976.
- (xi) The Jammu Rural Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4715 in Gazette of India dated the 18th December, 1976.
- (xii) The Champaran Kshetriya Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4716 in Gazette of India dated the 18th December, 1976.
- (xiii) The Barabanki Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4717 in Gazette of India dated the 18th December, 1976.
- (xiv) The Gurgaon Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4718 in Gazette of India dated the 18th December, 1976.
- (xv) The Rae Bareli Kshetriya Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4719 in Gazette of India dated the 18th December, 1976.
- (xvi) The Farrukhabad Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4720 in Gazette of India dated the 18th December, 1976.
- (xvii) The Mallabhum Gramin Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4721 in Gazette of India dated the 18th December, 1976.
- (xviii) The Bolangir Anchalik Gramya Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4722 in Gazette of India dated the 18th December, 1976.
- (xix) The Nagarjuna Grameena Bank (Meetings of Board) Rules, 1976 published in Notification No. S.O. 4723 in Gazette of India dated the 18th December, 1976.
- (xx) The Progiyotish Gaonlia Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 913 in Gazette of India dated the 26th March, 1977.
- (xxi) The Rayalaseema Grameena Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 914 in Gazette of India dated the 26th March, 1977.
- (xxii) The Malaprabha Grameena Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 915 in Gazette of India dated the 26th March, 1977.

- (xxiii) The Mayurakshi Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 916 in Gazette of India dated the 26th March, 1977.
- (xxiv) The Marathwada Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 917 in Gazette of India dated the 26th March, 1977.
- (xxv) The Marwar Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 918 in Gazette of India dated the 26th March, 1977.
- (xxvi) The Bhagirath Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 919 in Gazette of India dated the 26th March, 1977.
- (xxvii) The Sri Visakha Grameena Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 920 in Gazette of India dated the 26th March, 1977.
- (xxviii) The Cauvery Grameena Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 921 in Gazette of India dated the 26th March, 1977.
- (xxix) The Shekhawati Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 922 in Gazette of India dated the 26th March, 1977.
- (xxx) The Cuttack Gramya Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 923 in Gazette of India dated the 26th March, 1977.
- (xxxi) The Bilaspur--Raipur Kshetriya Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 924 in Gazette of India dated the 26th March, 1977.
- (xxxii) The Magadh Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 925 in Gazette of India dated the 26th March, 1977.
- (xxxiii) The Koraput-Panchbati Gramya Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 926 in Gazette of India dated the 26th March, 1977.
- (xxxiv) The South Malabar Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 927 in Gazette of India dated the 26th March, 1977.
- (xxxv) The North Malabar Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 928 in Gazette of India dated the 26th March, 1977.
- (xxxvi) The Rewa-Sindhi Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 929 in Gazette of India dated the 26th March, 1977.

[P.T.O.]

- (xxxvii) The Tripura Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 930 in Gazette of India dated the 26th March, 1977.
- (xxxviii) The Kosi Kshetriya Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 931 in Gazette of India dated the 26th March, 1977.
- (xxxix) The Himachal Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 932 in Gazette of India dated the 26th March, 1977.
- (xl) The Ballia Kshetriya Gramin Bank (Meetings of Board) Rules, 1977 published in Notification No. S.O. 933 in Gazette of India dated the 26th March, 1977.
- (11) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 1090 in Gazette of India dated the 20th March, 1976, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (12) A copy of Notification No. S.O. 309(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1977 making certain amendments to Notification No. G.S.R. 665(E) dated the 2nd August, 1976, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (13) A copy of the Nagaland Sales Tax (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. FIN/TAX/79/76 in Nagaland Gazette dated the 14th April, 1977, under sub-section (4) of section 57 of the Nagaland Sales Tax Act, 1967 read with clause (c) (iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O.P. 258 published in Tamil Nadu Government Gazette dated the 23rd March, 1977 making certain amendment to the Tamil Nadu General Sales Tax Rules, 1959.
 - (ii) G.O.P. 259 published in Tamil Nadu Government Gazette dated the 23rd March, 1977 making certain amendment to the Tamil Nadu General Sales Tax Rules, 1959.
 - (iii) G.O.P. 402 published in Tamil Nadu Government Gazette dated the 30th March, 1977 making certain amendments to the Tamil Nadu General Sales Tax Rules, 1959.

- (iv) G.O.Ms. 606 published in Tamil Nadu Government Gazette dated the 20th April, 1977.
 - (v) G.O.Ms. 685 published in Tamil Nadu Government Gazette dated the 4th May, 1977.
 - (vi) G.O.P. 686 published in Tamil Nadu Government Gazette dated the 4th May, 1977.
 - (vii) G.O.Ms. 690 published in Tamil Nadu Government Gazette dated the 4th May, 1977.
 - (viii) G.O.Ms. 717 published in Tamil Nadu Government Gazette dated the 4th May, 1977.
 - (ix) G.O.Ms. 735 published in Tamil Nadu Government Gazette dated the 4th May, 1977.
 - (x) G.O.Ms. 714 published in Tamil Nadu Government Gazette dated the 11th May, 1977.
 - (xi) G.O.P. 720 published in Tamil Nadu Government Gazette dated the 11th May, 1977.
 - (xii) G.O.Ms. 818 published in Tamil Nadu Government Gazette dated the 11th May, 1977.
- (15) (a) A copy each of the following Notifications (Hindi and English versions) issued under section 16 of the Tamil Nadu Entertainments Act, 1939 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O.P. 750 published in Tamil Nadu Government Gazette dated the 9th July, 1975 making certain amendments to the Tamil Nadu Entertainments Tax Rules, 1939.
 - (ii) G.O.Ms. 1204 published in Tamil Nadu Government Gazette dated the 8th September, 1976 making certain amendments to the Tamil Nadu Entertainments Tax Rules, 1939.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (16) A copy each of the following Ordinances (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 30th April, 1977 issued by the Vice-President acting as President in relation to the State of Bihar:—
- (i) The Bihar Cess (Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
 - (ii) The Bihar Molasses (Control) (Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
 - (iii) The Bihar Taxation on Passengers and Goods (Carried by Public Service Motor Vehicles) (Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

- (iv) The Bihar Sales Tax Second Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
 - (v) The Indian Stamp (Bihar Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
 - (vi) The Court Fees (Bihar Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
 - (vii) The Bihar Health Cess Second Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
 - (viii) The Bihar Agricultural Credit Operations and Miscellaneous Provisions (Banks) Second Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.
- (17) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961:—
- (i) Report on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1975, along with the Audited Accounts.
 - (ii) Report on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1976, along with the Audited Accounts.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the *New India Assurance Company Limited, Bombay, for the year 1975.
 - (ii) Review by the Government on the working of the *General Insurance Corporation of India, Bombay, for the year 1975.
 - (iii) Review by the Government on the working of the *National Insurance Company Limited, Calcutta, for the year 1974.
 - (iv) Review by the Government on the working of the *Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1974.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the *National Insurance Company Limited, Calcutta for the year 1974.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the *Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1974.

*The Annual Reports were laid on the Table on the 6th April, 1977.

5. Calling Attention

Shri Samar Mukherjee called the attention of the Minister of Parliamentary Affairs and Labour to the reported non-implementation of interim relief to the newspaper employees throughout the country by the managements of the newspapers in spite of Central Government's order resulting in indefinite strike all over the country by newspaper employees.

The Minister of Parliamentary Affairs and Labour made a statement in regard thereto.

6. Statement by Prime Minister

The Prime Minister made a statement regarding his participation in the Commonwealth Prime Ministers' Conference in London.

7. Shri S. L. Shaktiher, Secretary-General of Lok Sabha Relinquishing his Office and Appointment of Shri Avtar Singh Rikhy as Secretary, Lok Sabha

The Speaker informed the House that Shri S. L. Shaktiher, Secretary-General of Lok Sabha would be relinquishing his office tomorrow, the 18th June, 1977 on his appointment as Chief Election Commissioner.

The Speaker, the Prime Minister and Sarvashri Y. B. Chavan, Samar Mukherjee, Shrimati Parvathi Krishnan, Sarvashri Ebrahim Sulaiman Sait and P. K. Deo paid tributes to the services rendered by Shri Shaktiher.

Thereafter, the Speaker informed the House of the appointment of Shri Avtar Singh Rikhy as Secretary, Lok Sabha with effect from the 18th June, 1977.

8. The Budget (Railways)—1977-78

Discussion on the Demands for Grants Nos. 1 to 11, 11A and 12 to 22 in respect of the Budget (Railways) for 1977-78 and the cut motions thereto moved on the 16th June, 1977 continued and was concluded.

All the cut motions moved on the 16th June, 1977 were negatived.

All the Demands for Grants for the amounts shown under column 4 of the printed List of Demands for Grants (Railways) for 1977-78 were voted in full.

9. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1977.

10. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1977

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

11. Private Members' Bills—Introduced

(1) The Lokpal Bill, 1977 by Shri P. K. Deo.

(2) The Constitution (Amendment) Bill, 1977 (*Amendment of article 16*) by Shri P. K. Deo.

(3) The Constitution (Amendment) Bill, 1977 (*Substitution of article 156, etc.*) by Shri P. K. Deo.

(4) The Foreign Owned Plantations (Nationalisation) Bill, 1977 by Shri C. K. Chandrappan.

(5) The Compulsory Adult Education Bill, 1977 by Shri C. K. Chandrappan.

(6) The Constitution (Amendment) Bill, 1977 (*Amendment of articles 74 and 163*) by Shri C. K. Chandrappan.

(7) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1977 (*Amendment of sections 3, 4, etc.*) by Shri C. K. Chandrappan.

(8) The Publication and Import of Political Literature by Foreign Missions in India (Regulation) Bill, 1977 by Shri Samar Guha.

(9) The Appointment of Governors Bill, 1977 by Shri Samar Guha.

(10) The Foreign Propaganda in India (Regulation and Control) Bill, 1977 by Shri Samar Guha.

(11) The National Defence Academy, Khadakvasala and the Indian Military Academy, Dehra Dun (Re-naming) Bill, 1977 by Shri Samar Guha.

(12) The Constitution (Amendment) Bill, 1977 (*Omission of article 370*) by Shri P. K. Deo.

(13) The Payment of Bonus (Amendment) Bill, 1977 (*Amendment of section 10 and substitution of section 20, etc.*) by Shri Chitta Basu.

(14) The Constitution (Amendment) Bill, 1977 (*Amendment of article 19 and 326*) by Dr. Laxmi Narayan Pandeya.

(15) The Arms (Amendment) Bill, 1977 (*Amendment of section 2*) by Dr. Laxmi Narayan Pandeya.

(16) The Constitution (Amendment) Bill, 1977 (*Amendment of article 352*) by Shri H. V. Kamath.

(17) The Constitution (Amendment) Bill, 1977 (*Amendment of article 74*) by Shri Kanwar Lal Gupta.

(18) The Providing of Employment, Payment of Unemployment Allowance and Unemployment Insurance Scheme Bill, 1977 by Shri Prasannbhai Mehta.

(Lok Sabha adjourned at 4.15 p.m. and reassembled at 5 P.M.)

12. The Budget (General)—1977-78

Shri H. M. Patel presented a statement of estimated receipts and expenditure of the Government of India for the year 1977-78.

13. Government Bill—Introduced

The Finance (No. 2) Bill, 1977.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th June, 1977).

S. L. SHAKDHER,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, June 18, 1977/Jyaistha 28, 1899 (Saka)

No. 18

11.02 A.M.

1. Papers laid on the Table

A copy each of the following Notifications (Hindi and English versions (issued under the Central Excise Rules, 1944 was laid on the Table:—

- (i) G.S.R. 475 and 476 published in Gazette of India dated the 2nd April, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 251(E) and 252(E) published in Gazette of India dated the 25th May, 1977 together with an explanatory memorandum.
- (iii) G.S.R. 265(E) published in Gazette of India dated the 3rd June, 1977 together with an explanatory memorandum.

2. Resignation by Member

The Speaker informed the House that Shri Parkash Singh Badal, an elected Member from Faridkot constituency of Punjab, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from the 18th June, 1977.

3. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th June, 1977.

4. Government Bill—Introduced

The National Highways (Amendment) Bill, 1977.

5. Government Resolution—Adopted

Shri Morarji R. Desai moved the following Resolution:—

“This House hereby resolves that the Resolution on Road Development regarding the continuance of the Central Road Fund, as adopted by the Lok Sabha on the 30th March, 1976, be amended as follows:—

In para 6(d) of the Resolution,—

- (a) in lines 4 and 5, between the words 'anti-social' and 'elements' the words 'and criminal' shall be inserted;
- (b) in line 5, the words 'like dacoits, Naxalites' shall be deleted;
- (c) in line 6, between the words 'tourism' and 'etc.' the words 'agricultural marketing areas links' shall be inserted;
- (d) in line 6, before the word 'road/bridge' the words 'part contribution to programme for setting up, drivers', conductors' and cleaners' road side resting places and passengers wayside facilities on State roads etc.' shall be inserted."

The Resolution was adopted.

6. Statutory resolution—Adopted

Shri H. M. Patel moved the following Resolution:—

"That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7, of the Customs Tariff Act, 1975 (51 of 1975), this House approves the following notifications of the Government of India in the Department of Revenue and Banking namely:—

- (a) No. G.S.R. 171(E), dated the 9th April, 1977, levying an export duty on tea at the rate of Rs. 5 per kilogram under the new Heading No. 23 in the Second Schedule to the said Act,
- (b) No. G.S.R. 193(E), dated the 26th April, 1977, increasing the export duty on coffee from Rs. 1300 per quintal to Rs. 2200 per quintal, and
- (c) No. G.S.R. 234(E), dated the 11th May, 1977, substituting a new Heading and entries for Heading No. 12 and the entries relating thereto in the second Schedule to the said Act, so as to provide for levy of export duty on certain categories of chromite ore and for increase in the rates of export duty on certain categories of chromite ore concentrates,

from the date of each of the notifications aforesaid."

The following Members took part in the debate:—

- (1) Shri C. K. Chandrappan
- (2) Shri M. Ram Gopal Reddy

Shri H. M. Patel replied to the debate.

The Resolution was adopted.

7. Government Bills—Passed

(i) *The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1977*

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri S. R. Damani
- (2) Shri G. M. Banatwalla
- (3) Shri Dinen Bhattacharya
- (4) Shri K. A. Rajan
- (5) Shri Sonu Singh Patil
- (6) Prof. P. G. Mavalankar
- (7) Shri Shambhu Nath Chaturvedi
- (8) Shri Vasant Sathe
- (9) Shri Vijay Kumar Malhotra
- (10) Shri Saugata Roy
- (11) Shri Y. P. Shastri
- (12) Shri B. K. Nair
- (13) Shri Tridib Chaudhuri

Shri H. M. Patel replied to the debate.

On the motion for consideration of the Bill, the House divided Ayes 58; Noes 52. The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On an amendment to Clause 3 moved by Shri K. A. Rajan, the House divided, Ayes 73; Noes 111. The amendment was accordingly negatived.

Clauses 3 and 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

(ii) *The Presidential and Vice-Presidential Elections (Amendment) Bill, 1977*

The motion for consideration of the Bill was moved by Shri Shanti Bhushan.

The following Members took part in the debate:—

- (1) Dr. V. A. Seyid Muhammed
- (2) Shri Samar Mukherjee

Shri Shanti Bhushan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

The motion was adopted and the Bill was passed.

2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th June, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, June 20, 1977|Jyaistha 30, 1899 (Saka)

No. 19

11.01 A.M.

1. Oath or Affirmation

Shri Rudolph Rodrigues made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 104—108, 110—112 and 115 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 966—978, 980—1036 and 1038—1144 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Parliamentary Affairs and Labour regarding 'Lock-out in N.C.A.E.R.' was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1973-74 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (2) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Certified Accounts (Hindi version) of the Indian Institute of Technology, Madras, for the year 1975-76 along with the Audit Report thereon.
 - (ii) Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1975-76 along with the Audit Report thereon.

- (iii) Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1974-75 along with the Audit Report thereon.
- (3) A statement (Hindi and English versions) showing reasons (i) for delay in laying the document, and (ii) for not laying simultaneously the Hindi version of the document, mentioned at item (2) (ii) above.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at item (2) (iii) above.
- (5) A copy of the Certified Accounts (Hindi version) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1975-76.
- (6) A copy of the Capital Issues (application for Consent) (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 366(E), in Gazette of India dated the 24th May, 1977, under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947.
- (7) A copy of the Proclamation (Hindi and English versions) dated the 20th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Punjab, published in Notification No. G.S.R. 384(E) in Gazette of India dated the 20th June, 1977, under article 356 (3) of the Constitution.

6. Motions for Election to Committees

(1) Shri Sikandar Bakht moved the following motion:—

“That in pursuance of sub-section (1)(d) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

(2) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with Section 43 of the Delhi University Act, 1922, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University.”

The motion was adopted.

(3) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of the Government of India, Department of Culture, Resolution No. F. 12|1|74-CAI(3), dated the 7th October, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Museums, subject to the other provisions of the said Resolution.”

The motion was adopted.

(4) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31|1|76-M, dated the 1st May, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution.”

The motion was adopted.

(5) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of Section 31(2)(k) of the Institute of Technology Act, 1961, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act.”

The motion was adopted.

7. Government Bill—Introduced

The Payment of Wages (Amendment) Bill, 1977.

8. The Budget (General)—1977-78

General Discussion on the Budget (General) for 1977-78 commenced.

The following Members took part in the debate:—

- (1) Shri C. Subramaniam
- (2) Dr. Subramaniam Swamy
- (3) Shri S. R. Damani
- (4) Shri Samar Guha
- (5) Shri Vasant Sathe
- (6) Shri Dinen Bhattacharya
- (7) Dr. Sushila Nayar

[P.T.O.]

- (8) Shri Saugata Roy
(9) Shri Ram Dhari Shastri
(10) Shri K. Ramamurthy
(11) Shri Ugrasen
(12) Shri Gauri Shankar Rai
(13) Shri Bedabrata Barua (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st June, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, June 21, 1977|Jyaistha 31, 1899 (Saka)

No. 20

11 A.M.

1. Starred Questions

Starred Questions Nos. 125—127, 129, 131, 132, 135, 138 and 139 were orally answered. Starred Question No. 128 had been postponed for answer on 5-7-77. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1145—1147, 1149—1171, 1173—1280 and 1282—1292 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Petroleum and Chemicals and Fertilizers regarding 'Tenders invited by O & NGC for purchase of Truck Tractors' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Twenty-sixth Report of the Union Public Service Commission for the period 1st April, 1975 to 31st March, 1976.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (1) above.

[P.T.O.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) (a) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1975-76.
- (b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Madras Fertilizers Limited, Manali, Madras, for the year 1975-76.
- (b) Annual Report of the Madras Fertilizers Limited, Manali, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1975-76.
- (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1975-76.
- (b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1975-76.
- (b) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1975-76.
- (b) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Poona, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Polyester) Rules, 1977 published in Notification No. G.S.R. 126(E) in Gazette of India dated the 24th March, 1977.
 - (ii) The Cost Accounting Records (Nylon) Rules, 1977 published in Notification No. G.S.R. 157(E) in Gazette of India dated the 1st April, 1977.
 - (iii) The Company Law Board (Bench) Amendment Rules, 1977 published in Notification No. G.S.R. 601 in Gazette of India dated the 7th May, 1977.
 - (iv) The Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Rules, 1977 published in Notification No. G.S.R. 602 in Gazette of India dated the 7th May, 1977.
 - (v) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1977 published in Notification No. G.S.R. 627 in Gazette of India dated the 14th May, 1977.
 - (vi) The Companies (Secretary's Qualifications (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 628 in Gazette of India dated the 14th May, 1977.
- (5) A copy of Corrigendum (Hindi and English versions) to the Draft Order No. 33/39/76-CL. III regarding conversion of loan into equity capital by M/s. Mining and Allied Machinery Corporation Limited.
- (6) A copy of the Bihar Hindu Religious Trusts (Second Amendment) Ordinance, 1977 (Hindi and English versions) promulgated by the Governor of Bihar on the 9th April, 1977, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 30th April, 1977 issued by the Vice-President acting as President in relation to the State of Bihar.
- (7) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending the 30th September, 1976.
- (8) A copy of the Proclamation (Hindi and English versions) dated the 21st June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of West Bengal, published in Notification No. G.S.R. 388(E) in Gazette of India dated the 21st June, 1977, under article 356(3) of the Constitution.

[P.T.O.]

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1977 passed by Lok Sabha on the 17th June, 1977.

6. The Budget (General)—1977-78

General Discussion on the Budget (General) for 1977-78 continued.

The following Members took part in the debate:—

- (1) Shri Bedabrata Barua
- (2) Shri H. V. Kamath
- (3) Shri Biju Patnaik
- (4) Shri Hitendra Desai
- (5) Shri K. S. Hegde
- (6) Shri Yadvendra Dutt
- (7) Shri Kanwar Lal Gupta
- (8) Shri P. V. Narasimha Rao
- (9) Shri A. K. Ray
- (10) Shri Dharamsinbhai Patel
- (11) Shri Shankersinhji Vaghela
- (12) Shri Dhirendranath Basu
- (13) Shri Ratansinh Rajda
- (14) Prof. P. G. Mavalankar
- (15) Shri Nirmal Chandra Jain
- (16) Shri M. Satyanarayan Rao (*Speech unfinished*).

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Ravindra Varma presented the Second Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd June, 1977)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 22, 1977 | Asadha 1, 1899 (Saka)

No. 21

11 A.M.

1. Starred Questions

Starred Questions Nos. 142, 144, 146 and 150—153 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1293—1309, 1312—1324, 1326—1364, 1366—1435, 1437—1475 and 1477—1484 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 3 addressed to the Minister of Information and Broadcasting Film 'Kissa Kursi Ka' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

* (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Cochin Port Trust for the year 1973-74 and the Audit Report thereon.
- (ii) Annual Accounts of the Cochin Port Trust for the year 1974-75 and the Audit Report thereon.
- (iii) Annual Accounts of the Cochin Port Trust for the year 1975-76 and the Audit Report thereon.
- (iv) Annual Accounts of the Paradip Port Trust for the year 1974-75 and the Audit Report thereon.
- (v) Annual Accounts of the Paradip Port Trust for the year 1975-76 and the Audit Report thereon.

*The papers were previously laid on the Table on the 6th April, 1977.

[P.T.O.]

- (vi) Annual Accounts of the Calcutta Port Trust for the year 1974-75 and the Audit Report thereon.
- (vii) Annual Accounts of the Calcutta Port Trust for the year 1975-76 and the Audit Report thereon.
- (viii) Annual Accounts of the Bombay Port Trust for the year 1975-76 and the Audit Report thereon.
- (ix) Annual Accounts of the Madras Port Trust for the year 1975-76 and the Audit Report thereon.
- (x) Annual Accounts of the Kandla Port Trust for the year 1975-76 and the Audit Report thereon.
- (xi) Annual Accounts of the Visakhapatnam Port Trust for the year 1975-76 and the Audit Report thereon.
- (xii) Annual Accounts of the Mormugao Port Trust for the year 1975-76 and the Audit Report thereon.

** (2) A copy of the Shipping Development Fund Committee (Employees' Contributory Provident Fund) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 93 in Gazette of India dated the 15th January, 1977, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

** (3) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1284 in Gazette of India dated the 4th September, 1976, under section 24 of the Seamen's Provident Fund Act, 1966.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Shipping Development Fund Committee (General) Rules, 1976 published in Notification No. G.S.R. 1602 in Gazette of India dated the 13th November, 1976.

(ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1976 published in Notification No. G.S.R. 30 in Gazette of India dated the 1st January, 1977.

(iii) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1977 published in Notification No. G.S.R. 300 in Gazette of India dated the 5th March, 1977.

(iv) The Shipping Development Fund Committee (General) (Second Amendment) Rules, 1976 published in Notification No. G.S.R. 388 in Gazette of India dated the 19th March, 1977.

***The notifications were previously laid on the Table on the 7th April, 1977 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (v) The Shipping Development Fund Committee (General) Amendment Rules, 1977 published in Notification No. G.S.R. 389 in Gazette of India dated the 19th March, 1977.
- (vi) The Shipping Development Fund Committee (General) Amendment Rules, 1977 published in Notification No. G.S.R. 562 in Gazette of India dated the 30th April, 1977.
- (5) A copy of the Motor Vehicles (National Permits) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 29 in Gazette of India dated the 1st January, 1977, under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1975-76.
- (b) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Cochin Shipyard Limited, Cochin, for the year 1975-76.
- (b) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1975-76.
- (b) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1975-76.
- (b) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (v) (a) Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1975-76.
- (b) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1975-76.
- (b) Annual Report of the Central Electronics Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (6) (vi) above.
- (8) A copy of the Annual Report (Hindi and English versions) the year 1975-76 on the working of the Seamen's Provident Fund Scheme, 1966.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1974-75 along with the Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1975-76 along with Audited Accounts.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (10) A copy of Notification No. S.O. 1980 (Hindi and English versions) published in Gazette of India dated the 11th June, 1977 declaring the highway starting from its junction at Batote on National Highway No. 1-A and connecting Doda with Kishtwar to be a national highway, under section 10 of the National Highways Act, 1956.
- (11) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1331 in Gazette of India dated the 18th September, 1976 issued under article 318(a) of the Constitution.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section (3) of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Recruitment) Amendment Rules, 1977 published in Notification No. G.S.R. 550 in Gazette of India dated the 30th April, 1977.

- (ii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1977 published in Notification No. G.S.R. 551 in Gazette of India dated the 30th April, 1977.
 - (iii) The Indian Administrative Service (Appointment by Promotion) (Amendment) Regulations, 1977 published in Notification No. G.S.R. 261(E) in Gazette of India dated the 3rd June, 1977.
 - (iv) The Indian Police Service (Appointment by Promotion) Second (Amendment) Regulations, 1977 published in Notification No. G.S.R. 262(E) in Gazette of India dated the 3rd June, 1977.
 - (v) The Indian Forest Service (Appointment by Promotion) (Amendment) Regulations, 1977 published in Notification No. G.S.R. 263(E) in Gazette of India dated the 3rd June, 1977.
- (13) A copy of the Tamil Nadu Official Language (Amendment) Act, 1976 (President's Act No. 41 of 1976) (Hindi and English versions) published in Gazette of India dated the 12th November, 1976, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under clause (5) of article 320 of the Constitution:—
- (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976 published in Notification No. G.S.R. 1063 in Gazette of India, dated the 24th July, 1976.
 - (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1977 published in Notification No. G.S.R. 610 in Gazette of India, dated the 14th May, 1977.
- (16) An explanatory memorandum in respect of the Notifications mentioned at item (15) above.
- (17) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report (Hindi and English versions) of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (ii) Annual Report of the National Film Development Corporation Limited, New Delhi, for the period from 1st May, 1975 to 31st March, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at item (17) above.
- (19) A copy of Notification No. G.S.R. 733 (Hindi and English versions) published in Gazette of India, dated the 11th June, 1977 making certain amendment to Notification No. 128/C.E. dated the 6th June, 1970 issued under the Central Excise Rules, 1944.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 238(E) published in Gazette of India, dated the 12th May, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 268(E) and 269(E) published in Gazette of India dated the 6th June, 1977 together with an explanatory memorandum.
- (iii) G.S.R. 270(E) published in Gazette of India, dated the 6th June, 1977 together with an explanatory memorandum.
- (21) A copy of the Central Excise (Thirteenth Amendment) Rules, 1977 published in Notification No. G.S.R. 273(E) in Gazette of India, dated the 9th June, 1977 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (22) A copy of the Bihar Electricity Supply Undertakings (Acquisition) Second Ordinance, 1977 (Hindi and English versions) promulgated by the Governor of Bihar on the 29th April, 1977, under article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation, dated the 30th April, 1977 issued by the Vice-President acting as President in relation to the State of Bihar.
- (23) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1975-76, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at item (23) above.
- (25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1977-78.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1975-76.

(b) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1975-76.

(b) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) (a) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1975-76.

(b) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iv) (a) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1973-74.

(b) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 242(E) published in Gazette of India dated the 18th March, 1977 regarding the continuance of control over the management of Messrs. Gresham and Craven of India (Private) Limited, Calcutta.

(ii) S.O. 311(E) published in Gazette of India dated the 2nd May, 1977 regarding the continuance of control over the management of Messrs. Smith, Stanistreet and Company Limited, Calcutta.

[P.T.O.]

(28) A copy each of the following Proclamations (Hindi and English versions) under article 356(3) of the Constitution:—

- ✓ (i) Proclamation dated the 21st June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Haryana, published in Notification No. G.S.R. 389(E) in Gazette of India dated the 22nd June, 1977.
- ✓ (ii) Proclamation dated the 22nd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Rajasthan, published in Notification No. G.S.R. 390(E) in Gazette of India dated the 22nd June, 1977.
- ✓ % (29) A copy of the Proclamation (Hindi and English versions) dated the 22nd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Himachal Pradesh, published in Notification No. G.S.R. 391(E) in Gazette of India dated the 22nd June, 1977, under article 356(3) of the Constitution.

@5. Calling Attention

Shri Chitta Basu called the attention of the Minister of Law, Justice and Company Affairs to the pre-election political situation in Jammu and Kashmir and reported postponement of the Assembly election scheduled to be held from June 30 to July 3, 1977.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

6. Presentation of Petition

Shri Dinen Bhattacharya presented a petition signed by Pijush Dey and others of West Bengal regarding release of political prisoners.

7. Motions for Election to Committees

(1) Shri Morarji R. Desai moved the following motion:—

“That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to be members of the National Shipping Board.”

The motion was adopted.

%Laid at 5.55 P.M.

@Taken up at 2 P.M.

(2) Shri Charan Singh moved the following motion:—

“That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, twenty members from among themselves to be members of the Committee to review the progress made in the use of Hindi for the official purposes of the Union and submit a report to the President making recommendations thereon in accordance with sub-section (3) of the Section 4 of the said Act.”

The motion was adopted.

(3) Shri Brij Lal Verma moved the following motion:—

“That in pursuance of sub-rule (1)(e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government.”

The motion was adopted.

8. **Motion regarding Second Report of Business Advisory Committee**

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 21st June, 1977.”

The motion was adopted.

9. **Government Bills—Introduced**

(1) The Cardamom (Amendment) Bill, 1977.

(2) The Yoga Undertakings (Taking over of Management) Bill, 1977.

10. **Statement regarding Ordinance—Laid on the Table**

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Yoga Undertakings (Taking Over of Management) Ordinance, 1977, was laid on the Table.

11. **The Budget (General)—1977-78.**

General Discussion on the Budget (General) for 1977-78 continued.

The following Members took part in the debate:—

- (1) Shri M. Satyanarayan Rao
- (2) Shri M. N. Govindan Nair
- (3) Shri Vijay Kumar Malhotra
- (4) Shri Venugopal Gounder
- (5) Shri U. S. Patil

- (6) Shri Laxman Rao Mankar
- (7) Shri Manohar Lal
- (8) Shri B. C. Kamble
- (9) Shri R. Venkataraman
- (10) Shri Om Prakash Tyagi
- (11) Shri Nawab Singh Chauhan
- (12) Shri P. S. Ramalingam
- (13) Shri O. V. Alagesan
- (14) Shri Ramji Lal Suman
- (15) Shrimati Chandravati
- (16) Shri Manoranjan Bhakta
- (17) Shri Sheo Narain (*Speech unfinished*).

The discussion was not concluded.

12. Statement by Minister

The Minister of Energy made a statement on power shedding in Delhi and the closure of Unit No. 1 in Badarpur Thermal Power Station.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd June, 1977)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 23, 1977|Asadha 2, 1899 (Saka)

No. 22

11 A.M.

1. Starred Questions

Starred Questions Nos. 166—169 and 171 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1485—1523, 1525—1551 and 1553—1642 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Health and Family Welfare regarding 'Increase in number of seats in Medical Colleges of Maharashtra' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (First Amendment) Rules, 1977 published in Notification No. G.S.R. 255(E) in Gazette of India dated the 26th May, 1977.
 - (ii) The Indian Wireless Telegraphy (Commercial Radio Operators Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1977 published in Notification No. G.S.R. 726 in Gazette of India dated the 11th June, 1977.

[P.T.O.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1974-75.

(b) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) (a) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1975-76.

(b) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iii) (a) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1974-75.

(b) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1974-75, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(iv) (a) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1975-76

(b) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (2) above.

(4) A copy of Statement of Policy (Hindi and English versions) dated the 28th April, 1977 relating to Family Welfare Programme.

(5) A copy of the Annual Report (Hindi version) of the Steel Authority of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—

(i) The Coal Mines (Amendment) Regulations, 1977 published in Notification No. G.S.R. 501 in Gazette of India dated the 9th April, 1977.

- (ii) The Metalliferous Mines (Second Amendment) Regulations, 1977 published in Notification No. G.S.R. 502 in Gazette of India dated the 9th April, 1977.
- (7) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | |
|---|--------------------|
| (i) Statement No. XXXVIII—Ninth Session, 1969—Fourth Lok Sabha. | |
| (ii) Statement No. XXIV—Eighth Session, 1973 | } Fifth Lok Sabha, |
| (iii) Statement No. XX—Twelfth Session, 1974 | |
| (iv) Statement No. XXIV—Thirteenth Session, 1975 | |
| (v) Statement No. VII—Sixteenth Session, 1976 | |
| (vi) Statement No. IV—Seventeenth Session, 1976 | |
| (vii) Statement No. I—Eighteenth Session, 1976 | |
| (viii) Statement No. I—First Session, 1977 | |
- (8) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Kessurgarh Colliery accident which occurred on the 9th August, 1975.
- (9) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 27th December, 1975.. .
- (10) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Chasnalla Colliery accident which occurred on the 5th April, 1976.
- (11) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the Sudamdih Colliery accident which occurred on the 4th October, 1976.
- * (12) A copy each of the following Proclamations (Hindi and English versions) under article 356(3) of the Constitution:—
- ✓ (i) Proclamation dated the 23rd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Uttar Pradesh, published in Notification No. G.S.R. 396(E) in Gazette of India dated the 23rd June, 1977.
- (ii) Proclamation dated the 23rd June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April 1977 in relation to the State of Madhya Pradesh, published in Notification No. G.S.R. 397(E) in Gazette of India dated the 23rd June, 1977.

*Laid at 4.30 P.M.

[P.T.O.]

5. Motions for Election to Committees

(1) Shri Raj Narain moved the following motion:—

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act.”

The motion was adopted.

(2) Shri Raj Narain moved the following motion:—

“That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council.”

The motion was adopted.

(3) Shri Raj Narain moved the following motion:—

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act.”

The motion was adopted.

6. The Budget (General)—1977-78

General Discussion on the Budget (General) for 1977-78 continued.

The following Members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri Kachrual Hemraj Jain
- (3) Shri Chand Ram
- (4) Shri V. Arunachalam
- (5) Shri A. V. P. Asaithambi
- (6) Shri Mritunjay Prasad Varma
- (7) Shri Sonu Singh Patil
- (8) Dr. Bijoy Mondal
- (9) Shri K. T. Kosalram
- (10) Shri Brij Bhushan Tiwari
- (11) Shrimati Kamala Bahuguna
- (12) Dr. Ramji Singh

- (13) Shri A. Sunna Sahib
- (14) Shri Bharat Bhushan
- (15) Shri R. Mahanarangam

Shri H. M. Patel replied to the debate.

The discussion was concluded.

7. Government Bill—Passed

The Payment of Wages (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Ravindra Varma.

The following Members took part in the debate:—

- (1) Shri Vayalar Ravi
- (2) Shrimati Ahilya P. Rangnekar
- (3) Shri K. Ramamurthy
- (4) Shri Hukam Chand Kachwai
- (5) Shri K. A. Rajan
- (6) Shri Saugata Roy
- (7) Shri Yuvraj
- (8) Shri Hukmdeo Narain Yadav
- (9) Chowdhry Balbir Singh

Shri Ravindra Varma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill was passed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th June, 1977).

AVTAR SINGH RIKHY,

Secretary.

CORRIGENDA

In Bulletin Part I dated June 22, 1977.

- (1) Page 1, paragraph 3, line 2,
after "Broadcasting" insert "regarding"
- (2) Page 4, item (8), line 2,
for "the year" read "for the year"
- (3) Page 8, item (28) (i) line 6,
for "22nd June" read "21st June"

LOK SABHA

RULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 24, 1977|Asadha 3, 1899 (Saka)

No. 23

11 A.M.

1. Oath or Affirmation

Shri Ganga Singh made and subscribed the affirmation in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 184—186, 188 and 190—193 were orally answered. Replies to Starred Questions Nos. 187, 189, 194—199 and 201—203 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions No. 1643—1682, 1684—1689, 1691—1723, 1725—1788 and 1790—1803 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Health and Family Welfare regarding 'Goods supplied to Bangladesh through Red Cross' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.O.Ms. 152 (Hindi and English versions) published in Tamil Nadu Government Gazette, dated the 12th March, 1977 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963, under sub-section (4) of section 119 of the Tamil Nadu Cooperative Societies Act, 1961, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1975-76, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

[P.T.O.]

- (3) A copy of the Foreign Exchange Regulation (Encashment of Draft, Cheque or other instrument) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 533 in Gazette of India dated the 30th April, 1977, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (4) A copy of Notification No. G.S.R. 275(E) (Hindi and English versions) published in Gazette of India dated the 13th June, 1977 making certain amendments to Notification No. 86/77-C.E. dated the 9th May, 1977, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Posts and Telegraphs), under article 151(1) of the Constitution.
- (6) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1975-76 (Hindi and English versions).
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1977-78.
- (8) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1977-78.
- (9) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies and Cooperation for 1977-78.
- (10) A copy of the Order (Hindi and English versions) dated the 23rd June, 1977 issued by the Vice-President acting as President in pursuance of article 280 of the Constitution, constituting the Seventh Finance Commission.
- (11) A copy of the Proclamation (Hindi and English versions) dated the 24th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Bihar, published in Notification No. G.S.R. 406(E) in Gazette of India dated the 24th June, 1977, under article 356(3) of the Constitution.

6. Statement By Minister

The Minister of Parliamentary Affairs and Labour made a statement regarding change in the order of Government business for the 25th and 27th June, 1977.

7. Motion for Election to Committees

(1) Shri Mohan Dharia moved the following motion:—

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954,

the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(2) Shri Mohan Dharia moved the following motion:—

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

(3) Shri Mohan Dharia moved the following motion:—

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

(4) Shri Mohan Dharia moved the following motion:—

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

8. Government Bill—Under Consideration

The Yoga Undertakings (Taking over of Management) Bill, 1977

The motion for consideration of the Bill was moved by Shri Raj Narain.

The following Members took part in the debate:—

- (1) Shri M. Ram Gopal Reddy
- (2) Shri Kanwar Lal Gupta
- (3) Shri Saugata Roy
- (4) Dr. Subramaniam Swamy
- (5) Shri C. K. Chandrappan
- (6) Shri Manohar Lal
- (7) Shri Jyotirmoy Bosu
- (8) Shri L. L. Kapoor

(9) **Shri Om Prakash Tyagi**

Shri Raj Narain commenced his speech in reply to the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

9. Private Members' Resolution—Withdrawn

Shri Jyotirmoy Bosu concluded his speech on the following Resolution moved by him on the 1st April, 1977:—

“This House calls upon the Government to forthwith constitute a high powered Parliamentary body to probe into the alleged misdeeds, malpractices and atrocities committed by Central Government and State Governments, between 25-6-1975 and 20-3-1977 when the internal emergency was in force.”

Two amendments were moved by Shri Hukmdeo Narain Yadav.

The following Members took part in the debate:—

- (1) Shri Hukmdeo Narain Yadav
- (2) Shri M. Ram Gopal Reddy
- (3) Shri S. Kundu
- (4) Prof. P. G. Mavalankar
- (5) Shri K. Suryanarayana
- (6) Shri F. H. Mohsin
- (7) Shri Harikesh Bahadur
- (8) Shri C. K. Chandrappan
- (9) Shri Charan Singh

Shri Jyotirmoy Bosu replied to the debate.

The amendments moved were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

10. Private Member's Resolution—Under Consideration

Shri Hari Vishnu Kamath moved the following Resolution:—

“This House deeply deplores the cynical sub-version of democratic norms, the steep erosion of ethical standards and spiritual values, engineered by the then Prime Minister Shrimati Indira Gandhi and her gang during the dark days of tyranny and terror that followed the Proclamation of emergency on June 25, 1975, pays its heartfelt homage to the innumerable victims and martyrs in the crusade for liberty and freedom which the Proclamation sparked throughout the country, places on record, humbly yet joyfully, its profound appreciation of the historic role played by our fearless people, through the ballot-box, in ousting a vile authoritarian regime, and solemnly pledges its earnest endeavour for the speedy accomplishment, in close cooperation with the

people and by peaceful, legitimate methods, of a socio-economic revolution, illumined by democratic standards, vivified by socialist ideals, and firmly founded on moral and spiritual values, for which Lokmanaya Tilak, Mahatma Gandhi and Netaji Subhas Chandra Bose suffered and sacrificed, lived and died, and for which Lok Nayak Jayaprakash Narayan, three years ago, called the nation to battle."

His speech was not concluded.

The discussion on the Resolution was not concluded,

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th June, 1977).

AVTAR SINGH RIKHY,

Secretary.

CORRIGENDUM

In Bulletin Part I dated June 23, 1977—

Page 4, paragraph 5(3), line 3,

For "1956" read "1966".

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, June 24, 1977 | Asadha 3, 1899 (Saka)

No. 23

11 A.M.

1. Oath or Affirmation

Shri Ganga Singh made and subscribed the affirmation in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 184—186, 188 and 190—193 were orally answered. Replies to Starred Questions Nos. 187, 189, 194—199 and 201—203 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions No. 1643—1682, 1684—1689, 1691—1723, 1725—1788 and 1790—1803 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Health and Family Welfare regarding 'Goods supplied to Bangladesh through Red Cross' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.O.Ms. 152 (Hindi and English versions) published in Tamil Nadu Government Gazette, dated the 12th March, 1977 making certain amendment to the Tamil Nadu Co-operative Societies Rules, 1963, under sub-section (4) of section 119 of the Tamil Nadu Cooperative Societies Act, 1961, read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.
- (2) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1975-76, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

[P.T.O.]

- (3) A copy of the Foreign Exchange Regulation (Encashment of Draft, Cheque or other instrument) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 533 in Gazette of India dated the 30th April, 1977, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (4) A copy of Notification No. G.S.R. 275(E) (Hindi and English versions) published in Gazette of India dated the 13th June, 1977 making certain amendments to Notification No. 86/77-C.E. dated the 9th May, 1977, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Posts and Telegraphs), under article 151(1) of the Constitution.
- (6) A copy of the Appropriation Accounts, Posts and Telegraphs for the year 1975-76 (Hindi and English versions).
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1977-78.
- (8) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1977-78.
- (9) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies and Cooperation for 1977-78.
- (10) A copy of the Order (Hindi and English versions) dated the 23rd June, 1977 issued by the Vice-President acting as President in pursuance of article 280 of the Constitution, constituting the Seventh Finance Commission.
- (11) A copy of the Proclamation (Hindi and English versions) dated the 24th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Bihar, published in Notification No. G.S.R. 406(E) in Gazette of India dated the 24th June, 1977, under article 356(3) of the Constitution.

6. Statement By Minister

The Minister of Parliamentary Affairs and Labour made a statement regarding change in the order of Government business for the 25th and 27th June, 1977.

7. Motion for Election to Committees

(1) Shri Mohan Dharia moved the following motion:—

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954,

the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(2) Shri Mohan Dharia moved the following motion:—

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

(3) Shri Mohan Dharia moved the following motion:—

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

(4) Shri Mohan Dharia moved the following motion:—

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

8. Government Bill—Under Consideration

The Yoga Undertakings (Taking over of Management) Bill, 1977

The motion for consideration of the Bill was moved by Shri Raj Narain.

The following Members took part in the debate:—

- (1) Shri M. Ram Gopal Reddy
- (2) Shri Kanwar Lal Gupta
- (3) Shri Saugata Roy
- (4) Dr. Subramaniam Swamy
- (5) Shri C. K. Chandrappan
- (6) Shri Manohar Lal
- (7) Shri Jyotirmoy Bosu
- (8) Shri L. L. Kapoor

(9) **Shri Om Prakash Tyagi**

Shri Raj Narain commenced his speech in reply to the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

9. Private Members' Resolution—Withdrawn

Shri Jyotirmoy Bosu concluded his speech on the following Resolution moved by him on the 1st April, 1977:—

“This House calls upon the Government to forthwith constitute a high powered Parliamentary body to probe into the alleged misdeeds, malpractices and atrocities committed by Central Government and State Governments, between 25-6-1975 and 20-3-1977 when the internal emergency was in force.”

Two amendments were moved by Shri Hukmdeo Narain Yadav.

The following Members took part in the debate:—

- (1) Shri Hukmdeo Narain Yadav
- (2) Shri M. Ram Gopal Reddy
- (3) Shri S. Kundu
- (4) Prof. P. G. Mavalankar
- (5) Shri K. Suryanarayana
- (6) Shri F. H. Mohsin
- (7) Shri Harikesh Bahadur
- (8) Shri C. K. Chandrappan
- (9) Shri Charan Singh

Shri Jyotirmoy Bosu replied to the debate.

The amendments moved were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

10. Private Member's Resolution—Under Consideration

Shri Hari Vishnu Kamath moved the following Resolution:—

“This House deeply deplores the cynical sub-version of democratic norms, the steep erosion of ethical standards and spiritual values, engineered by the then Prime Minister Shrimati Indira Gandhi and her gang during the dark days of tyranny and terror that followed the Proclamation of emergency on June 25, 1975, pays its heartfelt homage to the innumerable victims and martyrs in the crusade for liberty and freedom which the Proclamation sparked throughout the country, places on record, humbly yet joyfully, its profound appreciation of the historic role played by our fearless people, through the ballot-box, in ousting a vile authoritarian regime, and solemnly pledges its earnest endeavour for the speedy accomplishment, in close cooperation with the

people and by peaceful, legitimate methods, of a socio-economic revolution, illumined by democratic standards, vivified by socialist ideals, and firmly founded on moral and spiritual values, for which Lokmanaya Tilak, Mahatma Gandhi and Netaji Subhas Chandra Bose suffered and sacrificed, lived and died, and for which Lok Nayak Jayaprakash Narayan, three years ago, called the nation to battle."

His speech was not concluded.

The discussion on the Resolution was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th June, 1977).

AVTAR SINGH RIKHY,

Secretary.

CORRIGENDUM

In Bulletin Part I dated June 23, 1977—

Page 4, paragraph 5(3), line 3,

For "1956" read "1966".

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, June 25, 1977/Asadha 4, 1899 (Saka)

No. 24

11.02 A.M.

1. Papers Laid on the Table

A copy each of the following Notifications (Hindi and English versions) was laid on the Table under section 159 of the Customs Act, 1962:—

- (i) Notification No. 95-Customs published in Gazette of India dated the 25th June, 1977 together with an explanatory memorandum.
- (ii) Notifications No. 96-Customs and 97-Customs published in Gazette of India dated the 25th June, 1977 together with an explanatory memorandum.

2. Government Bill—Passed

The Yoga Undertakings (Taking over of Management) Bill, 1977

Shri Raj Narain concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 24th June, 1977.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Narain.

The motion was adopted and the Bill was passed.

3. The Budget (General)—1977-78—Demands for Grants

Combined discussion on the following items of business commenced:—

- * (i) Demands for Grants Nos. 15 and 16 for which the Ministry of Commerce is responsible.

[P.T.O.]

* (ii) Demands for Grants Nos. 13 and 14 for which the Ministry of Civil Supplies and Cooperation is responsible.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th June, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, June 27, 1977 | Asadha 6, 1899 (Saka)

No. 25

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 204, 206 and 208—211 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 1804—1924, 1926—1929, 1931, 1932, 1934, 1935, 1937—1940 and 1942—1962 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Home Affairs regarding 'Investigations into the death of Col. T. S. Anand' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 181(E) published in Gazette of India dated the 13th April, 1977 rescinding the Inter-Zonal Wheat (Movement Control) Order, 1973 published in Notification No. G.S.R. 187(E) dated the 31st March, 1973.
 - (ii) the Sugar (Price Determination for 1976-77 Production) Amendment Order, 1977 published in Notification No. G.S.R. 188(E) in Gazette of India dated the 18th April, 1977.

[P.T.O.]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Reports* of the Food Corporation of India for the years 1973-74 and 1974-75.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 53 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 read with clause (c)(iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—
- (i) G.O.Ms. 746 published in Tamil Nadu Government Gazette dated the 27th April, 1977 making certain amendments to the Tamil Nadu Private Colleges (Regulation) Rules, 1976.
 - (ii) Memorandum No. 132435|Rules-D1|76-7 published in Tamil Nadu Government Gazette dated the 27th April, 1977 containing erratum to the Tamil Nadu Private Colleges (Regulation) Rules, 1976.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1975-76 along with the Audited Accounts.
- (6) Review (Hindi and English versions) by the Government on the working of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1975-76.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (5) above.
- (8) A copy of the Proclamataion (Hindi and English versions) dated the 26th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 30th April, 1977 in relation to the State of Orissa, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 26th June, 1977, under article 356(3) of the Constitution.

*The Reports were laid on the Table on the 13th June, 1977.

5. Assent to Bill

Secretary laid on the Table the Appropriation (Railways) No. 2 Bill, 1977, passed by the Houses of Parliament during the current session and assented to.

6. Calling Attention

Shri Dinen Bhattacharya called the attention of the Minister of Parliamentary Affairs and Labour to the serious situation arising out of lock-out in Indian Express and Financial Express, New Delhi since the 20th June, 1977 affecting the livelihood of their employees and steps taken by the Government.

The Minister of Parliamentary Affairs and Labour made a statement in regard thereto.

7. Motions for Election to Committees

(1) Shri Sikandar Bakht moved the following motion:—

“That in pursuance of sub-section (2)(h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act.”

The motion was adopted.

(2) Shri Surjit Singh Barnala moved the following motion:—

“That in pursuance of Rule 4(VII) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules.”

The motion was adopted.

(3) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F.16-10|44-E.HL, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1979, subject to the other provisions of the said Resolution.”

The motion was adopted.

(4) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977.”

The motion was adopted.

(5) Dr. P. C. Chunder moved the following motion:—

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations.”

The motion was adopted.

8. The Budget (General)—1977-78—Demands for Grants

Combined discussion on the following items of business continued and was concluded:—

* (i) Demands for Grants Nos. 15 and 16 for which the Ministry of Commerce is responsible.

* (ii) Demands for Grants Nos. 13 and 14 for which the Ministry of Civil Supplies and Cooperation is responsible.

Fifty cut motions (Nos. 1, 2, 9 to 37 and 41 to 59) to the Demands for Grants for which the Ministry of Commerce is responsible, were moved and negatived.

Both the Demands for Grants (both Revenue Accounts and Capital Account) for which the Ministry of Commerce is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

Nine cut motions (Nos. 10 to 18) to the Demands for Grants for which the Ministry of Civil Supplies and Cooperation is responsible, were moved and negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Civil Supplies and Cooperation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th June, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, June 28, 1977|Asadha 7, 1899 (Saka)

No. 26

11 A.M.

1. Starred Questions

Starred Questions Nos. 224—226 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1963—2076 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 7 addressed to the Minister of Education, Social Welfare and Culture regarding 'Time Capsule' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi version) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January to 31st December, 1975, under section 62 of the said Act.
- ✓ (2) A copy of the Report (Hindi version) on the General Elections to the Legislative Assemblies in India (1970—72), Volume—II (Statistical).
- (3) A copy of Notification No. S.O. 327(E) (Hindi and English versions) published in Gazette of India dated the 13th May, 1977 making certain correction in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, in respect of the State of Uttar Pradesh, under sub-section (2) of section 9 of the Representation of the People Act, 1950.

[P.T.O.]

- (4) A copy of the Kerala Small Industries and Development Promotion Corporation Amalgamation Order, 1977 (Hindi version) published in Notification No. S.O. 1862 in Gazette of India dated the 11th June, 1977, under sub-section (5) of section 396 of the Companies Act, 1956.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law, Justice and Company Affairs for 1977-78.
- (6) A copy of the Railways Red Tariff (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 725 in Gazette of India dated the 11th June, 1977, issued under section 47 of the Indian Railways Act, 1890.
- (7) A statement (Hindi and English versions) indicating the results of the market loans floated by the Government of India in June, 1977.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Irrigation for 1977-78.

5. The Budget (General)—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 84 to 86 for which the Ministry of Steel and Mines is responsible commenced and was concluded.

Eleven cut motions (Nos. 25 to 35) were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Steel and Mines is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th June, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, June 29, 1977/Asadha 8, 1899 (Saka)

No. 27

11 A.M.

1. Starred Questions

Starred Questions Nos. 245, 247—249, 252—254, 256 and 257 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2077—2088, 2090—2108, 2110—2176, 2178—2195 and 2197—2249 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 3559 in Gazette of India dated the 9th October, 1976, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
 - (i) The Board of Trustees of the Port of Madras (Procedure at Board Meetings) Amendment Rules, 1976 published in Notification No. G.S.R. 1480 in Gazette of India dated the 16th October, 1976.
 - (ii) The Board of Trustees of the Port of Calcutta (Procedure at Board Meetings) Amendment Rules, 1976 published in Notification No. G.S.R. 1481 in Gazette of India dated the 16th October, 1976.

[P.T.O.]

- (iii) The Board of Trustees of the Port of Bombay (Procedure Board Meetings) Amendment Rules, 1976 published in Notification No. G.S.R. 925(E) in Gazette of India dated the 16th December, 1976.
 - (iv) The Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Amendment Rules, 1976 published in Notification No. G.S.R. 231 in Gazette of India dated the 19th February, 1977.
 - (v) The Board of Trustees of the Port of Bombay (Payment of Fees and Allowances to Trustees) Amendment Rules, 1976 published in Notification No. G.S.R. 232 in Gazette of India dated the 19th February, 1977.
 - (vi) The Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Amendment Rules, 1976 published in Notification No. G.S.R. 233 in Gazette of India dated the 19th February, 1977.
- (3) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 2nd April, 1977, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:—
- (i) The Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1976 published in Notification No. 10065-HII(2)-76|24387 in Chandigarh Administration Gazette dated the 24th November, 1976.
 - (ii) The Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1977 published in Notification No. 220-HII(2)-77|3400 in Chandigarh Administration Gazette dated the 22nd February, 1977.
 - (iii) The Delhi Motor Vehicles (First Amendment) Rules, 1976 published in Notification No. SECE. 3(32)|67-Tpt|19350 in Delhi Gazette dated the 15th December, 1976.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at item (4)(i) and (ii) above.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (4)(iii) above.
- (7) A copy each of the following papers (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
- (i) The National Highways (Amendment) Rules, 1976 published in Notification No. S.O. 680(E) in Gazette of India dated the 18th October, 1976, together with an explanatory memorandum.

- ✓ (ii) Agreement dated the 23rd February, 1977 entered into between the Central Government and the Government of the State of Meghalaya in respect of the development and maintenance of road links of National Highways situated in the State of Meghalaya.
- ✓ (iii) Agreement dated the 25th February, 1977 entered into between the Central Government and the Government of the State of Maharashtra in respect of the development and maintenance of road links of National Highways situated in the State of Maharashtra.
- ✓ (iv) Agreement dated the 25th February, 1977 entered into between the Central Government and the Government of the State of Andhra Pradesh in respect of the development and maintenance of road links of National Highways situated in the State of Andhra Pradesh.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1975-76.
- (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (8) above.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for 1977-78.
- (11) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year ending 31st March, 1973 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (12) A copy of the Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1977 (Hindi and English versions) published in Notification No. G.S.R. 93(E) in Gazette of India dated the 26th February, 1977, under sub-section (2) of section 3 of the All India Services Act, 1951.

- (13) A statement (Hindi and English versions) indicating reasons for not laying simultaneously the Hindi versions of the Annual Report* of the National Film Development Corporation Limited, New Delhi, for the year 1975-76.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1974-75.
 - (ii) Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (14) above.
- (16) A copy of the Annual Report (Part II) (Hindi and English versions) of the Registrar of Newspapers for India on Press in India, 1974.
- (17) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1973-74 together with Certified Accounts.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1975-76.
 - (b) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the Working of the Scooters India Limited, Lucknow, for the year 1975-76.
 - (b) Annual Report of the Scooters India Limited, Lucknow, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (18) (ii) above.

*The Annual Report (English version) was laid on the Table on the 22nd June, 1977.

- (20) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1973-74.
- (21) A copy of the Proclamation (Hindi and English versions) dated the 29th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 16th May, 1977 in relation to the State of Manipur, published in Notification No. G.S.R. 419(E) in Gazette of India dated the 29th June, 1977, under article 356(3) of the Constitution.
- (22) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) Notification No. 206/77-C.E. published in Gazette of India dated the 29th June, 1977 together with an explanatory memorandum.
 - (ii) Notification No. 207/77-C.E. published in Gazette of India dated the 29th June, 1977 together with an explanatory memorandum.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th June, 1977, Rajya Sabha agreed without any amendment to the Presidential and Vice-Presidential Elections (Amendment) Bill, 1977, passed by Lok Sabha on the 18th June, 1977.
- (ii) That at its sitting held on the 28th June, 1977, Rajya Sabha agreed without any amendment to the Payment of Wages (Amendment) Bill, 1977, passed by Lok Sabha on the 23rd June, 1977.
- (iii) That at its sitting held on the 28th June, 1977, Rajya Sabha agreed without any amendment to the Yoga Undertakings (Taking Over of Management) Bill, 1977, passed by Lok Sabha on the 25th June, 1977.

5. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding appointment by Government of a Committee headed by Shri N. A. Palkhiwala to suggest measures for rationalisation of direct taxation laws.

6. Motions for Election to Committees

- (1) Shri Morarji R. Desai moved the following motion:—

“That in pursuance of Rule 4(h) of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, two

*The Annual Report was laid on the Table on the 22nd June, 1977.

members from among themselves to serve as members of the National Welfare Board for Seafarers, subject to the other provisions of the said Rules.”

The motion was adopted.

(2) **Shri Jagjivan Ram** moved the following motion:—

“That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

7. The Budget (General)—1977-78—Demands for Grants

Discussion on the Demand for Grant No. 34 for which the Ministry of External Affairs is responsible commenced and was concluded.

Sixty-three cut motions (Nos. 2 to 21 and 24 to 66) were moved and negatived.

The Demand for Grant (both Revenue Account and Capital Account) for which the Ministry of External Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, was voted in full.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th June, 1977).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 30, 1977|Asadha 9, 1899 (Saka)

No. 28

11 A.M.

1. Starred Questions

Starred Questions Nos. 264—268 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2250—2264, 2266—2297, 2299—2315 and 2318—2326 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Health and Family Welfare regarding 'Ban on use of Entero-Vioform and Mexaform' was orally answered and supplementaries were also answered thereon.

Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Defence Services Estimates, 1977-78 (Hindi and English versions).
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1977-78.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1977-78.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1977-78.

[P.T.O.]

- (5) A copy of the Postgraduate Institute of Medical Education and Research, Chandigarh (Second Amendment) Regulations, 1976 (Hindi and English versions) published in Notification No. G.S.R. EI(1)-PGI-76 in Gazette of India dated the 6th November, 1976, issued under sub-section (1) of section 32 of the Postgraduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
 - (i) The Prevention of Food Adulteration (First Amendment) Rules, 1977 published in Notification No. G.S.R. 4(E) in Gazette of India dated the 4th January, 1977.
 - (ii) The Prevention of Food Adulteration (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 18(E) in Gazette of India dated the 15th January, 1977.
- (7) A copy of Notification No. S.O. 2016 (Hindi and English versions) published in Gazette of India dated the 18th June, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (8) A copy of the Employment Exchange (Compulsory Notification of Vacancies) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1718 in Gazette of India dated the 4th December, 1976, under sub-section (3) of section 10 of the Employment Exchange (Compulsory Notification of Vacancies) Act, 1959.
- * (9) A copy of the Proclamation (Hindi and English versions) dated the 30th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued on the 31st January, 1976 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 423(E) in Gazette of India dated the 30th June, 1977, under article 356(3) of the Constitution.

5. Calling Attention

Shri C. K. Chandrappan called the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported suggestion of the Indian Jute Mills Association to close down the jute units for 7 to 10 days in a month due to acute shortage of raw jute and lay off in 15 jute mills in West Bengal.

The Minister of Commerce and Civil Supplies and Cooperation made a statement in regard thereto.

*Laid at 6 P.M.

6. Matter Under Rule 377

Shri Maniram Bagri raised a matter regarding shifting of the Pay and Accounts Office of Defence Accounts Department from Mathura to Nasik Road Camp.

7. Motion for Election to Committee

Shri Ravindra Varma moved the following motion:—

“That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation.”

The motion was adopted.

8. The Budget (General)—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible commenced.

One hundred and fifty-one cut motions (Nos. 1 to 13, 15 to 28, 30 to 33, 35 to 48, 50, 51 and 83 to 186) were moved.

The discussion was not concluded.

9. Statement By Minister

The Minister of External Affairs made a statement regarding landing of a Pakistan twin-engine piper aircraft at Amritsar airport on the 30th June, 1977 due to bad weather and shortage of fuel.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 1, 1977|Asadha 10, 1899 (Saka)

No. 29

11 A.M.

1. Starred Questions

Starred Questions Nos. 286 and 291—294 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2327—2346, 2348—2383, 2385—2410 and 2412—2437 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Commerce and Civil Supplies and Cooperation regarding 'Licences for the Import of Edible Oil' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay for the year 1975-76.
 - (b) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1975-76.

[P.T.O.]

- (b) Annual Report of the Cashew Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (1) (ii) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Pesticides and their Formulations (Inspection) Amendment Rules, 1977 published in Notification No. S.O. 1242 in Gazette of India dated the 30th April, 1977.
 - (ii) The Export of Cast Iron Spun Pipes (Quality Control and Inspection) Rules, 1977 published in Notification No. S.O. 1270 in Gazette of India dated the 30th April, 1977.
 - (iii) The Export of Ceramic Sanitary Appliances (Quality Control and Inspection) Rules, 1977 published in Notification No. S.O. 1553 in Gazette of India dated the 28th May, 1977.
 - (iv) The Export of Inorganic Chemicals (Inspection) Amendment Rules, 1977 published in Notification No. S.O. 1888 in Gazette of India dated the 11th June, 1977.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1977-78.
- (5) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of Bank of India for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.

- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1976 along with the Accounts and Auditor's Report thereon.
 - (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
 - (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1976 along with the Accounts and the Auditor's Report thereon.
- (6) A copy each of Notification Nos. S.O. 1984 to 1996 (Hindi and English versions) published in Gazette of India dated the 18th June, 1977, under section 296 of the Income-tax Act, 1961.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Fourteenth Amendment) Rules, 1977 published in Notification No. G.S.R. 281(E) in Gazette of India dated the 18th June, 1977.
 - (ii) The Central Excises (Fourteenth Amendment) Rules, 1977 published in Notification No. G.S.R. 316(E) in Gazette of India dated the 18th June, 1977.

- (8) A copy each of Notification Nos. G.S.R. 310(E) and 312(E) (Hindi and English versions) published in Gazette of India dated the 18th June, 1977 issued under section 3 of the Central Excises and Salt Act, 1944.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 362(E) to 383(E) published in Gazette of India dated the 18th June, 1977.
- (ii) G.S.R. 387(E) published in Gazette of India dated the 20th June, 1977 together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 771 published in Gazette of India dated the 18th June, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 280(E) published in Gazette of India dated the 18th June, 1977 together with an explanatory memorandum.
- (iii) G.S.R. 282(E) to 309(E), 311(E), 313(E) to 315 (E) and 317(E) to 361(E) published in Gazette of India dated the 18th June, 1977.
- (11) An explanatory memorandum (Hindi and English versions) in respect of Notification Nos. G.S.R. 282(E) to 383(E) published in Gazette of India dated the 18th June, 1977.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1977-78.

5. Motions for Election to Committees

- (1) Shri Mohan Dharia moved the following motion:—

“That in pursuance of sub-section (3)(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of this said Act.”

The motion was adopted.

- (2) Shri Mohan Dharia moved the following motion:—

“That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act.”

The motion was adopted.

(3) Shri Mohan Dharia moved the following motion:—

“That in pursuance of Section 4(3)(c) of the Marine Products Exports Development Authority Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act.”

The motion was adopted.

6. The Budget (General)—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 30th June, 1977 continued.

The discussion was not concluded.

7. Private Member's Bills—Introduced

(1) The Mental Health Bill, 1977 by Dr. Sushila Nayar.

(2) The Indian Agricultural Workers Bill, 1977 by Shri Chitta Basu.

(3) The Life Insurance Corporation (Restoration of Settlements) Bill, 1977 by Shrimati Parvathi Krishnan.

8. Private Member's Bill—Withdrawn

The Compulsory Adult Education Bill, 1977 by Shri C. K. Chandrappan

The motion for consideration of the Bill was moved by Shri C. K. Chandrappan.

The following Members took part in the debate:—

- (1) Shri Laxmi Narain Nayak
- (2) Shri Sarat Kar
- (3) Shri Saugata Roy
- (4) Shri Shyamaprasanna Bhattacharyya
- (5) Shri S. Kundu
- (6) Shri T. A. Pai
- (7) Shri Chitta Basu
- (8) Shri Hukmdeo Narain Yadav
- (9) Shri M. Ram Gopal Reddy
- (10) Shri Ambika Prasad Pandey

[P.T.O.]

- (11) Dr. Ramji Singh
- (12) Prof. P. G. Mavalankar
- (13) Shri P. Rajagopal Naidu
- (14) Dr. P. C. Chunder

Shri C. K. Chandrappan replied to the debate.
The Bill was withdrawn by leave of the House.

9. Private Member's Bill—Under Consideration

The Publication and Import of Political Literature by Foreign Missions in India (Regulation) Bill, 1977 by Shri Samar Guha

The motion for consideration of the Bill was moved by Shri Samar Guha. His speech was not concluded.

The discussion on the Bill was not concluded.

6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 2nd July, 1977).

.. AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Saturday, July 2, 1977/Asadha 11, 1899 (Saka)

No. 30

11.01 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Home Affairs for 1977-78.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum for 1977-78.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for 1977-78.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1975-76, Union Government (Defence Services), under article 151(1) of the Constitution.
- (5) A copy of the Appropriation Accounts of the Defence Services for the year 1975-76 and Commercial Appendix thereto (Hindi and English versions).
- (6) A copy of Notification No. 208/77-C.E. (Hindi and English versions) published in Gazette of India dated the 2nd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (7) A copy each of Notification Nos. 101/77-Customs to 115/77-Customs, 117/77-Customs to 119/77-Customs and 124/77-Customs (Hindi and English versions) published in Gazette of India dated the 1st July, 1977, under section 159 of the Customs Act, 1962.
- (8) A copy each of Notification Nos. 98/77-Customs to 100/77-Customs and 116/77-Customs (Hindi and English versions) published in Gazette of India dated the 1st July, 1977, under sub-section (5) of section 4 of the Customs Tariff Act, 1975.

[P.T.O.]

- (9) An explanatory memorandum (Hindi and English versions) in respect of Notifications mentioned at items (7) and (8) above.

2. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Finance and Revenue and Banking to the reported disappearance of several important papers and documents relating to Maruti Limited from the Regional Office of the Central Bank of India, New Delhi and suppression of that information for three years.

The Minister of Finance and Revenue and Banking made a statement in regard thereto.

3. Statement by Minister

The Minister of Home Affairs made a statement on the alleged incident at Palam Airport on the 1st July, 1977 relating to Shri Sanjay Gandhi and his wife.

4. The Budget (General)—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 30th June, 1977 continued.

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 4, 1977|Asadha 13, 1899 (Saka)

No. 31

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 305—308 and 314 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2438—2498, 2500—2502, 2504—2506, 2508—2511 and 2513—2526 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 10 addressed to the Minister of Education, Social Welfare and Culture regarding 'Death of Student Climbers' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 4226 (Hindi and English versions) published in Gazette of India dated the 4th December, 1976, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

[P.T.O.]

- (3) A copy of the Fertiliser (Movement Control) Second Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 278(E) in Gazette of India dated the 16th June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Food Corporations (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 192(E) in Gazette of India dated the 25th April, 1977, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
- (5) A copy of the Annual Report of the Food Corporation of India for the year 1975-76 along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (6) A statement (Hindi and English versions) showing reasons (i) for delay in laying the papers, and (ii) for not laying simultaneously the Hindi version of the papers, mentioned at item (5) above.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the State Farms Corporation of India Limited, New Delhi, for the year 1974-75.
- (8) A copy each of the following Interim Reports (Hindi version)** of the National Commission on Agriculture together with the summaries of the important recommendations made therein:—
 - (i) Social Forestry.
 - (ii) Agricultural Price Policy.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1974-75, together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
 - (ii) A statement showing reasons for delay in laying the above papers.
- (10) (i) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1975-76 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
 - (ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above papers.

*The Report was laid on the Table on the 13th June, 1977.

**The English version of the Reports were laid on the Table on the 16th August, 1973 and the 13th March, 1975 respectively.

- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (10)(i) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Khuda Baksh Oriental Public Library, Patna for the year 1975-76 along with the Audited Accounts, under sub-section (4) of section 21 of the Khuda Baksh Oriental Public Library Act, 1969.
- (12) Review (Hindi and English versions) on the working of the the Khuda Baksh Oriental Public Library, Patna, for the year 1975-76.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (11) above.
- (14) A copy each of Notification Nos. 210/77-C.E. and 211/77-C.E. (Hindi and English versions) published in Gazette of India dated the 4th July, 1977, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

5. The Budget (General)—1977-78—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 1 to 10 for which the Ministry of Agriculture and Irrigation is responsible and the cut motions thereto moved on the 30th June, 1977 continued and was concluded.

All the cut motions moved on the 30th June, 1977 were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Agriculture and Irrigation is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full. . . .

(ii) Discussion on the Demands for Grants Nos. 22 to 27 for which the Ministry of Defence is responsible commenced.

Twenty-four cut motions (Nos. 1, 21 to 38 and 49 to 53) were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 5, 1977|Asadha 14, 1899 (Saka)

No. 32

11 A.M.

1. Starred Questions

Starred Questions Nos. 329, 333, 334 and 337 were orally answered. Starred Questions Nos. 338 and 343 had been postponed for answer on 2-8-1977. Replies to Starred Questions Nos. 324—328, 330—332, 335, 336, 339—342 and 128 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2527—2631 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 11 addressed to the Minister of Law, Justice and Company Affairs regarding 'Meetings of Company Law Board at Bombay' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1977-78, was laid on the Table.

5. Statement By Minister

The Minister of External Affairs made a statement regarding reported taking over of power by Army in Pakistan and arrest of Prime Minister Shri Bhutto.

6. The Budget (General)—1977-78—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 22 to 27 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 4th July, 1977 continued and was concluded.

[P.T.O.]

All the cut motions moved on the 4th July, 1977 were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Defence is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

(ii) Combined discussion on the following items of business commenced:—

- * (a) Demands for Grants Nos. 28 to 30 for which the Ministry of Education and Social Welfare is responsible.
- * (b) Demands for Grants Nos. 102 and 103 for which the Department of Culture is responsible.

Sixty-four cut motions [Nos. 11 to 14, 17 to 52, 56 to 59 and 68 to 87] to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible were moved.

Two cut motions [Nos. 1 and 5] to the Demands for Grants for which the Department of Culture is responsible were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th July, 1977).

AVTAR SINGH RIKHY.
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 6, 1977|Asadha 15, 1899 (Saka)

No. 33

11 A.M.

1. Starred Questions

Starred Questions Nos. 344, 346, 347 and 350—352 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2632—2648, 2650—2736, 2738—2740 and 2742—2781 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Shipping and Transport regarding 'Purchase of Sarus Towers' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Shipping Development Fund Committee (Death-cum-Retirement Gratuity) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 674 in Gazette of India dated the 28th May, 1977, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society for the year 1975-76 along with the Audited Accounts.
- (3) A copy of the Report (Hindi and English versions) on the activities of the Children's Film Society for the period January to December, 1976.

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for 1977-78.
- (5) A copy of the Corrigenda (Hindi and English versions) to the Detailed Demands for Grants* of the Ministry of Petroleum for 1977-78.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 258(E) published in Gazette of India dated the 31st May, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 817 published in Gazette of India dated the 25th June, 1977 together with an explanatory memorandum.
- (7) A copy of the Bhakra Beas Management Board (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 749 in Gazette of India dated the 18th June, 1977 under sub-section (3) of section 97 of the Punjab Reorganisation Act, 1966.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited for the year 1975-76.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1977-78.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1974-75.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*The Detailed Demands for Grants of the Ministry were laid on the Table on the 2nd July, 1977.

- (11) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1973-74 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (i) above.
- (12) A copy of Notification No. S.O. 774(E) (Hindi and English versions) published in Gazette of India dated the 4th December, 1976 containing the Order regarding continuance of control over the management of Messrs. Samastipur Central Sugar Company Limited, Samastipur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Household Electrical Appliances (Quality Control) Amendment Order, 1977 published in Notification No. S.O. 367(E) in Gazette of India dated the 24th May, 1977.
- (ii) The Mild Steel Tubes (excluding seamless tubes and tubes according to API specifications) (Quality Control) Order, 1977 published in Notification No. S.O. 406(E) in Gazette of India dated the 21st June, 1977.
- (14) A copy of the Annual Report (Hindi and English versions) of the Development Council for Textile Machinery Industry for the year 1975-76, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Krishna Chandra Halder presented the First Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General)—1977-78—Demands for Grants

(i) Combined discussion on the following items of business* continued and was concluded:—

- * (a) Demands for Grants Nos. 28 to 30 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 5th July, 1977.
- * (b) Demands for Grants Nos. 102 and 103 for which the Department of Culture is responsible and the cut motions thereto moved on the 5th July, 1977.

*Discussed together.

All the cut motions to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible moved on the 5th July, 1977, were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Education and Social Welfare is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

Both the cut motions to the Demands for Grants for which the Department of Culture is responsible moved on the 5th July, 1977 were negatived.

Both the Demands for Grants (Revenue Account) for which the Department of Culture is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

(ii) Combined discussion on the following items of business commenced:—

** (a) Demands for Grants Nos. 72 and 73 for which the Ministry of Petroleum is responsible.

** (b) Demands for Grants Nos. 11 and 12 for which the Ministry of Chemicals and Fertilizers is responsible.

Thirteen cut motions [Nos. 1 to 6 and 8 to 14] to the Demands for Grants for which the Ministry of Petroleum is responsible were moved.

Seventeen cut motions [Nos. 1 to 6 and 16 to 26] to the Demands for Grants for which the Ministry of Chemicals and Fertilizers is responsible were moved.

The discussion was not concluded.

@7. Statement By Minister

The Minister of Parliamentary Affairs and Labour made a statement on the agreement arrived at between the employees and the management of the Indian Express Group of Newspapers.

8. Half-An-Hour Discussion

Shrimati Parvathi Krishnan raised a half-an-hour discussion on points arising out of the answer given on the 20th June, 1977 to Starred Question No. 106 regarding Committee on Status of Women.

Dr. P. C. Chunder replied to the discussion.

6.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th July, 1977.)

AVTAR SINGH RIKHY,
Secretary.

**Discussed together.

@Made at 4.10 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 7, 1977|Asadha 16, 1899 (Saka)

No. 34

11 A.M.

1. Starred Questions

Starred Questions Nos. 365—369 were orally answered. Starred Question No. 364 had been withdrawn by the Member. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2782—2810, 2812—2864 and 2866—2872 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 13 addressed to the Minister of Education, Social Welfare and Culture regarding 'Appointment of Mr. Nurul Hasan as Emeritus Professor in Delhi University' was orally answered and supplementaries were also answered thereon.

4. Paper Laid on the Table

A copy of Notification No. S.O. 2120 (Hindi and English versions) published in Gazette of India dated the 25th June, 1977, was laid on the Table under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

5. Calling Attention

Shri Hari Vishnu Kamath called the attention of the Minister of Finance and Revenue and Banking to the photostat copy published in the Statesman dated 6th July, 1977 of a Bank Draft on the Cantonal Bank, Berne (Switzerland) revealing payment of 25,000 Swiss Francs to Mrs. Maneka Gandhi by order of Shri Sanjay Gandhi.

The Minister of Finance and Revenue and Banking made a statement in regard thereto.

[P.T.O.]

6. Report of Committee on Absence of Members

Shri Godey Murahari presented the First Report of the Committee on Absence of Members from the Sittings of the House.

7. The Budget (General)—1977-78—Demands for Grants

Combined discussion on the following items of business continued and was concluded:—

- * (a) Demands for Grants Nos. 72 and 73 for which the Ministry of Petroleum is responsible and the cut motions thereto moved on the 6th July, 1977.
- * (b) Demands for Grants Nos. 11 and 12 for which the Ministry of Chemicals and Fertilizers is responsible and the cut motions thereto moved on the 6th July, 1977.

All the cut motions to the Demands for Grants for which the Ministry of Petroleum is responsible moved on the 6th July, 1977 were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Petroleum is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

All the cut motions to the Demands for Grants for which the Ministry of Chemicals and Fertilizers is responsible moved on the 6th July, 1977 were negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Chemicals and Fertilizers is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 8, 1977/Asadha 17, 1899 (Saka)

No. 35

11 A.M.

1. Starred Questions

Starred Questions Nos. 385—388 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2873—2884, 2886—2912 and 2914—3012 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 14 addressed to the Minister of Finance and Revenue and Banking regarding Deposits received by Allahabad Bank from Kangra Co-operative Bank Ltd., Himachal Pradesh' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 426(E) published in Gazette of India dated the 30th June, 1977 making certain amendment to Notification No. 347-Customs dated the 2nd August, 1976, together with an explanatory memorandum.
 - (ii) G.S.R. 429(E) published in Gazette of India dated the 1st July, 1977 making certain amendment to Notification No. G.S.R. 41 dated the 3rd January, 1969, together with an explanatory memorandum.

[P.T.O.]

- (iii) The Notified Goods (Prevention of Illegal Import) Amendment Rules, 1977 published in Notification No. G.S.R. 430(E) in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.
- (2) A copy of Notification No. G.S.R. 818 (Hindi and English versions) published in Gazette of India dated the 25th June, 1977 making certain amendment to Notification No. 145/71-Central Excises dated the 26th July, 1971, issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (3) A copy of the Banking Service Commission (Terms and Conditions of Service of Chairman) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 415(E) in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 31 of the Banking Service Commission Act, 1975.

5. Calling Attention

Shri C. K. Chandrappan called the attention of the Minister of Finance and Revenue and Banking to the reported swindling of crores of rupees as a result of mutilated and soiled currency notes of high denomination, meant for cancellation and destruction, finding their way in circulation after exchange from the Reserve Bank of India.

The Minister of Finance and Revenue and Banking made a statement in regard thereto.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|-----------------------------------|---|
| (1) Shri M. S. Sanjeevi
Rao | 13th June to 30th July,
1977 (Second Session). |
| (2) Shri Mahamaya Prasad
Sinha | 11th June to 5th August,
1977 (Second Session). |
| (3) Shrimati Akbar Jahan
Begum | 11th June to 11th July,
1977 (Second Session). |
| (4) Shri V. P. Naik | 11th June to 5th August,
1977 (Second Session). |
| (5) Shri Rooplal Somani | 25th March to 7th April,
1977 (First Session) and
11th June to 25th July,
1977 (Second Session). |
| (6) Shri Keshav rao
Dhondge | 11th to 30th June, 1977
(Second Session). |

7. Personal Explanation Under Rule 357

Prof. Madhu Dandavate made a personal explanation regarding a point raised by Shri A. C. George in the House on the 7th July, 1977 about distribution of Invitation Cards in connection with a function to release the publication "Marx and Gandhi".

8. The Budget (General)—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 62 to 64 for which the Ministry of Industry is responsible commenced.

Twenty-seven cut motions [Nos. 3 to 14, 19 to 22 and 34 to 44] were moved.

The discussion was not concluded.

9. Motion Regarding First Report of Committee on Private Members' Bills and Resolutions

Shri Krishna Chandra Halder moved the following motion:—

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th July, 1977."

The motion was adopted. . .

10. Private Members' Resolution—Under Consideration

Shri Hari Vishnu Kamath concluded his speech on the following Resolution moved by him on the 24th June, 1977:—

"This House deeply deplores the cynical subversion of democratic norms, the steep erosion of ethical standards and spiritual values, engineered by the then Prime Minister, Shrimati Indira Gandhi and her gang during the dark days of tyranny and terror that followed the Proclamation of emergency on June 25, 1975, pays its heartfelt homage to the innumerable victims and martyrs in the crusade for liberty and freedom which the Proclamation sparked throughout the country, places on record, humbly yet joyfully, its profound appreciation of the historic role played by our fearless people, through the ballot-box, in ousting a vile authoritarian regime, and solemnly pledges its earnest endeavour for the speedy accomplishment, in close cooperation with the people and by peaceful, legitimate methods, of a socio-economic revolution, illumined by democratic standards, vivified by socialist ideals, and firmly founded on moral and spiritual values, for which Lokmanaya Tilak, Mahatma Gandhi and Netaji Subhash Chandra Bose suffered and sacrificed, lived and died, and for which Lok Nayak Jayaprakash Narayan, three years ago, called the nation to battle."

[P.T.O.]

Six amendments were moved by Sarvashri Hukmdeo Narain Yadav, Yuvraj, Ugra Sen, Vinayak Prasad Yadav, S. Kundu and Chander Shekhar Singh.

The following Members took part in the debate:—

- (1) Shri Chander Shekhar Singh
- (2) Shri Vasant Sathe
- (3) Dr. Subramaniam Swamy
- (4) Shri Somnath Chatterjee

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 9th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, July 9, 1977 | Asadha 18, 1999 (Saka)

No. 36

11 A.M.

1. ~~Motions for Elections to Committees~~

(1) Shri Ravindra Varma moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1978.”

The motion was adopted.

(2) Shri Ravindra Varma moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1978.”

The motion was adopted.

(3) Shri Ravindra Varma moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1978, and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

(4) Shri Ravindra Varma moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members

[P.T.O.]

from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1978."

The motion was adopted.

(5) Shri Ravindra Varma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1978, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(C) Shri Ravindra Varma moved the following motion.—

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on 30th April, 1978."

The motion was adopted.

(7) Shri Ravindra Varma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 1978, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

2. The Budget (General)—1977-78-Demands for Grants

Discussion on the Demands for Grants Nos. 62 to 64 for which the Ministry of Industry is responsible and the cut motions thereto moved on the 8th July, 1977 continued.

The discussion was not concluded.

6:05 P. M.

(Lok Sabha adjourned till 11 A. M. on Monday, the 11th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 11, 1977|Asadha 20, 1899 (Saka)

No. 37

11 A.M.

1. Oath or Affirmation

Shri Niranjan Prasad Kesharwani made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 405—407, 409 and 410 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3013—3047, 3049—3077, 3079—3089, 3091 and 3093—3146 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 15 addressed to the Minister of External Affairs regarding 'Discussion between U.S.A. and U.S.S.R. on limitation of Military Activities in the Indian Ocean' was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Transport for 1977-78.
- (2) A copy of the Food Corporations (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 44 of the Food Corporations Act, 1964.

[P.T.O.]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 427(E) published in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.
 - (ii) G.S.R. 428(E) published in Gazette of India dated the 1st July, 1977, together with an explanatory memorandum.
- (4) A copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 817(E) in Gazette of India dated the 15th October, 1976, issued under section 8 of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948.
- (5) A copy of Notification No. G.S.R. 922(E) (Hindi and English versions) published in Gazette of India dated the 16th December, 1976, issued under the Diplomatic and Consular Officers (Fees) Amendment Rules, 1976.

6. Question of Privilege

Shri Jyotirmoy Bosu sought to raise a question of privilege against Shri Kishore J. Tanna of Jamna Dass Madhavji and Company, Bombay for having written a letter to the Editor of the Times of India, New Delhi, published in the issue of Times of India dated the 11th July, 1977 containing alleged insinuations about the statement made in the House by the Minister of Commerce and Civil Supplies and Co-operation on the 27th June, 1977.

The matter was held over.

7. The Budget (General)—1977-78—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 62 to 64 for which the Ministry of Industry is responsible and the cut motions thereto moved on the 8th July, 1977 continued and was concluded.

All the cut motions moved on the 8th July, 1977 were negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Industry is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 68 and 69 for which the Ministry of Labour is responsible commenced.

Fifty cut motions (Nos. 1 to 3, 5, 14 to 37, 42 and 92 to 112) were moved.

The discussion was not concluded.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 12, 1977 | Asadha, 21, 1899 (Saka)

No. 38

11 A.M.

1. Starred Questions

Starred Questions Nos. 425, 427—430, 432 and 433 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3147, 3148, 3150—3216 and 3218—3284 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 16 addressed to the Minister of Railways regarding 'Introduction of Additional Railway Trains and Stops' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Public Notice No. 1-PR-NP/77 (Hindi and English versions) dated the 12th July, 1977 containing the Newsprint Allocation Policy (Basic of Entitlement) for 1977-78.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1977-78.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Non-Banking Financial Companies and Miscellaneous Non-Banking Companies (Advertisement) Rules, 1977 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 20th June, 1977.
 - (ii) The Companies (Acceptance of Deposits) Amendment Rules, 1977 published in Notification No. G.S.R. 386(E) in Gazette of India dated the 20th June, 1977.

[P.T.O.]

- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1977-78.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Department of Parliamentary Affairs, Secretariats of the President and Vice-President and Union Public Service Commission for 1977-78.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Communications for 1977-78.
- (7) A copy of the Demands for Grants for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1977-78 (Hindi and English versions).

5. Question of Privilege

In regard to the question of privilege sought to be raised by Shri Jyotirmoy Bosu on the 11th July, 1977 against Shri Kishore J. Tanna of M/s Jamnadas Madhavji and Co., Bombay, for making alleged insinuations in a letter to the Editor published in the *Times of India*, New Delhi, dated the 11th July, 1977 in respect of a statement made by the Minister of Commerce and Civil Supplies and Cooperation in Lok Sabha on the 27th June, 1977 during the discussion on the Demands for Grants of the Ministries of Commerce and Civil Supplies and Cooperation, the Deputy Speaker observed that the matter was being referred by him under rule 227 to the Committee of Privileges for examination and report.

6. The Budget (General)—1977-78—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 68 and 69 for which the Ministry of Labour is responsible and the cut motions thereto moved on the 11th July, 1977 continued and was concluded.

On cut motion No. 26 moved by Shri K. A. Rajen, the House divided, Ayes 63; Noes 117. The cut motion was accordingly negatived.

On cut motion No. 105 moved by Shri Vayalar Ravi, the House divided, Ayes 69; Noes 128. The cut motion was accordingly negatived.

All other cut motions moved on the 11th July, 1977 were also negatived.

Both the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Labour is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 51 to 61 for which the Ministry of Home Affairs is responsible commenced.

One hundred and two cut motions [Nos. 1, 2, 8 to 44, 46 to 63, 68, 69, 71, 73, 76, 89, 90, 94, 103 to 137, 139 and 140] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 13, 1977|Asadha 22, 1899 (Saka)

No. 39

11 A.M.

1. Starred Questions

Starred Questions Nos. 445, 447 and 449—451 were orally answered. Starred Question No. 461 had been postponed for answer on 3-8-1977. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3285—3299, 3301—3369, 3371—3432, 3434—3437 and 3439—3461 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 17 addressed to the Minister of Atomic Energy regarding 'Supply of Uranium by USA for Tarapur Atomic Power Station' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1977-78.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1977-78.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1977-78.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Leave) Second Amendment Rules, 1977 published in Notification No. G.S.R. 815 in Gazette of India dated the 25th June, 1977.

- (ii) The All India Services (Leave) Amendment Rules, 1977 published in Notification No. G.S.R. 816 in Gazette of India dated the 25th June, 1977.
- (iii) The All India Services (Leave) Third Amendment Rules, 1977 published in Notification No. G.S.R. 431(E) in Gazette of India dated the 1st July, 1977.
- (5) A copy of the Annual Report (Hindi and English versions) on the activities of the Film and Television Institute of India, Poona, for the year 1976-77 along with the Audited Accounts.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Film Finance Corporation Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Supply and Rehabilitation for 1977-78.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 479(E) published in Gazette of India, dated the 6th July, 1977, together with an explanatory memorandum.
 - (ii) G.S.R. 480(E) published in Gazette of India dated the 6th July, 1977, together with an explanatory memorandum.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Godey Murahari presented the Second Report of the Committee on Private Members' Bills and Resolutions.

6. Statement By Prime Minister

The Prime Minister made a statement on discontinuance of institution of Civilian Awards, namely Bharat Ratna and Padma Awards.

7. Tributes to the Speaker on his Relinquishing the Office of Speaker

The Speaker informed the House about his decision to relinquish the office of the Speaker and thanked the Members for the cooperation extended to him during his tenure as Speaker.

The following Members paid tributes to the Speaker:—

- (1) Shri Morarji R. Desai
- (2) Shri Y. B. Chavan

- ✓
- (3) Shri Jyotirmoy Bosu
 - (4) Prof. P. G. Mavalankar
 - (5) Shri M. N. Govindan Nair
 - (6) Shri V. Arunachalam
 - (7) Shri Tridib Chaudhuri
 - (8) Shri G. M. Banatwalla
 - (9) Shri Chitta Basu
 - (10) Shri A. E. T. Barrow

***8. Resignation of the Office of the Speaker**

The Deputy Speaker informed the House that Shri N. Sanjiva Reddy had resigned the office of the Speaker of Lok Sabha on the 13th July, 1977 at 1 P.M.

9. The Budget (General)—1977-78—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 51 to 61 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 12th July, 1977 continued and was concluded.

On cut motion No. 41 moved by Shri Vayalar Ravi, the House divided, Ayes 40; Noes 153. The cut motion was accordingly negatived.

All other cut motions moved on the 12th July, 1977 were also negatived.

All the Demands for Grants (both Revenue Account and Capital Account) for which the Ministry of Home Affairs is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

10. Half-An-Hour Discussion

Dr. Laxmi Narayan Pandeya raised a half-an-hour discussion on points arising out of the answers given on the 17th June, 1977 to Starred Question No. 87 regarding rise in the prices of essential commodities.

Shri Mohan Dharia replied to the discussion.

7.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Announcement made at 2 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 14, 1977 | Asadha 23, 1899 (Saka)

No. 40

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 465, 466, 468 and 469 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions.

Replies to Unstarred Questions Nos. 3462—3470, 3473—3477, 3480—3488, 3490—3504, 3506—3526, 3528—3531, 3533—3562 and 3564—3591 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 18 addressed to the Minister of Finance and Revenue and Banking regarding 'Grant of Dearness Allowance to Central Government Employees' was orally answered and supplementaries were also answered thereon.

4. Paper Laid on the Table

A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism and Civil Aviation for 1977-78, was laid on the Table.

5. Matters Under Rule 377

(1) Shri Y. B. Chavan raised a matter regarding statement made by the Minister of Home Affairs in the House on the 13th July, 1977 during the reply to the discussion on the Demands for Grants of the Ministry of Home Affairs about thinking during emergency to kill top opposition leaders.

The Minister of Home Affairs and the Prime Minister replied.

(2) Shri Jyotirmoy Bosu raised a matter regarding alleged bank accounts abroad in the names of Shri Sanjay Gandhi and Shrimati Maneka Gandhi.

[P.T.O.]

6. The Budget (General)—1977-78—Demands for Grants

(i) Discussion on the Demands for Grants Nos. 31 to 33 for which Ministry of Energy is responsible commenced and was concluded.

Twenty-four cut motions [Nos. 15 to 25, 35, 38, 40, 45 to 48, 51, 53 and 55 to 58] were moved and negatived.

All the Demands for Grants (both Revenue Account and Capital Account for which the Ministry of Energy is responsible for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78, were voted in full.

(ii) At 6.05 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (General) for 1977-78 were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 17 to 21 for which the Ministry of Communications is responsible;
- (2) Demands Nos. 35 to 47 for which the Ministry of Finance is responsible;
- (3) Demands Nos. 48 to 50 for which the Ministry of Health and Family Welfare is responsible;
- (4) Demands Nos. 65 to 67 for which the Ministry of Information and Broadcasting is responsible;
- (5) Demands Nos. 70 and 71 for which the Ministry of Law, Justice and Company Affairs is responsible;
- (6) Demands Nos. 74 to 79 for which the Ministry of Planning is responsible;
- (7) Demands Nos. 80 to 83 for which the Ministry of Shipping and Transport is responsible;
- (8) Demands Nos. 87 to 89 for which the Ministry of Supply and Rehabilitation is responsible;
- (9) Demands Nos. 90 to 93 for which the Ministry of Tourism and Civil Aviation is responsible;
- (10) Demands Nos. 94 to 98 for which the Ministry of Works and Housing is responsible;
- (11) Demands Nos. 99 to 101 for which the Department of Atomic Energy is responsible;
- (12) Demand No. 104 for which the Department of Electronics is responsible;
- (13) Demand No. 105 for which the Department of Space is responsible;
- (14) Demand No. 106 for which Lok Sabha is responsible;
- (15) Demand No. 107 for which Rajya Sabha is responsible;
- (16) Demand No. 108 for which Department of Parliamentary Affairs is responsible; and
- (17) Demand No. 109 for which the Secretariat of the Vice-President is responsible.

7. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1977.

8. Government Bill—Passed

The Appropriation (No. 2) Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

9. Statements By Ministers

*(1) The Minister of Home Affairs made a statement regarding some deaths due to consumption of poisonous liquor in Delhi.

** (2) The Minister of Parliamentary Affairs and Labour made a statement on the agreement arrived at between the Port and Dock Workers and the Management.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Made at 3 P.M.

**Made at 5.20 P.M.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, July 15, 1977 | Asadha 24, 1899 (Saka)

No. 41

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 485, 486, 488, and 490—492 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3592—3630, 3632—3696, 3698—3743, 3745—3750 and 3752—3757 were laid on the Table.

A statement by the Minister of Tourism and Civil Aviation correcting the reply given to Unstarred Question No. 845 regarding air passengers from Middle East to Cochin and Trivandrum was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 19 addressed to the Minister of Finance and Revenue and Banking regarding 'Shifting of Military Pay and Accounts Office from Mathura to Nasik Road' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Coffee (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 4062 in Gazette of India dated the 25th June, 1977, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (2) A copy of the Sick Textile Undertakings (Nationalisation) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 122(E) in Gazette of India dated the 22nd March, 1977, under sub-section (3) of section 37 of the Sick Textile Undertakings (Nationalisation) Act, 1974.

[P.T.O.]

- (3) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board, Kottayam, for the year 1975-76 along with the statement of Accounts.
- (4) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Common Salt (Inspection) Rules, 1977 published in Notification No. S.O. 2191 in Gazette of India dated the 2nd July, 1977.
 - (ii) The Export of Ultramarine Blue (Quality Control and Inspection) Rules, 1977 published in Notification No. S.O. 2197 in Gazette of India dated the 2nd July, 1977.
- (6) A copy each of Notification Nos. G.S.R. 454(E) to 469(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 398(E) to 405(E) published in Gazette of India dated the 23rd June, 1977, together with an explanatory memorandum.
 - (ii) G.S.R. 414(E) published in Gazette of India dated the 25th June, 1977, together with an explanatory memorandum.
- * (8) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:
 - (i) The Central Excise (Fifteenth Amendment) Rules, 1977 published in Notification No. 232/77-C.E. in Gazette of India dated the 15th July, 1977.
 - (ii) The Central Excises (Sixteenth Amendment) Rules, 1977 published in Notification No. 234/77-C.E. in Gazette of India dated the 15th July, 1977.
- * (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) Notification Nos. 148/77-Customs to 151/77-Customs and 153/77-Customs to 155/77-Customs (Hindi and English versions) published in Gazette of India dated the 15th July, 1977.
 - (ii) Notification No. 152/77-Customs published in Gazette of India dated the 15th July, 1977.

*Papers mentioned at items (8) to (12) above were laid at 6.07 P.M.

- * (10) An explanatory memorandum in respect of the Notifications mentioned at item (9) above.
- * (11) A copy each of the following Notifications issued under the Central Excise Rules, 1944:—
- (i) Notification Nos. 215/77-C.E., 219/77-C.E. to 22/77-C.E., 224/77-C.E., 225/77-C.E., 228/77-C.E. to 231/77-C.E., 236/77-C.E., 243/77-C.E. to 245/77-C.E. and 249/77-C.E. (Hindi and English versions) published in Gazette of India dated the 15th July, 1977.
 - (ii) Notification Nos. 216/77-C.E. to 218/77-C.E., 223/77-C.E., 226/77-C.E., 227/77-C.E., 233/77-C.E., 235/77-C.E. 237/77-C.E. to 242/77-C.E. and 246/77-C.E. published in Gazette of India dated the 15th July, 1977.
- * (12) An explanatory memorandum in respect of Notification Nos. 215/77-C.E. to 246/77-C.E. and 249/77-C.E. mentioned at items (8) and (11) above.

5. Statement By Minister

The Minister of Education, Social Welfare and Culture made a statement regarding reservation of vacancies for physically handicapped persons in group 'C' and 'D' posts in the Central Government and in comparable posts in Government of India Public Sector Undertakings.

6. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1977

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri Y. B. Chavan
- (2) Shri Parmanand Govindjiwala
- (3) Shri Jyotirmoy Bosu
- (4) Shri Janeshwar Mishra
- (5) Shri Janardhana Poojary (*Speech unfinished*).

The discussion was not concluded.

7. Motion regarding Second Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt moved the following motion:—

“That this House do agree with the **Second Report of the Committee on Private Members' Bills and Resolutions** presented to the House on the 13th July, 1977.”

The motion was adopted.

8. Private Members' Bills—Introduced

(1) **The Constitution (Amendment) Bill, 1977** (*Amendment of article 217*) by Shri Om Prakash Tyagi.

*Papers mentioned at items (8) to (12) above were laid at 6.07 P.M.

(2) The Essential Commodities (Amendment) Bill, 1977 (*Substitution of section 10A*) by Shri K. Lakkappa.

(3) The Unemployment Allowance Bill, 1977 by Shri K. Lakkappa.

(4) The Caste System (Abolition) Bill, 1977 by Shri K. Lakkappa.

(5) The Eradication of Poverty Scheme Bill, 1977 by Shri K. Lakkappa.

(6) The Prevention of Social Disabilities Bill, 1977 by Dr. Vasant Kumar Pandit.

(7) The Constitution (Amendment) Bill, 1977 (*Amendment of article 51*) by Shri H. V. Kamath.

(8) The Haj Committee (Amendment) Bill, 1977 (*Amendment of section 7 and 8*) by Shri G. M. Banatwalla.

9. Private Members' Bill—Withdrawn

The Publication and Import of Political Literature by Foreign Missions in India (Regulation) Bill, 1977 by Shri Samar Guha.

Shri Samar Guha concluded his speech on the motion for consideration of the Bill moved by him on the 1st July, 1977.

The following Members took part in the debate:—

- (1) Shri P. K. Deo
- (2) Shri Vayalar Ravi
- (3) Prof. P. G. Mavalankar
- (4) Shri Om Prakash Tyagi
- (5) Dr. Ramji Singh
- (6) Shrimati Ahilya P. Rangnekar
- (7) Shri M. N. Govindan Nair
- (8) Shri K. Lakkappa
- (9) Shri Charan Singh

Shri Samar Guha replied to the debate.

The Bill was withdrawn by leave of the House.

10. Private Members' Bill—Under Consideration

The Lokpal Bill, 1977 by Shri P. K. Deo

The motion for consideration of the Bill was moved by Shri P. K. Deo. His speech was not concluded.

The discussion on the Bill was not concluded.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 16th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, July 16, 1977|Asadha 25, 1899 (Saka)

NO. 42

11 A.M.

1. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy each of Notification Nos. 216|77-C.E. to 218|77-C.E., 223|77-C.E., 226|77-C.E., 227|77-C.E., 233|77-C.E., 235|77-C.E., 237|77-C.E. to 242|77-C.E. and 246|77-C.E. (Hindi version) published in Gazette of India dated the 15th July, 1977, issued under the Central Excise Rules, 1944.
- (2) A copy each of the following Notifications (Hindi version) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fifteenth Amendment) Rules, 1977 published in Notification No. 232|77-C.E. in Gazette of India dated the 15th July, 1977.
 - (ii) The Central Excises (Sixteenth Amendment) Rules, 1977 published in Notification No. 234|77-C.E. in Gazette of India dated the 15th July, 1977.
- (3) An explanatory memorandum (Hindi version) in respect of Notification Nos. 215|77-C.E. to 246|77-C.E. and 249|77-C.E. published in Gazette of India dated the 15th July, 1977.
- (4) A copy of Notification No. 152|77-Customs (Hindi version) published in Gazette of India dated the 15th July, 1977, under section 159 of the Customs Act, 1962.
- (5) An explanatory memorandum (Hindi version) in respect of Notification Nos. 148|77-Customs to 155|77-Customs published in Gazette of India dated the 15th July, 1977.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) Notification Nos. 156|77-Customs and 157|77-Customs published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum.

[P.T.O.]

- (ii) Notification No. 158/77-Customs published in Gazette of India dated the 15th July, 1977 together with an explanatory memorandum.
- (iii) Notification No. 159/77-Customs published in Gazette of India dated the 15th July, 1977 together with an explanatory memorandum.

2. Questions of Privilege

(1) Shri Gauri Shankar Rai sought to raise a question of privilege regarding a press statement by Shrimati Indira Gandhi, former Prime Minister in respect of the statement made by the Minister of Home Affairs in the House on the 13th July, 1977 during the reply to the discussion on the Demands for Grants of the Ministry of Home Affairs about thinking during emergency to kill top opposition leaders.

The Deputy Speaker observed that he would give his ruling on Monday, the 18th July, 1977.

(2) Shri B. Rachaiah sought to raise a question of privilege regarding alleged misleading information given to the House on the 13th June, 1977 in the statement made by the Minister of Home Affairs on a calling attention matter about atrocities on Harijans at Belchi village in Bihar.

The Deputy Speaker observed that he had referred the notices to the Minister of Home Affairs for facts. He would give his decision in the matter after a reply had been received from the Minister.

3. Matter under Rule 377

Dr. Subramaniam Swamy raised a matter regarding a news item appearing in the Newsweek dated the 11th July, 1977 about role of Shri Sanjay Gandhi in award of a contract for off-shore drilling to a French Company.

4. Calling Attention

Shri Om Prakash Tyagi called the attention of the Minister of Home Affairs to the reported death of 30 persons and serious condition of 14 others as a result of consuming spurious liquor in Rameshwari Nagar area in Karol Bangh, New Delhi and alleged failure of police to prevent the sale of such liquor and of hospital authorities to treat the victims in time.

The Minister of Home Affairs made a statement in regard thereto.

5. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the First Report of the Committee on Subordinate Legislation.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th July, 1977.

7. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1977

Discussion on the motion for consideration of the Bill moved on the 15th July, 1977 continued.

The following Members took part in the debate:—

- (1) Shri Janardhana Poojary
- (2) Dr. Baldev Prakash
- (3) Shri R. N. Rakesh
- (4) Shri Dronamaraju Satyanarayana
- (5) Shri Biju Patnaik
- (6) Shri A. Murugesan
- (7) Shri Arjun Singh Bhadoria
- (8) Shri Narendra P. Nathwani
- (9) Prof. P. G. Mavalankar
- (10) Shri T. Balakrishnaiah
- (11) Shri G. M. Banatwalla
- (12) Shrimati Parvathi Krishnan
- (13) Shri Rajendra Kumar Sharma
- (14) Shri Ram Awadhesh Singh
- (15) Shri C. M. Stephen
- (16) Shri Samar Guha
- (17) Shri Somnath Chatterjee
- (18) Shri Tarun Gogoi
- (19) Shri Pabitra Mohan Pradhan (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

Brief Record of Proceedings

Monday, July 18, 1977 (Asadha 27, 1899) (Saka)

No. 43

11 A.M.

1. Starred Questions

Starred Questions Nos. 505—508, 511 and 514 were orally answered.

Replies to Starred Questions Nos. 509, 512, 513 and 515—524 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3758—3794, 3796—3833, 3835—3870, 3872—3879 and 3881—3928 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 20 addressed to the Minister of Finance and Revenue and Banking regarding 'Decline in Inward Remittances' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, New Delhi, for the year 1976-77, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy of Notification No. G.S.R. 426 (E) (Hindi and English versions) published in Gazette of India dated the 30th June, 1977, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (3) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1975-76.

TP.T.O.

(b) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

✓ (4) (i) A copy of the Report of the Review Committee on the University Grants Commission (January, 1977).

(ii) A statement (Hindi and English versions) indicating the reasons for not laying simultaneously the Hindi version of the above Report.

5. Question of Privilege

In regard to the question of privilege sought to be raised by Shri Gauri Shankar Rai on the 16th July, 1977 against Shrimati Indira Gandhi for issuing a press statement containing alleged reflections and attributing motives to the Minister of Home Affairs in respect of certain statement made by him in Lok Sabha on the 13th and 14th July, 1977, the Deputy Speaker observed that the matter was being referred by him under rule 227 to the Committee of Privileges for examination and report.

6. Matter Under Rule 377

Shri Jyotirmoy Bosu raised a matter regarding reported lock-out declared by Pfizer Ltd., in its Thana plant throwing out of employment more than one thousand employees.

7. Government Bill—Passed

The Finance (No. 2) Bill, 1977

Discussion on the motion for consideration of the Bill moved on the 15th July, 1977, continued.

The following Members took part in the debate:—

- (1) Shri Pabitra Mohan Pradhan ..
- (2) Shri K. Kunhambu
- (3) Shri Shambhu Nath Chaturvedi
- (4) Shri T. S. Negi
- (5) Shri R. L. Kureel
- (6) Shri Amar Roy Pradhan
- (7) Shri Ramdas Singh
- (8) Shri Ganga Singh
- (9) Shri Ahmed Hossain
- (10) Shri Ram Sewak Hazari
- (11) Shri Gyaneshwar Prasad Yadav

(12) Shri Santoshrao Gode

(13) Shri D. G. Gawai

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On the motion for adoption of Clause 3, the House divided, Ayes 98; Noes 75 Clause 3 was accordingly adopted.

Clauses 4 to 8 were adopted.

Clauses 9 and 10 were adopted, as amended.

Clauses 11 and 12 were adopted.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

On amendment No. 48 to Clause 15 moved by Shri K. Gopal, the House divided, Ayes 75; Noes 115. The amendment was accordingly negatived.

Three amendments to Clause 15 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 and 17 were adopted.

Clause 18 was adopted, as amended.

Clause 19 was adopted.

On the motion for adoption of Clause 20, the House divided, Ayes 116; Noes 77. Clause 20 was accordingly adopted.

Clauses 21 to 27 were adopted.

Clause 28 was adopted, as amended.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 39 were adopted.

An amendment for insertion of New Clause 39A was adopted.

Clause 39A was also adopted.

Clause 40 was adopted.

The First Schedule was adopted.

The Second Schedule was adopted, as amended.

[P.T.O.]

On amendment No. 60 to the Third Schedule moved by Shri R. Venkataraman, the House divided, Ayes 73; Noes 110. The amendment was accordingly negatived.

Five amendments to the Third Schedule were adopted.

The Third Schedule was adopted, as amended.

The Fourth Schedule was adopted.

The Fifth Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

One consequential amendment under Rule 93(3) to Clause 9 of the Bill moved by Shri H. M. Patel was accepted.

The following Members took part in the debate:—

- (1) Shri Dilip Chakravarty
- (2) Shri M. N. Govindan Nair
- (3) Shri K. Lakkappa
- (4) Shri Sheo Narain
- (5) Shri H. M. Patel

The motion was adopted and the Bill, as amended, was passed.

6.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 19th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 19, 1977 | Asadha 28, 1899 (Saka)

No. 44

11 A.M.

1. Starred Questions

Starred Questions Nos. 525, 527 and 531 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3929—4037 and 4039—4053 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 21 addressed to the Minister of Space regarding 'Strikes and Labour Agitations in Thumba Space Research Centre' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone (Bihar), for the year 1975-76.
 - (b) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-on-Sone (Bihar), for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1975-76.
 - (b) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1975-76 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1975, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) Review (Hindi and English versions) by the Government on the above Reports.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (1) The Cost Accounting Records (Cement) Amendment Rules, 1977 published in Notification No. G.S.R. 772 in Gazette of India dated the 25th June, 1977.
 - (2) The Cost Accounting Records (Caustic Soda) Amendment Rules, 1977 published in Notification No. G.S.R. 773 in Gazette of India dated the 25th June, 1977.
 - (3) The Cost Accounting Records (Cycles) Amendment Rules, 1977 published in Notification No. G.S.R. 774 in Gazette of India dated the 25th June, 1977.
 - (4) The Cost Accounting Records (Rubber Tyres and Tubes) Amendment Rules, 1977 published in Notification No. G.S.R. 775 in Gazette of India dated the 25th June, 1977.
 - (5) The Cost Accounting Records (Tractors) Amendment Rules, 1977 published in Notification No. G.S.R. 776 in Gazette of India dated the 25th June, 1977.
 - (6) The Cost Accounting Records (Aluminium) Amendment Rules, 1977 published in Notification No. G.S.R. 777 in Gazette of India dated the 25th June, 1977.
 - (7) The Cost Accounting Records (Automobile Batteries) Amendment Rules, 1977 published in Notification No. G.S.R. 778 in Gazette of India dated the 25th June, 1977.
 - (8) The Cost Accounting Records (Electric Lamps) Amendment Rules, 1977 published in Notification No. G.S.R. 779 in Gazette of India dated the 25th June, 1977.
 - (9) The Cost Accounting Records (Vanapati) Amendment Rules, 1977 published in Notification No. G.S.R. 780 in Gazette of India dated the 25th June, 1977.
 - (10) The Cost Accounting Records (Refrigerators) Amendment Rules, 1977 published in Notification No. G.S.R. 781 in Gazette of India dated the 25th June, 1977.
 - (11) The Cost Accounting Records (Motor Vehicles) Amendment Rules, 1977 published in Notification No. G.S.R. 782 in Gazette of India dated the 25th June, 1977.

- (12) **The Cost Accounting Records (Sugar) Amendment Rules, 1977** published in Notification No. G.S.R. 783 in Gazette of India dated the 25th June, 1977.
- (13) **The Cost Accounting Records (Room Airconditioners) Amendment Rules, 1977** published in Notification No. G.S.R. 784 in Gazette of India dated the 25th June, 1977.
- (14) **The Cost Accounting Records (Electric Fans) Amendment Rules, 1977** published in Notification No. G.S.R. 785 in Gazette of India dated the 25th June, 1977.
- (15) **The Cost Accounting Records (Electric Motors) Amendment Rules, 1977** published in Notification No. G.S.R. 786 in Gazette of India dated the 25th June, 1977.
- (16) **The Cost Accounting Records (Paper) Amendment Rules, 1977** published in Notification No. G.S.R. 787 in Gazette of India dated the 25th June, 1977.
- (17) **The Cost Accounting Records (Rayon) Amendment Rules, 1977** published in Notification No. G.S.R. 788 in Gazette of India dated the 25th June, 1977.
- (18) **The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1977** published in Notification No. G.S.R. 789 in Gazette of India dated the 25th June, 1977.
- (19) **The Cost Accounting Records (Soda Ash) Amendment Rules, 1977** published in Notification No. G.S.R. 790 in Gazette of India dated the 25th June, 1977.
- (20) **The Cost Accounting Records (Dyes) Amendment Rules, 1977** published in Notification No. G.S.R. 791 in Gazette of India dated the 25th June, 1977.
- (21) **The Cost Accounting Records (Industrial Alcohol) Amendment Rules, 1977** published in Notification No. G.S.R. 792 in Gazette of India dated the 25th June, 1977.
- (22) **The Cost Accounting Records (Jute Goods) Amendment Rules, 1977** published in Notification No. G.S.R. 793 in Gazette of India dated the 25th June, 1977.
- (23) **The Cost Accounting Records (Infant Milk Foods) Amendment Rules, 1977** published in Notification No. G.S.R. 794 in Gazette of India dated the 25th June, 1977.
- (24) **The Cost Accounting Records (Cotton Textiles) Rules, 1977** published in Notification No. G.S.R. 417(E) in Gazette of India dated the 28th June, 1977.
- (25) **The Companies (Acceptance of Deposits) Second Amendment Rules, 1977** published in Notification No. 424(E) in Gazette of India dated the 30th June, 1977.

[P.T.O.]

5. Statements By Ministers

(1) The Minister of Petroleum, Chemicals and Fertilizers made a statement correcting the answer given on the 5th April, 1977 to Starred Question No. 2 by Shri Jyotirmoy Bosu regarding purchase of cranes by Oil and Natural Gas Commission from Demag of Germany.

(2) The Minister of Works and Housing and Supply and Rehabilitation made a statement correcting reply given on the 4th July, 1977 to a supplementary on Starred Question No. 314 by Shri Nawab Singh Chauhan regarding officers in the Ministry of Works and Housing having own houses and living in Government Quarters.

(3) The Minister of Works and Housing and Supply and Rehabilitation made a statement correcting reply given on the 27th June, 1977 to a supplementary on Starred Question No. 209 by Shri P. K. Kodyan regarding regularising of unapproved colonies in Delhi.

6. Question of Privilege

Sarvashri Vayalar Ravi and K. P. Unnikrishnan sought to raise a question of privilege against the Minister of Home Affairs for allegedly making a misleading statement in the House on the 13th July, 1977 about "thinking" during emergency to kill top opposition leaders.

The Deputy Speaker observed that for pointing out inaccuracy in the Minister's statement, the procedure was laid down in Direction 115 and the Minister of Home Affairs, who had clarified his statement earlier on the 14th July, 1977, could clarify the position again and the matter might be treated as closed.

*7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th July, 1977, Rajya Sabha passed the Insecticides (Amendment) Bill, 1977.

8. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Insecticides (Amendment) Bill, 1977, as passed by Rajya Sabha.

9. Government Bill—Passed

(i) *The National Highways (Amendment) Bill, 1977*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

(Lok Sabha adjourned at 1.45 P.M. and re-assembled at 2.50 P.M.)

The following Members took part in the debate:—

- (1) Dr. V. A. Seyid Muhammed
- (2) Shri Jyotirmoy Bosu
- (3) Shri Durga Chand

*Reported at 2.50 P.M.

- (4) Shri A. Murugesan
- (5) Shri B. P. Kadam
- (6) Chowdhry Balbir Singh
- (7) Shri C. K. Chandrappan
- (8) Shri P. Rajagopal Naidu
- (9) Shri Laxmi Narayan Nayak
- (10) Shri T. A. Pai
- (11) Prof. P. G. Mavalankar
- (12) Shri Vasant Sathe

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Vayalar Ravi
- (3) Shri A. C. George
- (4) Shri Ramjiwan Singh
- (5) Shri Morarji R. Desai

The motion was adopted and the Bill was passed.

(ii) *The Cardamom (Amendment) Bill, 1977*

The motion for consideration of the Bill was moved by Shri Mohan Dharia.

The following Members took part in the debate:—

- (1) Shri Annasahib P. Shinde
- (2) Shri D. B. Chandre Gowda
- (3) Shri Jyotirmoy Bosu
- (4) Shri Hukmdeo Narain Yadav
- (5) Shri Durga Chand
- (6) Shri A. C. George
- (7) Shri C. K. Chandrappan

[P.T.O.]

(8) Shri Vayalar Ravi

(9) Shri S. Nanjeshu Gowda

Shri Mohan Dharia replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohan Dharia.

The motion was adopted and the Bill was passed.

10. Half-an-hour Discussion

Shri Om Prakash Tyagi raised a half-an-hour discussion on points arising out of the answer given on the 30th June, 1977 to Starred Question No. 273 regarding Malaria incidence in the country.

Shri Raj Narain replied to the discussion.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 20, 1977 | Asadha 29, 1899 (Saka)

No. 45

11 A.M.

1. Oath or Affirmation

Shrimati Parvati Devi made and subscribed the oath in Hindi and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 545—547, 554 and 555 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4054—4133, 4135, 4137—4154, 4156—4197, 4199—4206 and 4208—4253 were laid on the Table.

A statement correcting the reply given to Unstarred Question No. 2240 regarding problems of allocated servants from erstwhile Hyderabad State was also laid on the Table.

4. Short Notice Question

Short Notice Question No. 22 addressed to the Minister of Shipping and Transport regarding 'Cowting bridge of Rajghat bridge on Madhya Pradesh and Rajasthan border between Agra-Bombay Highway' was orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1977 published in Notification No. G.S.R. 830 in Gazette of India dated the 2nd July, 1977, together with an explanatory memorandum.

- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 1977 published in Notification No. G.S.R. 832 in Gazette of India dated the 2nd July, 1977, together with an explanatory memorandum.
 - (iii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1977 published in Notification No. G.S.R. 477(E) in Gazette of India dated the 5th July, 1977.
 - (iv) The Indian Police Service (Recruitment) Third Amendment Rules, 1977 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 5th July, 1977.
- (2) A copy of Notification No. S.O. 831 (Hindi and English versions) published in Gazette of India dated the 2nd July, 1977 under sub-section (3) of section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
- (i) The Navy Leave (Amendment) Regulations, 1977 published in Notification No. S.R.O. 233 in Gazette of India dated the 25th June, 1977.
 - (ii) The Navy (Pension) Third Amendment Regulation, 1977 published in Notification No. S.R.O. 238 in Gazette of India dated the 2nd July, 1977.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1975-76.
 - (b) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1975-76.
 - (b) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the Garden Reach Workshops Limited, Calcutta, for the year 1975-76.
 - (b) Annual Report of the Garden Reach Workshops Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (iv) (a) Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1975-76.
- (b) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the House-hold Electrical Appliances (Quality Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S.O. 424(E) in Gazette of India dated the 28th June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of Notification No. G.S.R. 482(E) (Hindi and English versions) published in Gazette of India dated the 11th July, 1977, issued under rule 8 of the Central Excise Rules, 1944, together with an explanatory memorandum.
- (7) A copy each of Notifications Nos. 160|77-Customs and 161|77-Customs (Hindi and English versions) published in Gazette of India dated the 20th July, 1977 under Section 159 of the Customs Act, 1962 together with an explanatory memorandum.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 18th July, 1977, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 1977.
- (ii) That at its sitting held on the 19th July, 1977, Rajya Sabha passed the Oil and Natural Gas Commission (Amendment) Bill, 1977.

7. Bills Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:—

- (1) The Motor Vehicles (Amendment) Bill, 1977.
- (2) The Oil and Natural Gas Commission (Amendment) Bill, 1977.

8. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported curbs on import of Indian textiles imposed by the European Economic Community.

The Minister of Commerce and Civil Supplies and Cooperation made a statement in regard thereto.

9. Report of Committee on Private Members' Bills and Resolutions

Shri Yadendra Dutt presented the Third Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

10. Matters Under Rule 377

(1) Shri K. Lakkappa raised a matter regarding the reported difficulties of the students in getting admission to the various colleges in Delhi.

(2) Shri Jyotirmoy Bosu raised a matter regarding the reported laying off of thousands of jute workers all over the country by the jute mill owners and recent lock-out in J. K. Jute Mills, Kanpur thereby rendering 2000 workers unemployed.

11. Government Bills—Introduced

(1) The Tea (Amendment) Bill, 1977.

(2) The Petroleum (Amendment) Bill, 1977.

12. Motion

Dr. P. C. Chunder moved the following motion:—

“That this House do consider the Annual Report of the University Grants Commission for the year 1975-76, laid on the Table of the House on the 4th April, 1977.”

The following Members took part in the debate:—

(1) Shri B. Rachaiah

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Dr. Murli Manohar Joshi

(3) Shri Janeshwar Misra

(4) Shri Vasant Sathe

(5) Shri Harikesh Bahadur

(6) Shri Sheo Narain

(7) Shrimati Bibha Ghosh Goswami

(8) Chowdhry Balbir Singh

(9) Shri K. Lakkappa (*Speech unfinished*).

The discussion was not concluded.

*13. Statement By Minister

The Minister of Home Affairs made a statement regarding the resignation of Justice D. S. Mathur from the One-man Commission of Inquiry to inquire into the affairs of Maruti Group. The Minister also laid on the Table a copy each of the following letters:—

Letter dated July 8, 1977 from the Home Minister to Mr. Justice Jagmohan Lal Sinha.

Letter dated July 9, 1977 from Mr. Justice Jagmohan Lal Sinha to the Home Minister.

Letter dated July 11, 1977 from the Home Minister to Mr. Justice D. S. Mathur.

Letter dated July 15, 1977 from Mr. Justice D. S. Mathur to the Home Minister.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st July, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Made at 3.40 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 21, 1977 | Asadha 30, 1899 (Saka)

No. 46

11 A.M.

1. Starred Questions

Starred Questions Nos. 565—568 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4254—4256, 4258—4353 and 4355—4401 were laid on the Table.

A statement correcting the reply given to Unstarred Question No. 2800 regarding orders for not charging from out-door patients was also laid on the table.

3. Motion for Election of Speaker

Shri Morarji R. Desai moved the following motion:—

“That Shri K. S. Hegde, a member of this House, be chosen as the Speaker of this House.”

Shri Y. B. Chavan seconded the motion.

The motion was unanimously adopted and Shri K. S. Hegde was chosen as the Speaker.

The Deputy Speaker offered felicitations to the Speaker.

Shri Morarji R. Desai and Shri Y. B. Chavan conducted Shri K. S. Hegde to the Chair.

4. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shri Morarji R. Desai
- (2) Shri Y. B. Chavan
- (3) Shri Samar Mukherjee
- (4) Shri A. Bala Pajanor
- (5) Shri M. N. Govindan Nair
- (6) Shri K. Raghuramaiah
- (7) Shri P. K. Deo
- (8) Shri George Mathew
- (9) Prof. P. G. Mavalankar
- (10) Shri A. E. T. Barrow
- (11) Shri Tridib Chaudhuri
- (12) Shri Chitta Basu
- (13) Shri N. Sreekantan Nair

The Speaker in reply thanked the Members.

[F.T.O.]

5. Report of Business Advisory Committee

Shri Ravindra Varma presented the Third Report of the Business Advisory Committee.

6. Motion

Discussion on the following motion moved by Dr. P. C. Chunder on the 20th July, 1977, continued:—

“That this House do consider the Annual Report of the University Grants Commission for the year 1975-76, laid on the Table of the House on the 4th April, 1977.”

The following Members took part in the debate:—

(1) Shri K. Lakkappa

(*Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.*)

(2) Shri Dilip Chakravarty

(3) Shri C. K. Chandrappan

(4) Dr. Subramaniam Swamy

(5) Shri Jyotirmoy Bosu

(6) Shri Vayalar Ravi

(7) Shri Nathu Singh

(8) Prof. P. G. Mavalankar

(9) Shri P. S. Ramalingam

(10) Dr. Ramji Singh

(11) Shri Shibban Lal Saksena

(12) Shri Bhagat Ram

(13) Shri Ram Sewak Hazari

(14) Shrimati Chandravati

• (15) Shri M. Ram Gopal Reddy

Dr. P. C. Chunder replied to the debate.

7. Resignation by Member

The Speaker informed the House that Shri N. Sanjiva Reddy, an elected Member from Nandyal constituency of Andhra Pradesh, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from today, the 21st July, 1977, afternoon.

8. Half-an-hour Discussion

Shri Chitta Basu raised a half-an-hour discussion on the points arising out of the answer given on the 13th June, 1977 to Starred Question No. 5 regarding Rural Poor.

Shri Surjit Singh Barnala replied to the discussion.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd July, 1977).

AVTAR SINGH RIKHY,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 22, 1977|Asadha 31, 1899 (Saka)

No. 47

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 585—588 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4402—4502 and 4504—4581 were laid on the Table.

c. Short Notice Question

Short Notice Question No. 23 addressed to the Minister of Education, Social Welfare and Culture regarding 'Production of Text Books' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1974-75.
 - (b) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1975.

[P.T.O.]

- (b) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1975 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1975-76, under section 12A of the Central Silk Board Act, 1948.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 838 published in Gazette of India dated the 2nd July, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 895 published in Gazette of India dated the 9th July, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 896 to 898 published in Gazette of India dated the 9th July, 1977 together with an explanatory memorandum.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1977, passed by Lok Sabha on the 14th July, 1977.

6. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Payment of wages (Amendment) Bill, 1977.
- (2) The Presidential and Vice-Presidential Elections (Amendment) Bill, 1977.
- (3) The Yoga Undertakings (Taking over of Management) Bill, 1977.

7. Calling Attention

Shri Yadvendra Dutt called the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported disappearance of groundnut oil from the markets, abnormal rise in the prices thereof, double refined palm oil being sold as groundnut oil and action being taken by Government to meet the scarcity and check blackmarketing in groundnut oil.

The Minister of Commerce and Civil Supplies and Cooperation made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th July, 1977.

9. Motion Regarding Third Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 21st July, 1977.”

The motion was adopted.

10. Government Bill—Introduced

The Inland Steam-vessels (Amendment) Bill, 1977.

11. The Nagaland Budget—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 1, 3 to 9 and 12 to 54 in respect of the Budget for the State of Nagaland for 1977-78, commenced.

The discussion was not concluded.

12. Statement By Minister

The Minister of Finance and Revenue and Banking made a statement regarding repayment of the second instalment of additional dearness allowance deposits under the Additional Emoluments (Compulsory Deposit) Act, 1974.

....

13. Motion regarding Third Report of Committee on Private Members' Bills and Resolutions

Shri Yadvendra Dutt moved the following motion:—

“That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1977.”

The motion was adopted.

14. Private Members' Resolution—Adopted

Discussion on the following Resolution moved by Shri Hari Vishnu Kamath on the 24th June, 1977 and the amendments thereto moved on the 8th July, 1977, continued:—

“This House deeply deplores the cynical subversion of democratic norms, the steep erosion of ethical standards and spiritual values, engineered by the then Prime Minister, Shrimati Indira Gandhi and her gang during the dark days of tyranny and terror that followed the Proclamation of emergency on June 25, 1975 pays its heartfelt homage to the innumerable victims and martyrs in the crusade for liberty and freedom which the Proclamation sparked throughout the country, places on record, humbly yet joyfully, its profound apprecia-

[P.T.O.]

tion of the historic role played by our fearless people, through the ballot-box, in ousting a vile authoritarian regime, and solemnly pledges its earnest endeavour for the speedy accomplishment, in close co-operation with the people and by peaceful, legitimate methods, of a socio-economic revolution, illumined by democratic standards, vivified by socialist ideals, and firmly founded on moral and spiritual values, for which Lokmanaya Tilak, Mahatma Gandhi and Netaji Subhash Chandra Bose suffered and sacrificed, lived and died, and for which Lok Nayak Jayaprakash Narayan, three years ago, called the nation to battle."

A motion moved by Shri Hari Vishnu Kamath that the time for discussion of the Resolution moved by him be extended by one and half hours, was adopted.

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Shri Mukhtiar Singh Malik
- (3) Shrimati Chandravati
- (4) Shri C. K. Chandrappan
- (5) Shri Ugrasen
- (6) Shri Hukmdeo Narain Yadav
- (7) Shri Yuvraj
- (8) Shri S. Kundu
- (9) Shri Charan Singh

All the amendments moved were withdrawn.

The Resolution was adopted.

15. Private Member's Resolution—Under Consideration

Shri P. K. Deo moved the following Resolution:—

"This House recommends to Government that all young men before graduation or being eligible for employment should serve in the Territorial Army as 'Jawans' or work in any Government farm or factory or irrigation project, to have a sense of participation in building the nation and requests Government to take appropriate steps in this regard."

His speech was not concluded.

The discussion on the Resolution was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 25, 1977|Sravana 3, 1899 (Saka)

No. 48

11 A.M.

1. Starred Questions

Starred Questions Nos. 605—610, 612 and 614 were orally answered. Replies to Starred Questions No. 611, 613, 615—620 and 622—624 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4582—4777 and 4779—4781 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of the Indian Military Academy Auditorium, Dehra Dun Inquiry Commission.
 - (ii) Memorandum of Action taken by the Government on the above Report of the Inquiry Commission.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review (Hindi and English versions) by the Government on the working of the Andhra Pradesh State Agro Industries Corporation Limited, Hyderabad for the year ending the 30th June, 1974.
 - (b) Annual Report (Hindi and English versions) of the Andhra Pradesh Agro Industries Corporation Limited, Hyderabad, for the year ending the 30th June, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review (Hindi and English versions) by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1974-75.

- (b) Annual Report (Hindi and English versions) of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review (Hindi and English versions) by the Government on the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1974-75.
- (b) Annual Report (Hindi and English versions) of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review (Hindi and English versions) by the Government on the working of the Maharashtra Agro Industries Development Corporation Limited, Bombay for the year 1975-76.
- (b) Annual Report (Hindi and English versions) of the Maharashtra Agro Industries Development Corporation Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (v) (a) Review (Hindi and English versions) by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1975-76.
- (b) Annual Report (Hindi and English versions) of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vi) Annual Report (Hindi version) of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vii) Annual Report (Hindi and English versions) of the Banana and Fruit Development Corporation Limited, Madras, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (3)(i) to (vi) above.
- (5) copy of the Delhi Panchayat Raj (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. Misc. 7(64)|P|75|16405—634 in Delhi Gazette dated the 30th November, 1976, under sub-section (3) of section 102 of Delhi Panchayat Raj Act, 1954.

- (6) (i) A copy of the Certified Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1972-73 along with the Audit Report thereon.
- (ii) A copy of the Certified Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1973-74 along with the Audit Report thereon.
- (iii) A copy of the Certified Accounts (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 1974-75 along with the Audit Report thereon.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (6) above.

4. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Agriculture and Irrigation to the reported unprecedented havoc caused to the entire sea coast of Kerala and some parts of Karnataka State due to severe sea erosion causing untold miseries to the coastal fishermen and the poor and loss to the tune of several crores and the continuous threat of sea erosion every year which results in loss of large area of land in Kerala and some parts of Karnataka State.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

5. The Nagaland Budget—1977-78—Demands for Grants

Discussion on the Demands for Grants Nos. 1, 3 to 9 and 12 to 54 in respect of the Budget for the State of Nagaland for 1977-78 continued and was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants—Budget (Nagaland) for 1977-78, were voted in full.

6. Government Bill—Introduced

The Nagaland Appropriation (No. 2) Bill, 1977.

7. Government Bill—Passed

The Nagaland Appropriation (No. 2) Bill, 1977.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri Annasahib P. Shinde
- (2) Shri Saugata Roy

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

8. Demands for Excess Grants (General)—1974-75

Discussion on the Demands for Excess Grants Nos. 1, 11, 13, 17, 18, 21, 31, 32, 34, 40, 41, 43, 50, 52, 53, 57, 60, 62, 65, 76, 80, 94 and 102 in respect of the Budget (General) for 1974-75 commenced and was concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

All the Demands for Excess Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1974-75, were voted in full.

9. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1977.

10. Government Bills—Passed

(i) *The Appropriation (No. 3) Bill, 1977*

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

(ii) *The Motor Vehicles (Amendment) Bill, 1977, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Morarji R. Desai.

The following Members took part in the debate:—

- (1) Shri Vayalar Ravi
- (2) Shri Durga Chand
- (3) Shri Jagannath Rao
- (4) Shri A. K. Saha
- (5) Shri Jagannath Sharma
- (6) Shri P. K. Kodiyan
- (7) Shri Hari Vishnu Kamath

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai. The motion was adopted and the Bill was passed.

(iii) *The Oil and Natural Gas Commission (Amendment) Bill, 1977, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. N. Bahuguna.

The following Members took part in the debate:—

- (1) Shri Saugata Roy
- (2) Shri Ugrasen
- (3) Shri C. K. Chandrappan
- (4) Shri Durga Chand
- (5) Shri Bedabrata Barua
- (6) Shri Shyamaprasanna Bhattacharyya
- (7) Shri A. Murugesan
- (8) Shri Vayalar Ravi
- (9) Shri N. Sreekantan Nair
- (10) Shri Chitta Basu
- (11) Dr. Henry Austin
- (12) Shri Jagdambi Prasad Yadav
- (13) Shri P. M. Sayeed

Shri H. N. Bahuguna replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. N. Bahuguna. The motion was adopted and the Bill was passed.

5.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 26, 1977 | Sravana 4, 1899 (Saka)

No. 49

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of **Shri Rameshwar Tantia**, who was a Member of the Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 625—627 were orally answered. Starred Question No. 625 had been postponed for further consideration on 2.8.1977. Replies to Starred Questions Nos. 628—630 and 632—644 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 4782, 4784—4883, 4885—4891, 4893—4920 and 4922—4943 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 24 addressed to the Minister of Agriculture and Irrigation regarding 'Quality of Wheat and Rice at Cossipore Godown, West Bengal' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilisers and Chemicals, Travancore Limited, for the year 1975-76.
 - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 917 published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 918 published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum.
- (iii) G.S.R. 919 published in Gazette of India dated the 16th July, 1977 together with an explanatory memorandum.

6. Calling Attention

Shri Ugra Sen called the attention of the Minister of External Affairs to his recent visit to Nepal and the outcome of talks held by him with the King and Leaders of Nepal.

The Minister of External Affairs made a statement in regard thereto.

7. Statement by Minister

The Minister of Home Affairs made a statement in clarification of certain information given by him on the 20th July, 1977 during questions on statement regarding the resignation of Justice D. S. Mathur from the One-man Commission of Inquiry to inquire into the affairs of Maruti Group.

8. Matters under Rule 377

(1) Shri Vayalar Ravi raised a matter regarding allotment of seat to the Leader of the Opposition in the Central Hall at the time of swearing in ceremony of the President on the 25th July, 1977.

The Prime Minister replied.

(2) Shri Bhagat Ram raised a matter regarding certain retrenched employees of 'Vir Arijun' having not been re-instated after resumption of publication of the daily from the 1st July, 1977.

9. Government Bills—Passed

(i) *The Insecticides (Amendment) Bill, 1977, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Surjit Singh Barnaia.

The following Members took part in the debate:—

(1) Shri P. Rajagopal Naidu

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Shri Durga Chand

(3) Shri Bedabrata Barua

(4) Shri Mukunda Mandal

(5) Shri P. K. Kodiyan

- (6) Shri Jagdambi Prasad Yadav
- (7) Shri Saugata Roy
- (8) Shri Chitta Basu
- (9) Shri Jyotirmoy Bosu
- (10) Shrimati Chandravati

Shri Surjit Singh Barnala replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surjit Singh Barnala.

The motion was adopted and the Bill was passed.

(ii) *The Petroleum (Amendment) Bill, 1977*

The motion for consideration of the Bill was moved by Shri George Fernandes.

The following Members took part in the debate:—

- (1) Shri Vayalar Ravi
- (2) Shri Vinayak Prasad Yadav
- (3) Shri Saugata Roy
- (4) Shri Jyotirmoy Bosu

Shri George Fernandes replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri George Fernandes.

The motion was adopted and the Bill was passed.

10. Government Bill—under consideration

The Tea (Amendment) Bill, 1977

The motion for consideration of the Bill was moved by Shri Mohan Dharia.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosa
- (2) Shri Saugata Roy
- (3) Shri Durga Chand
- (4) Shri Amar Roypradhar
- (5) Shri K. B. Chettri
- (6) Shri C. K. Chandrappan
- (7) Shri Tarun Gogoi
- (8) Shri B. K. Nair
- (9) Shri Vayalar Ravi
- (10) Shri Bedabrata Barua

The discussion was not concluded.

11. Half-an-hour Discussion

Dr. Laxmi Narayan Pandeya raised a half-an-hour discussion on points arising out of the answer given on the 28th June, 1977 to Starred Question No. 225 regarding fertilizer factory proposed to be set up in Korba.

Shri H. N. Bahuguna replied to the discussion:

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 27, 1977|Sravana 5, 1899 (Saka)

No. 50

11 A.M.

1. Starred Questions

Starred Questions Nos. 646, 647 and 649—651 were orally answered. Replies to Starred Questions Nos. 648 and 652—664 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4944—5061, 5063—5065, 5067—5097, 5099—5110, 5112—5134 and 5136—5143 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 25 addressed to the Minister of Home Affairs regarding 'Stepping up of violent activities by Mizo National Front' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1975-76.
 - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1975-76.

[P.T.O.]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulation, 1977 published in Notification No. G.S.R. 864 in Gazette of India dated the 9th July, 1977.
 - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1977 published in Notification No. G.S.R. 865 in Gazette of India dated the 9th July, 1977.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1977 published in Notification No. G.S.R. 867 in Gazette of India dated the 9th July, 1977.
 - (iv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1977 published in Notification No. G.S.R. 868 in Gazette of India dated the 9th July, 1977.
- (4) A copy of the Annual Report (Hindi version) of the National Film Development Corporation Limited, New Delhi, for the period from 1st May, 1975 to 31st March, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy of Notification No. S.O. 243(E) (Hindi and English versions) published in Gazette of India dated the 18th March, 1977, issued under clause 5 of the Paper (Conservation and Regulation of Use) Order, 1974.
- (6) A copy of the Paper (Control of Production) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S.O. 416(E) in Gazette of India dated the 27th June, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of Notification No. S.O. 407(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1977 containing the Order regarding continuance of control over the management of Messrs. Andhra Scientific Company Limited, Machilipatnam, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (8) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1974-75 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

- (9) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part IV—Individual points of interest and a Resume of the Company Auditors' Reports.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part V—Mazagon Dock Limited.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Amendment) Rules, 1977, published in Notification No. G.S.R. 914 in Gazette of India dated the 16th July, 1977.
 - (ii) The National Savings Certificates (Fourth Issue) (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 915 in Gazette of India dated the 16th July, 1977.
 - (iii) The National Savings Certificate (Fifth Issue) (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 916 in Gazette of India dated the 16th July, 1977.
- (11) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Coal Mines Authority Limited, Calcutta (now known as the Coal India Limited) for the period from 1st May, 1973 to 31st March, 1974.
 - (ii) Annual Report of the Coal Mines Authority Limited, Calcutta (now known as the Coal India Limited) for the period from 1st May, 1973 to 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the Bharat Coking Coal Limited for the year 1974-75.

*The Report was laid on the Table on the 11th August, 1976.

5. Report of Committee on Private Members' Bills and Resolutions

Shri M. Ram Gopal Reddy presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Matters Under Rule 377

(1) Shri Yuvraj raised a matter regarding the reported closure of jute mills in Katihar (North Bihar) resulting in unemployment of 3,500 workers.

(2) Shri Sougata Roy raised a matter regarding the reported strike in the jute industry of West Bengal with effect from the 28th July, 1977 to protest against the retrenchment and lay off in the jute industry and for non-payment of bonus.

7. Government Bill—Passed

The Tea (Amendment) Bill, 1977

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 26th July, 1977, continued.

The following Members took part in the debate:—

- (1) Shri Purna Sinha
- (2) Shri Hukam Chand Kachwai
- (3) Shri Pius Tirkey

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

Shri Mohan Dharia replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Vinayak Prasad Yadav, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohan Dharia.

The motion was adopted and the Bill was passed.

8. Motions

*(1) Shri Jyotirmoy Bosu moved the following motion:—

“That this House takes serious note of the Prime Minister's promise that the unemployment problem will be solved within ten years and strongly recommends that 'right to work' be enshrined in the Constitution to be made effective from a target date and in the meantime subsistence allowance be given to all the unemployed, invalid and old people.”

Two amendments were moved by Shri Hukmdeo Narain Yadav.

* (2) Shri C. K. Chandrappan moved the following motion:—

“That this House do resolve that the Government should take concrete steps of immediate nature and also of far reaching consequences for finding partial and lasting solution to the problem of unemployment which has grown into menacing proportions.”

The following Members took part in the combined debate on the two motions:—

- (1) Shri Sougata Roy
- (2) Shri Janeshwar Mishra
- (3) Shri Bedabrata Barua
- (4) Shri Biju Patnaik
- (5) Shri A. Asokaraj
- (6) Pandit D. N. Tiwary
- (7) Shri F. H. Mohsin
- (8) Prof. P. G. Mavalankar
- (9) Shri Somnath Chatterjee
- (10) Shri Brij Bhushan Tiwari
- (11) Shri Y. P. Shastri
- (12) Shri K. Lakkappa
- (13) Shri R. K. Amin
- (14) Shri Hukmdeo Narain Yadav
- (15) Shri Kalyan Jain
- (16) Shri Chitta Basu
- (17) Shri M. Ram Gopal Reddy

The discussion was not concluded.

****9. Report of Business Advisory Committee**

Shri Ravindra Varma presented the Fourth Report of the Business Advisory Committee.

6.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th July, 1977).

AVTAR SINGH RIKHY,
Secretary.

*Discussed together.

**Presented at 6.05 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 28, 1977 | Sravana 6, 1899 (Saka)

No. 51

11 A.M.

1. Starred Questions

Starred Questions Nos. 665—668 were orally answered. Replies to Starred Questions Nos. 669—672 and 674—684 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5144—5178, 5180—5213, 5215—5240 and 5242—5303 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 25 addressed to the Minister of Steel and Mines regarding 'Bechtel Company given contracts on Kudremukh' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) on the visit of the Foreign Minister of Japan to India from July 19 to 22, 1977.
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1974-75.

5. Calling Attention

Shri C. K. Chandrappan called the attention of the Minister of Steel and Mines to the reported indefinite strike in the Kiriburu Iron Ore Mines of National Mineral Development Corporation following the failure of conciliation efforts.

The Minister of Steel and Mines made a statement in regard thereto.

I.P.T.O.

6. Matters Under Rule 377

(1) Shri Vayalar Ravi raised matter regarding dismissal of Ministry in Tripura by the Governor without ascertaining the majority on the floor of the Assembly.

(2) Shri Jyotirmoy Bosu raised a matter regarding conflicting statements reported to have been made by the Minister of Commerce, Civil Supplies and Cooperation and Minister of Information and Broadcasting about use of and repeal of MISA.

(3) Shri Hukamdeo Narain Yadav raised matter regarding failure of rains in the districts of Madhubani and Darbhanga in Bihar affecting the khariff crop and leading to starvation and unemployment amongst agricultural labourers.

7. Statement by Minister

The Minister of Industry made a statement regarding availability of cement.

8. Motion regarding Fourth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 27th July, 1977.”

The motion was adopted.

9. Government Bill—Introduced

The Lokpal Bill, 1977

The motion for leave to introduce the Bill moved by Shri Charan Singh was opposed. The motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 P.M.)

10. Motions

* (1) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the amendments thereto moved on the 27th July, 1977 continued:—

“That this House takes serious note of the Prime Minister's promise that the unemployment problem will be solved within ten years and strongly recommends that ‘right to work’ be enshrined in the Constitution to be made effective from a target date and in the meantime subsistence allowance be given to all the unemployed, invalid and old people.”

* (2) Discussion on the following motion moved by Shri C. K. Chandrappan on the 27th July, 1977 continued:—

“That this House do resolve that the Government should take concrete steps of immediate nature and also of far reaching consequences for finding partial and lasting solution to the problem

*Discussed together.

of unemployment which has grown into menacing proportions.”

Shri Morarji R. Desai took part in the combined debate on the two motions.

Shri Jyotirmoy Bosu replied to the debate on the motion moved by him.

Shri C. K. Chandrappan replied to the debate on the motion moved by him.

The amendments to Shri Jyotirmoy Bosu's motion moved on the 27th July, 1977 were withdrawn by leave of the House.

The motions moved by Sarvashri Jyotirmoy Bosu and C. K. Chandrappan were also withdrawn by leave of the House.

(3) On behalf of Shri Charan Singh, Prof. Madhu Dandavate moved the following motion:—

“That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively.”

Fifteen substitute motions [Nos. 1, 3, 5, 6, 7, 9, 10 to 12, 19, 23, 24, 25, 26 and 27] were moved by Sarvashri P. K. Deo, S. Kundu, Vinayak Prasad Yadav, K. Lakkappa, B. Rachiah, N. Sreekantan Nair, P. K. Kodyan, L. L. Kapoor, G. S. Reddy, B. C. Kamble and A. K. Roy.

The following Members took part in the debate:—

- (1) Shri Hitendra Desai
- (2) Shri Suraj Bhan
- (3) Shri Kanwar Lal Gupta
- (4) Shri A. Murugesan
- (5) Shri Keshavrao Dhondge
- (6) Shri Yuvraj
- (7) Shri Mangal Deo (*Speech unfinished*).

The discussion was not concluded.

11. Half-an-Hour Discussion

Shri K. Lakkappa raised a half-an-hour discussion on points arising out of the answer given on the 24th June, 1977 to Starred Question No. 191 regarding working of Vijaya Bank Limited.

Shri H. M. Patel replied to the discussion.

12. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th July, 1977, Rajya Sabha had returned the Finance (No. 2) Bill, 1977, passed by Lok Sabha on the 18th July, 1977, with the recommendations that the following amendments be made in the Bill:—

[P.T.O.]

Clause 3

1. That at page 5, clause 3 be *omitted*..

Clause 13

2. That at pages 10-11, clause 13 be *omitted*.

Clause 15

3. That at page 12, after line 29, the following be inserted, namely:—

“(iii) the amalgamated company absorbs in full the staff and labour borne on the rolls of the amalgamating company at the time of amalgamation.”

Clause 20

4. That at page 16, clause 20 be *omitted*.

Clause 21

5. That at pages 16-17, clause 21 be *omitted*..

THE THIRD SCHEDULE

6. That at page 45,—

- (i) line 15, the brackets, figures and letters “(3)(i), (3)(ii)” be omitted; and
- (ii) lines 17—19, the words “Four rupees and sixty paise per thousand.”, “One rupee and sixty paise per thousand” be omitted.

13. Bill as returned by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Finance (No. 2) Bill, 1977 which had been returned by Rajya Sabha with amendments as recommended by that House.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th July, 1977).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 29, 1977|Sravana 7, 1899 (Saka)

No. 52

11 A.M.

1. Starred Questions

Starred Questions Nos. 685 and 687—691 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5304—5314, 5316—5358 and 5360—5489 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 27 addressed to the Minister of Commerce and Civil Supplies and Cooperation regarding 'Fixation of Minimum Statutory Price of Natural Rubber' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Export of Power Transformers (Quality Control and Inspection) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 2275 in Gazette of India dated the 9th July, 1977, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (2) A copy of Notification No. 537(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 581 (Hindi and English versions) published in Gazette of India dated the 7th May, 1977, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Cardamom (Amendment) Bill, 1977, passed by Lok Sabha on the 19th July, 1977.

[P.T.O.]

- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Nagaland Appropriation (No. 2) Bill, 1977, passed by Lok Sabha on the 25th July, 1977.

6. Assent to Bill

Secretary laid on the Table the Appropriation (No. 2) Bill, 1977 passed by the Houses of Parliament during the current session and assented to.

7. Calling Attention

Shri Arjun Singh Bhadoria called the attention of the Minister of Education, Social Welfare and Culture to the reported resentment among the people and students on account of the use in the 9th and 10th classes in some of the schools in Delhi and other parts of the country of a book entitled "A Modern Approach to English Grammar and Composition" which justifies the imposition of Emergency by the former Prime Minister.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

8. Report of Committee on Absence of Members

Shri Natvarlal B. Parmar presented the Second Report of the Committee on Absence of Members from sitting of the House.

9. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 1st August, 1977.

10. Matters Under Rule 377

(1) Dr Subramaniam Swamy raised a matter regarding the reported clearance of sub-standard engines for MIGs during the emergency resulting in crashes of the MIGs.

The Minister of Defence replied.

(2) Shri Mani Ram Bagri raised a matter regarding Prohibition in the country.

(3) Shri Ram Vilas Paswan raised a matter regarding spreading of Kala-azar in Vaishali district of Bihar.

(4) Shri Vayalar Ravi raised a matter regarding a demonstration in front of the Prime Minister's House and presentation of a Memorandum on soaring prices.

The Prime Minister replied.

(5) Shri Manoranjan Bhakta raised a matter regarding the reported retrenchment of the "Mazdoors" in thousands from the various departments of the Union Territory of Andaman and Nicobar Islands.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

11. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

“That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74 laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively.”

The following Members took part in the debate:—

- (1) Shri Mangal Deo
- (2) Shri K. K. Murthy
- (3) Shri Ramanand Tiwary
- (4) Shri Krishna Chandra Halder
- (5) Shri Sharad Yadav (*Speech unfinished*).

The discussion was not concluded.

12. Motion regarding Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Nirmal Chandra Jain moved the following motion:—

“That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 27th July, 1977.”

The motion was adopted.

13. Private Members Bills—introduced

- (1) The Constitution (Amendment) Bill, 1977 (*Amendment of article 324*) by Shri C. K. Chandrappan.
- (2) The Constitution (Amendment) Bill, 1977 (*Amendment of article 16*) by Shri C. K. Chandrappan.
- (3) The Constitution (Amendment) Bill, 1977 (*Amendment of article 326*) by Shri C. K. Chandrappan.
- (4) The Constitution (Amendment) Bill, 1977 (*Amendment of articles 81 and 82*) by Shri C. K. Chandrappan.
- (5) The Constitution (Amendment) Bill, 1977 (*Substitution of article 16 and amendment of article 320, etc.*) by Shri Madhu Limaye.
- (6) The Constitution (Amendment) Bill, 1977 (*Amendment of articles 37, 45 etc.*) by Shri Madhu Limaye.

[P.T.O.]

- (7) The Constitution (Amendment) Bill, 1977 (*Amendment of articles 24 and 326*) by Shri Madhu Limaye.
- (8) The Cantonments (Amendment) Bill, 1977 (*Amendment of section 13, omission of section 14, etc.*) by Shri Madhu Limaye.
- (9) The Constitution (Amendment) Bill, 1977 (*Amendment of article 124*) by Shri P. K. Deo.
- (10) The Constitution (Amendment) Bill, 1977 (*Amendment of article 371*) by Shri P. K. Deo.
- (11) The Advocates (Amendment) Bill, 1977 (*Amendment of sections 3, 4, etc.*) by Shri Ram Jethmalani.
- (12) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1977 (*Amendment of section 8A*) by Shri G. Narsimha Reddy.
- (13) The Constitution (Amendment) Bill, 1977 (*Insertion of new article 140A*) by Shri Om Prakash Tyagi.
- (14) The Constitution (Amendment) Bill, 1977 (*Amendment of article 335*) by Shri Om Prakash Tyagi.
- (15) The Constitution (Amendment) Bill, 1977 (*Amendment of article 222*) by Shri Om Prakash Tyagi.
- (16) The Constitution (Amendment) Bill, 1977 (*Amendment of Seventh Schedule*) by Shri Om Prakash Tyagi.
- (17) The National Holiday on Netaji Subhas Chandra Bose's Birthday Bill, 1977 by Shri Samar Guha.
- (18) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1977 (*Amendment of section 1 and omission of section 8A*) by Shri R. D. Gattani.
- (19) The Representation of the People (Amendment) Bill, 1977 (*Insertion of new section 7A*) by Shri Om Prakash Tyagi.

14. Private Members' Bill—withdrawn

The Lokpal Bill, 1977 by Shri P. K. Deo

Shri P. K. Deo concluded his speech on the motion for consideration of the Bill moved by him on the 15th July, 1977.

Shri Charan Singh took part in the debate.

The motion for leave to withdraw the Bill moved by Shri P. K. Deo was adopted. The Bill was withdrawn by leave of the House.

15. Private Members' Bill—under consideration

The Constitution (Amendment) Bill, 1977 (Amendment of article 352) by Shri H. V. Kamath

The motion for consideration of the Bill was moved by Shri H. V. Kamath.

The following Members took part in the debate:—

- (1) Shri Vasant Sathe
- (2) Shri Nathu Singh
- (3) Shri C. M. Stephen

The discussion was not concluded.

16. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th July, 1977, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1978 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shrimati Sushila Shankar Adivarekar
- (2) Shri Sardar Amjad Ali
- (3) Shri M. Kadershah
- (4) Shri Piare Lall Kureel *urf* Piare Lall Talib
- (5) Shri S. A. Khaja Mohideen
- (6) Shri Bezawada Papireddi
- (7) Shri Zawar Husain

- (ii) That at its sitting held on the 25th July, 1977, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1978 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—

- (1) Dr. Rajat Kumar Chakrabarti
- (2) Shrimati Kumudben Manishankar Joshi
- (3) Shri M. Kamlanathan
- (4) Shri Ganesh Lal Mali
- (5) Shri K. L. N. Prasad
- (6) Shri Viren J. Shah
- (7) Shri Gunanand Thakur

I.P.T.O.

(iii) That at its sitting held on the 25th July, 1977, Rajya Sabha concurred in the recommendation of Lok Sabha to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1978 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—

- (1) Prof. N. M. Kamble
- (2) Shrimati Saroj Khaparde
- (3) Shri S. Kumaran
- (4) Shri P. K. Kunjachen
- (5) Shri Yogendra Makwana
- (6) Shri Bhaiya Ram Munda
- (7) Shri Parbhu Singh
- (8) Shri V. C. Kesava Rao
- (9) Shri Leonard Soloman Saring
- (10) Shri Mahendra Bahadur Singh

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st August, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 1, 1977 | Sravana 10, 1899 (Saka).

No. 53

11 A.M.

1. Starred Questions

Starred Questions Nos. 705 and 707—710 were orally answered. Replies to Starred Questions Nos. 706 and 712—724 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 5490—5504, 5506—5545, 5547—5585, 5587—5685 and 5687—5689 were laid on the Table.

A statement correcting reply to Unstarred Question No. 6 dated the 13th June, 1977 regarding 'Civic amenities for unauthorised colonies in the Union Territory of Delhi' was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 28 addressed to the Minister of Health and Family Welfare regarding 'Effect of Phenformin drug on Health' was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of "White Paper on the Misuse of Mass Media during the Internal Emergency" (Hindi and English versions).

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Amendment Rules, 1977 published in Notification No. G.S.R. 428 in Gazette of India dated the 26th March, 1977, together with an explanatory memorandum.

[P.T.O.]

- (ii) **The Urban Land (Ceiling and Regulation) Third Amendment Rules, 1977** published in Notification No. G.S.R. 136(E) in Gazette of India dated the 30th March, 1977, together with an explanatory memorandum.
 - (iii) G.S.R. 505 to 507 published in Gazette of India dated the 9th April, 1977, together with an explanatory memorandum.
 - (iv) **The Urban Land (Ceiling and Regulation) Fourth Amendment Rules, 1977** published in Notification No. G.S.R. 257(E) in Gazette of India dated the 30th May, 1977, together with an explanatory memorandum.
 - (v) **The Urban Land (Ceiling and Regulation) Fifth Amendment Rules, 1977** published in Notification No. G.S.R. 740 in Gazette of India dated the 11th June, 1977, together with an explanatory memorandum.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) **Review** by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1974-75.
 - (ii) **Annual Report** of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Development Authority for the year 1974-75 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958:—
- * (i) **The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1976**, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 29th July, 1976.
 - * (ii) **The Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1977**, published in Notification No. G.S.R. 284 in Gazette of India dated the 26th February, 1977.

*The notifications were previously laid on the Table on the 6th April, 1977 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (6) A copy of the Gujarat Panchayats - (Second Amendment) Act, 1976 (President's Act No. 44 of 1976) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1976, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1976.
- (7) A copy each of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976:—
 - (i) The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Act, 1977 (President's Act No. 5 of 1977) published in Gazette of India dated the 29th January, 1977.
 - (ii) The Tamil Nadu Panchayats (Amendment) Act, 1977 (President's Act No. 8 of 1977) published in Gazette of India dated the 28th May, 1977.
- (8) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1975-76.
- (9) (i) A copy of the Certified Accounts (Hindi and English versions) of the Visva-Bharati University, Santiniketan, for the year 1973-74 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

5. LEAVE OF ABSENCE

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Thakur Girija Nandan Singh — 27th June to 8th August, 1977 (Second Session).
- (2) Dr. Karan Singh — 13th June to 5th July, 1977 (Second Session).
- (3) Shri P. Parthasarathy — 11th June to 11th July, 1977 (Second Session).
- (4) Shri Keshavrao Dhondge — 1st to 15th July, 1977 (Second Session).
- (5) Shri Jadunath Kisku — 11th June to 8th August 1977 (Second Session).
- (6) Shri F. P. Gaekwad — 11th June to 31st July, 1977 (Second Session).
- (7) Shrimati Akbar Jahan Begum — 12th to 29th July 1977 (Second Session).
- (8) Shri Prafull Chandra Sen — 11th June to 8th August, 1977 (Second Session).

[P.T.O.]

6. Government Bills—Introduced

(1) The Salaries and Allowances of Ministers (Amendment) Bill, 1977.

(2) The Lady Hardinge Medical College and Hospital (Acquisition) and Miscellaneous Provisions Bill, 1977.

7. Matters Under Rule 377

(1) Shri Yuvraj raised matter regarding inadequate ferry service between Manihari Ghat and Sakrigali Ghat on the Eastern Railway.

(2) Shri Vinayak Prasad Yadav raised matter regarding rise in the water level of all the rivers in the country thereby causing damage to crops, life and property of the people despite crores of rupees having been spent on flood control.

(3) Shri Hari Vishnu Kamath raised matter regarding answer given on the 25th July, 1977 to Unstarred Question No. 4638 regarding laying on the Table of the House the copies of the building plans of the former Prime Minister's House.

The Minister of Works and Housing and Supply and Rehabilitation replied.

(4) Shri Jyotirmoy Bosu raised matter regarding the Indian Red Cross Society having spent about Rs. 50 lakhs out of the sale proceeds of their relief material received for distribution amongst distressed people and some other financial transactions.

(5) Shri Chitta Basu raised matter regarding widespread demand for payment of 8.33 per cent bonus for the workers including the workers engaged in public sector industries.

8. Government Bill—Motion for Reference to Joint Committee—Adopted.

THE LOKPAL BILL, 1977

Shri Charan Singh moved the following motion:—

“That this House do suspend the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide for the appointment of a Lokpal to inquire into allegations of misconduct against public men and for matters connected therewith to a Joint Committee of the Houses.”

The motion was adopted.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.05 P.M.)

A motion for reference of the Bill to a Joint Committee was moved by Shri Charan Singh.

The following Members took part in the debate:—

(1) Shri O. V. Alagesan

(2) Shri R. K. Amin

- (3) Shri Asoke Krishna Dutt
- (4) Shri Vasant Sathe
- (5) Shri S. S. Das
- (6) Shri Somnath Chatterjee
- (7) Shri K. Lakkappa
- (8) Shri R. L. P. Verma

Shri Charan Singh replied to the debate.

The motion was adopted as follows:—

“That the Lokpal Bill, 1977, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

1. Shri R. K. Amin
2. Shri Arif Beg
3. Shri Dilip Chakravarty
4. Shrimati Mrinal Gore
5. Shri R. D. Gattani
6. Shri Kanwar Lal Gupta
7. Shri Ram Jethmalani
8. Shri Hari Vishnu Kamath
9. Shri M. V. Krishanappa
10. Shri Krishan Kant
11. Shri M. Kalyanasundaram
12. Shri B. C. Kamble
13. Shri Madhu Limaye
14. Shri Shyamnandan Mishra
15. Shri Nathu Ram Mirdha
16. Dr. V. A. Seyid Muhammad
17. Shri Narendra P. Nathwani
18. Shri Balasaheb Vikhe Patil
19. Shri Chand Ram
20. Shri Saugata Roy
21. Shri Gauri Shankar Rai
22. Shri C. M. Stephen
23. Shri B. Shankaranand
24. Shri K. Suryanarayana
25. Shri Sasankasekhar Sanyal
26. Shri Jagannath Sharma
27. Shri Somnath Chatterjee
28. Shri S. D. Somasundaram

[P.T.O.]

29. Shri Mangal Deo

30. Shri Charan Singh

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

9. Motion

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

"That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively."

Shri Hukmdeo Narain Yadav took part in the debate. His speech was not concluded.

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd August, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 2, 1977 | Sravana 11, 1899 (Saka)

No. 54

11 A.M.

1. Starred Questions

Starred Questions Nos. 725—729 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5690—5889 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report (Hindi version) under section 21(3)(b) of the said Act in the case of M/s. India Pistons Limited, Madras and the Order dated the 21st June, 1975 of the Central Government thereon.
 - (ii) Report (Hindi version) under section 22(3)(b) of the said Act in the case of M/s. Philips India Limited, Bombay and the Order dated the 5th July, 1975 of the Central Government thereon.
 - (iii) Report (Hindi version) under section 21(3)(b) of the said Act in the case of M/s. Atul Products Limited, Ahmedabad and the Order dated the 31st October, 1975 of the Central Government thereon.
 - (iv) Report (Hindi version) under section 22(3)(b) of the said Act in the case of M/s. Anil Starch Products Limited, Ahmedabad and the Order dated the 9th January, 1976 of the Central Government thereon.

[P.T.O.]

- (v) Report (Hindi version) under section 21(3)(b) of the said Act on the proposal of M/s. Philips India Limited, Bombay for effecting substantial expansion in the manufacture of General Lighting Service Lamps and Fluorescent Tube Lamps and the Order dated the 3rd May, 1976 of the Central Government thereon.
 - (vi) Report (Hindi and English versions) under section 21(3)(b) of the said Act in the case of M/s. Gabriel India Limited, Bombay for effecting substantial expansion in the manufacture of shock absorbers and the Order dated the 27th November, 1976 of the Central Government thereon.
 - (vii) Report under section 22(3)(b) of the said Act in the case of M/s. WIMCO Limited, Bombay for establishment of a new undertaking for manufacture of industrial explosives and the Order dated the 28th February, 1977 of the Central Government thereon.
 - (viii) Report under section 22(3)(b) of the said Act in the case of M/s. Indian Explosives Limited, Calcutta for establishment of a new undertaking for manufacture of commercial blasting explosives and the Order dated the 28th February, 1977 of the Central Government thereon.
 - (ix) Report under section 22(3)(b) of the said Act in the case of M/s. Maharaja Shree Umaid Mills Limited, Pali Marwar (Rajasthan) for establishment of a new undertaking for manufacture of industrial explosives and accessories and the Order dated the 28th February, 1977 of the Central Government thereon.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Reports and the Orders of the Central Government thereon, mentioned at items (1)(vii) to (ix) above.

4. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Law, Justice and Company Affairs to the reported statement made by him naming Shrimati Eva Vaz and Shri K. D. Naiker as the two Karnataka Ministers who sought to influence and interfere with judiciary and the reported denial of this by the Karnataka Ministers.

The Minister of Law, Justice and Company Affairs made a statement in regard thereto.

5. Matters Under Rule 377

(1) Shri K. S. Chavda raised matter regarding several bridges of the Railways and Roads in Sami, Harij, Patan and Chana-ma Taluks in Gujarat having been washed away by heavy rains and several houses and huts having collapsed due to unprecedented rains.

(2) Dr. Baldev Prakash raised matter regarding the reported act of lawlessness and gangsterism committed in Punjab University Campus.

(3) Shri K. Mallanna raised matter regarding outcome of the Chief Ministers' Conference held on the 30th and 31st July, 1977.

(4) Shri Samar Guha raised matter regarding the flood situation developing in different parts of the country particularly in West Bengal leading to deployment of Army for rescue operations.

(5) Shri Motibhai R. Chaudhary raise matter regarding heavy rains and floods in Banaskantha, Gujarat causing damage to Railways and Road bridges and loss of human lives.

6. Resolutions—Adopted

Prof. Madhu Dandavate moved the following Resolutions:—

- (1) "That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon."
- (2) "That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

The Resolutions were adopted.

7. Government Bill—

Amendments recommended by Rajya Sabha rejected.

The Finance (No. 2) Bill, 1977

Shri H. M. Patel moved that the following amendments recommended by Rajya Sabha in the Bill be taken into consideration:—

Clause 3

- (1) That at page 5, clause 3 be *omitted*.

Clause 13

- (2) That at pages 10-11, clause 13 be *omitted*.

[A.T.O.]

Clause 15

(3) That at page 12, *after* line 29, the following be *inserted*, namely:—

“(iii) the amalgamated company absorbs in full the staff and labour borne on the rolls of the amalgamating company at the time of amalgamation.”

Clause 20

(4) That at page 16, clause 20 be *omitted*.

Clause 21

(5) That at pages 16-17, clause 21 be *omitted*.

THE THIRD SCHEDULE

(6) That at page 45,—

(i) line 15, the brackets, figures and letters “(3)(i), (3)(ii)” be *omitted*; and

(ii) lines 17—19, the words “Four rupees and sixty paise per thousand.”, “One rupee and sixty paise per thousand” be *omitted*.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The following Members took part in the debate:—

- (1) Shri Y. B. Chavan.
- (2) Shri Somnath Chatterjee.
- (3) Shri R. Venkataraman.
- (4) Shri Kanwar Lal Gupta.
- (5) Shri M. N. Govindan Nair.
- (6) Shri A. Bala Pajanor.
- (7) Shri Chitta Basu.
- (8) Chowdhry Balbir Singh.
- (9) Prof. P. G. Mavalankar.

Shri H. M. Patel replied to the debate.

The motion that the amendments recommended by Rajya Sabha in the Bill be taken into consideration was adopted and the amendments recommended by Rajya Sabha were taken up.

On amendment No. 1, that at page 5, clause 3 be *omitted*, the House divided, Ayes 86; Noes 164. The amendment was accordingly rejected.

On amendment No. 2, that at pages 10-11, clause 13 be *omitted*, the House divided, Ayes 85; Noes 171. The amendment was accordingly rejected.

On amendment No. 3 to Clause 15, that at page 12, after line 29, the following be *inserted* namely:—

“(iii) the amalgamated company absorbs in full the staff and labour borne on the rolls of the amalgamating company at the time of amalgamation.”

the House divided, Ayes 117; Noes 178. The amendment was accordingly rejected.

On amendment No. 4, that at page 16, clause 20 be *omitted*, the House divided, Ayes 87; Noes 181. The amendment was accordingly rejected.

On amendment No. 5, that at pages 16-17, clause 21 be *omitted*, the House divided, Ayes 88; Noes 179. The amendment was accordingly rejected.

On amendment No. 6, to the Third Schedule that at page 45,—

- (i) line 15, the brackets, figures and letters “(3)(i), (3)(ii)” be *omitted*; and
- (ii) lines 17—19, the words “Four rupees and sixty paise per thousand.”, “One rupee and sixty paise per thousand” be *omitted*.

the House divided, Ayes 118; Noes 179. The amendment was accordingly rejected.

The motion moved by Shri H. M. Patel that the recommendations made by Rajya Sabha be rejected was adopted and the amendments recommended by Rajya Sabha in the Bill were accordingly rejected.

8. MOTION

Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977 continued:—

“That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively.”

The following Members took part in the debate:—

- (1) Shri Hukmdeo Narain Yadav
- (2) Shrimati Parvati Devi
- (3) Shri V. Tulsiram (*Speech unfinished*).

The discussion was not concluded.

J.T.O.

9. HALF-AN-HOUR DISCUSSION

Shri P. K. Deo raised a half-an-hour discussion on points arising out of the answer given on the 25th July, 1977 to Unstarred Question No. 4593 regarding closure of rice mills in Kalahandi, Orissa.

Shri Surjit Singh Barnala replied to the discussion.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd August, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 3, 1977|Sravana 12, 1899 (Saka)

No. 55

11 A.M.

1. Starred Questions

Starred Questions Nos. 749, 751, 752 and 754—758 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5890—5982 and 5984—6089 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 29 addressed to the Minister of Home Affairs regarding Packets and Pamphlets found in Karimganj Sub-division in Cachar District of Assam was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi version) of the Council of Scientific and Industrial Research, New Delhi, for the year 1975.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (2) (i) A copy of the Merchant Shipping (Shipping Office Forms) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1005 in Gazette of India dated the 10th July, 1976, under subsection (3) of section 458 of the Merchant Shipping Act, 1958.

[P.T.O.]

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c)(iii) of the Proclamation dated the 22nd March, 1975 issued by the President in relation to the State of Nagaland:—
 - (i) The Motor Vehicles Rules for Excluded Areas, Assam, 1942 (Nagaland Amendment Rules, 1977) published in Nagaland Government Notification No. TPT|MV-105|76 dated the 16th May, 1977.
 - (ii) The Motor Vehicles Rules for Excluded Areas, Assam, 1942 (Nagaland Amendment Rules, 1977) published in Nagaland Government Notification No. TPT|MV-27|75 dated the 27th May, 1977.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
 - (i) The Delhi Motor Vehicles (Second Amendment) Rules, 1976 published in Notification No. SECE. 6(8)|74-Tpt.|171 in Delhi Gazette dated the 7th January, 1977.
 - (ii) No. F. 2(14)|71-Tpt.|185 published in Delhi Gazette dated the 7th January, 1977 making certain amendment to Transport Reciprocal Agreement relating to the operation of public carriers on Inter-State routes under the Northern Zone Permit Scheme.
 - (iii) The Delhi Motor Vehicles (Second Amendment) Rules, 1977 published in Notification No. SECE. 3(29)|75|-Tpt.|697 in Delhi Gazette dated the 20th January, 1977, together with an explanatory memorandum.
- (5) An explanatory memorandum (Hindi and English versions) in respect of Notifications mentioned at items (4)(i) and (ii) above.
- (6) A statement (Hindi and English versions) showing the reasons for delay in laying the Notifications mentioned at item (4) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1975-76.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 533(E) published in Gazette of India dated the 20th July, 1977 making certain amendment to Notification No. G.S.R. 478(E) dated the 5th July, 1977.
 - (ii) The Indian Police Service (Uniform) Amendment Rules, 1977 published in Notification No. G.S.R. 938 in Gazette of India dated the 23rd July, 1977.
 - (iii) The Indian Police Service (Uniform) Second Amendment Rules, 1977 published in Notification No. G.S.R. 939 in Gazette of India dated the 23rd July, 1977.
 - (iv) The Indian Police Service (Recruitment) Second Amendment Rules, 1977 published in Notification No. G.S.R. 942 in Gazette of India dated the 23rd July, 1977.
- (9) A copy of the Annual Report (Hindi and English versions) of the Development Council for Machine Tools for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1975-76.
- (11) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1975-76.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1976.
 - (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1976.
 - (b) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ended 30th September, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O

- (iii) (a) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1974-75.
 - (b) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (12)(iii) above.
- (14) (i) A copy of the Cement (Quality Control) Amendment Order, 1977 (Hindi and English versions) published in Notification No. S.O. 178(E) in Gazette of India dated the 18th February, 1977 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under rule 8 of the Central Excise Rules, 1944:—
- (i) G.S.R. 538(E) published in Gazette of India dated the 22nd July, 1977 together with an explanatory memorandum.
 - (ii) G.S.R. 539(E) published in Gazette of India dated the 23rd July, 1977 together with an explanatory memorandum.
 - (iii) G.S.R. 946 published in Gazette of India dated the 23rd July, 1977 together with an explanatory memorandum.
- (16) A copy of the Central Excise (Seventeenth Amendment) Rules, 1944 (Hindi and English versions) published in Notification No. G.S.R. 945 in Gazette of India dated the 23rd July, 1977, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 491 (E) published in Gazette of India dated the 12th September, 1975 making certain amendment to the Colliery Control Order, 1945.
 - (ii) G.S.R. 529(E) published in Gazette of India dated the 18th July, 1977 making certain amendment to Notification No. G.S.R. 491(E) dated the 12th September, 1975.

(iii) The Colliery Control (Amendment) Order, 1977 published in Notification No. G.S.R. 530(E) in Gazette of India dated the 18th July, 1977.

(18) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (17)(i) above.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

(i) That at its sitting held on the 2nd August, 1977, Rajya Sabha agreed without any amendment to the National Highways (Amendment) Bill, 1977, passed by Lok Sabha on the 19th July, 1977.

(ii) That at its sitting held on the 2nd August, 1977, Rajya Sabha agreed without any amendment to the Petroleum (Amendment) Bill, 1977, passed by Lok Sabha on the 26th July, 1977.

(iii) That at its sitting held on the 2nd August, 1977, Rajya Sabha agreed without any amendment to the Tea (Amendment) Bill, 1977, passed by Lok Sabha on the 27th July, 1977.

6. Calling Attention

Shri Prasannbhai Mehta called the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported serious situation arising out of accumulation of handloom cloth worth crores and the financial crisis faced by weavers as a result of rapid price rise of inputs e.g. staples, art silk yarn, dyes and other chemicals, causing unemployment of handloom weavers in various States.

The Minister of Commerce and Civil Supplies and Cooperation made a statement in regard thereto.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.10 P.M.)

7. Reports of Committee on Private Members' Bills and Resolutions

Shri Rama Chandran Kadannappalli presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

8. Statement by Minister

The Minister of Railways made a statement regarding change in the financial arrangements for the construction of Shahdara-Saharanpur railway line.

9. Matters Under Rule 377

(1) Shri P. M. Sayeed raised matter regarding the meeting of Advisory Council associated with the Administrator of the Union territory of Lakshadweep being held at Kavaratti, the headquarters of the Union territory on the 3rd August, 1977 during the Lok Sabha Session.

(2) Shri Yadendra Dutt raised matter regarding rising of rivers Ganga and Ghagra in U.P., floods in large areas of West Bengal,

[P.T.O.]

Bihar, Delhi, Haryana and Rajasthan and inadequacy of flood prevention measures.

(3) Shri Janardhana Poojary raised matter regarding the havoc caused by the recent floods in the Mangalore city and Mangalore Taluk.

(4) Shri Dinen Bhattacharya raised matter regarding the serious situation arising out of the large scale retrenchment, closures, illegal lockouts, lay offs in jute mills in various States affecting several thousand workers.

10. Motions

(1) Discussion on the following motion moved by Prof. Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

“That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May 1976, respectively.”

The following Members took part in the debate:—

- (1) Shri V. Tulsiram
- (2) Shri Hari Shankar Mahale
- (3) Shri Hukam Ram
- (4) Shri D. G. Gawaj
- (5) Shri Roop Nath Singh Yadav
- (6) Shri P. A. Sangma
- (7) Shri P. K. Deo

The discussion was not concluded.

(2) Shri Samar Guha moved the following motion:—

“That this House do consider the Report (1974) of the Commission of Inquiry into the disappearance of Netaji Subhas Chandra Bose laid on the Table of the House on the 3rd September, 1974.”

A substitute motion was moved by Shri Samar Guha.

Shri Sasankasekhar Sanyal took part in the debate.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th August, 1977).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 4, 1977 | Sravana 13, 1899 (Saka)

No. 56

11 A.M.

1. **Obituary References**

The Speaker made references to the passing away of Shri Muldas Bhudardas Vaishya, who was a Member of the Provisional Parliament, First and Third Lok Sabha; and Bakshi Abdur Rashid, who was a Member of the Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. **Starred Questions**

Starred Questions Nos. 773, 775, 777 and 780 were orally answered. Replies to remaining questions were laid on the Table.

3. **Unstarred Questions**

Replies to Unstarred Questions Nos. 6090—6289 were laid on the Table.

4. **Short Notice Question**

Short Notice Question No. 30 addressed to the Minister of Health and Family Welfare regarding 'Death of National Herald Reporter at Willingdon Hospital, New Delhi' was orally answered and supplementaries were also answered thereon.

5. **Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) correcting the answer given on the 12th July, 1977 to Unstarred Question No. 3261 by Shri Nawab Singh Chauhan regarding Allotment of Gas Agencies.
- (2) A copy of the Drugs and Cosmetics (Sixth Amendment) Rules, 1976 (Hindi and English versions) published in

[P.T.O.]

Notification No. G.S.R. 1594 in Gazette of India dated and 13th November, 1976, under section 38 of the Drugs and Cosmetics Act, 1940.

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 546(E) and 547(E) published in Gazette of India dated the 30th July, 1977 together with an explanatory memorandum.
 - (ii) Notification No. 264-77-C.E. published in Gazette of India dated the 2nd August, 1977 together with an explanatory memorandum.
 - (iii) Notification Nos. 265|77-C.E. and 266|77-C.E. published in Gazette of India dated the 3rd August, 1977 together with an explanatory memorandum.
- (4) A copy of the Mineral Concession (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 952 in Gazette of India dated the 23rd July, 1977, under sub-section (1) of section 28 of the Mines and Minerals Regulations and Development) Act, 1957.
- (5) A copy of the Report on 'Iron Concentrate Slurry Pipelines—Experience and Applications'.
- (6) A copy of the Indian Wireless Telegraph (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 978 in Gazette of India dated the 23rd July, 1977, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) (i) A copy of the Certified Accounts together with the Audit Report thereon (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1970-71.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (8) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXVI—Third Session, 1971.
 - (ii) Statement No. XXV—Thirteenth Session, 1975
 - (iii) Statement No. VIII—Fifteenth Session, 1976
 - (iv) Statement No. VIII—Sixteenth Session, 1976
 - (v) Statement No. V—Seventeenth Session, 1976
- } Fifth
} Lok
} Sabha

- (vi) Statement No. II—First Session, 1977
(vii) Statement No. I—Second Session, 1977
- } Sixth
} Lok
} Sabha

- (9) A copy of Notification No. G.S.R. 547 (Hindi and English versions) published in Gazette of India dated the 23rd April, 1977 containing corrigendum to Notification No. G.S.R. 254 dated the 21st February, 1976.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1977, passed by Lok Sabha on the 25th July, 1977.
- (ii) That at its sitting held on the 3rd August, 1977, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Lokpal Bill, 1977 and also communicated the following names of members of Rajya Sabha who had been nominated to serve on the said Joint Committee:—

- (1) Shri Rabi Ray
- (2) Shri Sunder Singh Bhandari
- (3) Shri Mahadeo Prasad Varma
- (4) Shri Vithal Gadgil
- (5) Shri D. P. Singh
- (6) Shri Devendra Nath Dwivedi
- (7) Shrimati Margaret Alva
- (8) Shri A. R. Antulay
- (9) Shri Sawaisingh Sisodia
- (10) Shri N. G. Ranga
- (11) Shri S. W. Dhabe
- (12) Shri Bipinpal Das
- (13) Shri Bhupesh Gupta
- (14) Shri K. A. Krishnaswamy
- (15) Shri G. Lakshmanan

[P.T.O.]

7. Calling Attention

Shri Kanwar Lal Gupta called the attention of the Minister of Home Affairs to the reported collapse of many houses resulting in deaths of some persons, water logging, breaches in roads and choking of sewers in Delhi as a result of incessant rains causing great concern to the residents of the areas affected and the steps taken to meet the situation arising out of flooding of many areas by river Yamuna.

The Minister of Home Affairs made a statement in regard thereto.
(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.15 P.M.)

8. Report of Business Advisory Committee

Shri Ravindra Varma presented the Fifth Report of the Business Advisory Committee. The Minister also read out the Report to the House.

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House today.”

The motion was adopted.

9. Matters under Rule 377

(1) Shri Vayalar Ravi raised a matter regarding the power crisis in Delhi due to agitation by about 25,000 employees of DESU.

(2) Dr. Sushila Nayar raised a matter regarding restrictions proposed by D.D.A. on Doctors' Clinics and Nursing Homes in residential areas.

(3) Shri Yadvendra Dutt raised a matter regarding six million tonnes of wheat lying in the open in Chandigarh and other Centres of Punjab and Haryana and measures required to protect it from rains.

10. Statement by Minister

The Minister of External Affairs made a statement regarding his recent visit to Tanzania and the outcome of talks held by him with the leaders of Tanzania.

11. Motion

Shri C. M. Stephen moved the following motion:—

“That having considered the acts of commission and omission on the part of the Home Minister with respect to the following matters, namely:—

The Home Minister that ~~he~~ has been misusing the floor of the House to make baseless and irresponsible statements as instanced, among others, by his allegation on the 13th July, 1977 while replying to the debate on demands for grants for the

Home Ministry that there was a preparation and thinking ("Vichar") on the part of the previous government to shoot the political leaders in detention.

- (b) that he, misusing his official position meddled, with the affairs of independent Constitutional bodies as evidenced, among others, by his conduct in withdrawing from the files of the Election Commission a letter dated the 5th May, 1977, he had written in his capacity as the leader of the B.L.D.,

this House hereby records its indignation against and disapproval of the conduct of the Home Minister."

The following Members took part in the debate:—

- (1) Shri Shyamnandan Mishra
- (2) Shri K. P. Unnikrishnan
- (3) Shri Ram Jethmalani
- (4) Shri Vasant Sathe
- (5) Shri Samar Mukherjee

The discussion was not concluded.

12. Half-an-hour discussion

Shri Vasant Sathe raised a half-an-hour discussion on points arising out of the answer given on the 28th July, 1977 to Unstarred Question No. 5265 regarding engagement of workers through contractors.

Shri Biju Patnaik replied to the discussion.

8.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th August, 1977).

AVTAR SINGH RIKHY,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 5, 1977|Sravana 14, 1899 (Saka)

No. 57

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Mohan Lal Gautam, who was a Member of the Constituent Assembly and the Provisional Parliament.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 794—797 and 799 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 6290—6489 were laid on the Table.

4. Short Notice Question

Short Notice Question No. 31 addressed to the Minister of Industry regarding 'Strike in B.H.E.L., Bhopal' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi version) of the Food Corporation of India for the year 1975-76 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.

I.P.T.O.

- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review (Hindi and English versions) by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1974-75.
 - (b) Annual Report (Hindi and English versions) of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review (Hindi and English versions) by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1975-76.
 - (b) Annual Report (Hindi and English versions) of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review (Hindi and English versions) by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Simla for the year 1975-76.
 - (b) Annual Report (Hindi and English versions) of the Himachal Pradesh Agro Industries Corporation Limited, Simla, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iv) (a) Review (Hindi and English versions) by the Government on the working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1975-76.
 - (b) Annual Report (Hindi and English versions) of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (v) (a) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1970-71.
 - (b) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (vi) *Review (Hindi and English versions) by the Government on the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1974-75.
- (vii) *Review (Hindi and English versions) by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1974-75.
- (3) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the papers mentioned at item (2) (v) above.
- (4) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (2)(i) to (v) above.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1974-75.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report* of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1974-75.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76.
 - (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of Notifications Nos. G.S.R. 541(E) and 542(E) (Hindi and English versions) published in Gazette of India, dated the 28th July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (9) A copy each of the Notifications Nos. G.S.R. 943 and 944 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

*The Annual Reports were laid on the Table on the 16th August, 1976.

[P.T.O.]

6. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

7. Calling Attention

Shri Gyaneshwar Prasad Yadav called the attention of the Minister of Railways to the reported apprehension of damage to North Eastern main railway line between Narayanpur and Bihpur due to soil erosion by river Ganga in the near future.

The Minister of Railways made a statement in regard thereto.

8. Question of Privilege

With reference to the question of privilege sought to be raised by Sarvashri C. K. Chandrappan and B. Rachaiah on the 4th August, 1977 regarding alleged misleading information given to the House on the 13th June, 1977 in the statement made by the Minister of Home Affairs on a calling attention matter about atrocities on Harijans at Belchi village in Bihar, the Speaker observed that he had disallowed the matter on the ground that the question relating to motive for the occurrence was *sub judice*.

9. Statement By Minister

The Minister of Agriculture and Irrigation laid on the Table a statement regarding the flood situation in the country and steps taken by Government to meet the situation.

10. Matters Under Rule 377

(1) Shri G. M. Banatwalla raised a matter regarding setting up of Civil Rights Commission.

(2) Shri Hukam Chand Kachwai raised matter regarding dislocation of railway traffic between Delhi-Jaipur and Ahmedabad and other losses due to floods.

11. Motions

(1) Discussion on the following motion moved by Shri C. M. Stephen on the 4th August, 1977, continued:—

“That having considered the acts of commission and omission on the part of the Home Minister with respect to the following matters, namely:—

- (a) that he has been misusing the floor of the House to make baseless and irresponsible statements as instanced, among others, by his allegation on the 13th July, 1977 while replying to the debate on demands for grants for

the Home Ministry that there was a preparation and thinking ("Vichar") on the part of the previous government to shoot the political leaders in detention,

- (b) that he, misusing his official position meddled, with the affairs of independent Constitutional bodies as evidenced, among others, by his conduct in withdrawing from the files of the Election Commission a letter dated the 5th May, 1977, he had written in his capacity as the leader of the B.L.D.,

this House hereby records its indignation against and disapproval of the conduct of the Home Minister."

Shri Morarji R. Desai took part in the debate.

Shri C. M. Stephen replied to the debate.

The motion was negatived.

- (2) Shri Kanwar Lal Gupta moved the following motion:—

"That this House expresses its great concern over the continuing price rise in the country and urges upon the Government to take urgent steps to check the price rise."

An amendment was moved by Shri Yuvraj.

The following Members took part in the debate:—

- (1) Shri G. Narsimha Reddy
- (2) Shri Yadvendra Dutt
- (3) Shri Brij Bhushan Tiwari
- (4) Shri Samar Mukherjee
- (5) Shri Gev. M. Avari
- (6) Shrimati Mrinal Gore
- (7) Shri R. K. Amin (*Speech unfinished*).

The discussion was not concluded.

12. Motion regarding Fifth Report of Committee on Private Members' Bills and Resolutions

Shri M. Ram Gopal Reddy moved the following motion:—

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1977."

The motion was adopted.

[P.T.O.]

13. Private Member's Resolution—Withdrawn

Shri P. K. Deo concluded his speech on the following Resolution moved by him on the 22nd July, 1977:—

“This House recommends to Government that all young men before graduation or being eligible for employment should serve in the Territorial Army as ‘Jawans’ or work in any Government farm or factory or irrigation project, to have a sense of participation in building the nation and requests Government to take appropriate steps in this regard.”

Nine amendments were moved by Sarvashri Vinayak Prasad Yadav, Hukmdeo Narain Yadav, S. Kundu, Yuvraj and T. A. Pai.

The following Members took part in the debate:—

- (1) Dr. Ramji Singh
- (2) Shri T. A. Pai
- (3) Shri Vinayak Prasad Yadav
- (4) Shri Hukmdeo Narain Yadav
- (5) Shri S. Kundu
- (6) Shri Yuvraj
- (7) Shri M. Ram Gopal Reddy
- (8) Shri Mukunda Mandal
- (9) Shri K. A. Rajan
- (10) Dr. Henry Austin
- (11) Prof. P. G. Mavalankar
- (12) Shri Keshavrao Dhondge
- (13) Dr. P. C. Chunder

Shri P. K. Deo replied to the debate.

The amendments moved by Sarvashri Vinayak Prasad Yadav, Hukmdeo Narain Yadav and T. A. Pai were negatived.

The amendments moved by Sarvashri S. Kundu and Yuvraj were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

14. Private Members' Resolution—under consideration

Shri Vayalar Ravi moved the following Resolution:—

“This House, taking note of the new political situation in the country after the Sixth Lok Sabha elections, and confronted with the tasks of social and economic reconstruction, urges upon the Government to take immediate steps to amend the Constitution of India, further to secure meaningful realisation of the Directive Principles of State Policy,

deleting property rights from the Chapter of Fundamental Rights, including right to work and literacy and national minimum wage as fundamental rights and further enlarging the guarantees to the minorities—religious and linguistic—Harijans, Tribals and other submerged sections of our population.”

His speech was not concluded.

The discussion was not concluded.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 6th August, 1977).

AVTAR SINGH RIKHY,
~~Secretary.~~

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, August 6, 1977|Sravana 15, 1899 (Saka)

No. 58

11 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) Explanatory Memorandum (Hindi and English versions) regarding construction of a farm house near Mehrauli by the former Prime Minister, Shrimati Indira Gandhi, together with copies of building plans of the said farm house.
- (2) A copy of the Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977 (Hindi and English versions) published in Notification No. S.O. 211 in Gazette of India dated the 15th January, 1977, under section 58 of the Delhi Development Act, 1957.
- (3) A copy of the Second Report (1975—77) of the Delhi Urban Art Commission, New Delhi, under section 19 of the Delhi Urban Art Commission Act, 1974 (Hindi and English versions).
- (4) A copy of the Central Silk Board (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. 948 in Gazette of India dated the 23rd July, 1977, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (5) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1974-75.
- (6) A copy of the Annual Administration Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1975-76.

[P.T.O.]

- (7) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board, Calcutta, for the year 1975-76 along with the statements of Accounts.

2. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 6th and 28th July, 1977, were laid on the Table.

3. Assent to Bills

Secretary laid on the Table following five Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Oil and Natural Gas Commission (Amendment) Bill, 1977.
- (2) The Insecticides (Amendment) Bill, 1977.
- (3) The Nagaland Appropriation (No. 2) Bill, 1977.
- (4) The Cardamom (Amendment) Bill, 1977.
- (5) The Motor Vehicles (Amendment) Bill, 1977.

4. Government Bill—Introduced

The Salary and Allowances of Leaders of Opposition in Parliament Bill, 1977.

5. Matters Under Rule 377

(1) Shri Nirmal Chandra Jain raised a matter regarding transfer of High Court Judges back to their original States.

(2) Shri K. Lakkappa raised a matter regarding decision of the Government to split Fertiliser Corporation of India into four units.

(3) Shri P. M. Sayeed raised a matter regarding the retrenchment of labourers in various Government Departments of the Union territory of Lakshadweep.

(4) Shri Samar Guha raised a matter regarding observance of the centenary year of 'Vande Mataram'.

(5) Shri Shambhu Nath Chaturvedi raised a matter regarding crisis facing the small scale and cottage sectors of the shoe industry leading to lay-off and unemployment of thousands of workers following the imposition of excise duty on all footwear manufactured with 'brand' names.

(6) Shri Jyotirmoy Bosu raised a matter regarding alleged violation of Guest Control Order at a dinner party hosted on the 4th August, 1977 at Karnataka House.

(7) Shri Manoranjan Bhakta raised a matter regarding famine like conditions in the various islands of Andaman and Nicobar Islands due to failure of crops.

****6. Statement by Minister**

The Minister of Railways made a statement on the question of inclusion of Sholapur Division in Central Railway.

***7. Discussion Under Rule 193**

Shri Yuvraj raised a discussion on the employment of Scheduled Castes and Scheduled Tribes in services against reserved quota.

***8. Motion**

Discussion on the following motion moved by Prof Madhu Dandavate and the substitute motions thereto moved on the 28th July, 1977, continued:—

“That this House do consider the Twentieth, Twenty-first and Twenty-second Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1970-71, 1971-72 and 1972-73 and 1973-74, laid on the Table of the House on the 11th May, 1973, 28th August, 1974 and 5th May, 1976, respectively.”

The following Members took part in the combined debate on items 7 and 8 above:—

- (1) Dr. Ramji Singh
- (2) Shri Shyam Sundar Gupta
- (3) Shri B. Rachaiah
- (4) Shri Chand Ram
- (5) Shri Ramji Lal Suman
- (6) Shri Dilip Chakravarty
- (7) Shri Giridhar Gomango
- (8) Shri Ram Vilas Paswan
- (9) Shri Hopingstone Lyngdoh
- (10) Shri Ram Awadhesh Singh
- (11) Shri M. N. Govindan Nair
- (12) Shri Shiv Narain Sarsonia
- (13) Shri Lalji Bhai
- (14) Shri P. M. Sayeed

*Discussed together.

**Made at 12.30 P.M.

- (15) Shri Lahanu Shidava Kom
- (16) Shri Raj Narain
- (17) Shri Basant Singh Khalsa
- (18) Shri B. Shankaranand
- (19) Shri P. V. Perisamy
- (20) Shri B. C. Kamble
- (21) Shri N. Sreekantan Nair
- (22) Shri A. K. Roy
- (23) Shri Ram Kanwar Berwa
- (24) Shri G. S. Reddi
- (25) Ch. Hari Ram Makkasar Godara
- (26) Shri Phirangi Prasad

The discussion was not concluded.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th August, 1977).

.AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 8, 1977|Sravana 17, 1899 (Saka)

No. 59

11 A.M.

1. Question of Privilege

The Speaker observed that in connection with the notice of a question of privilege by Shri K. P. Unnikrishnan against (1) Minister of Information and Broadcasting and (2) the Chief Editor, News Services (English) All India Radio for misrepresentation of proceedings of the House dated the 4th August, 1977, the Ministry of Information and Broadcasting had explained the circumstances in which the mistake occurred and had expressed regret.

In view of the explanation and the regret expressed, the Speaker withheld his consent to the raising of question of privilege under Rule 222 and the matter was treated as closed.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Delhi Motor Vehicle Third (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. SECE-3(79)|76-Tpt.|1783, in Delhi Gazette dated the 18th February, 1977, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 together with an explanatory memorandum.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1977 published in Notification No. G.S.R. 531(E) in Gazette of India dated the 19th July, 1977.
 - (ii) The Indian Administrative Service (Fixation of Cadres Strength) Eleventh Amendment Regulations, 1977 published in Notification No. G.S.R. 940 in Gazette of India dated the 23rd July, 1977.
- (3) A statement correcting the reply given on the 26th July, 1977 to Unstarred Question No. 4874 by Shri Annasaheb P. Shinde regarding erection of Fertilizer Plants on the basis of coal as a Feed Stock.

[P.T.O.]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1976.
 - (b) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1974.
 - (b) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the period from 1st January, 1975 to 31st March, 1976.
 - (b) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the period from 1st January, 1975 to 31st March, 1976 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (4) (ii) and (iii) above.
- (6) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1974-75.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (7) A copy of the Rice and Paddy (Southern Zone) Movement Control (Amendment) Order, 1977 (Hindi and English versions) published in Notification No. S.O. 2390 in Gazette of India dated the 30th July, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of Notification No. S.O. 561(E) (Hindi and English versions) published in Gazette of India dated the 15th July, 1977, under sub-section (2) of section 9 of the Representation of the People Act, 1950, making certain correction in Schedule IV of the Delimitation of Parliamentary and Assembly Constituencies Order 1976, in respect of the State of Assam.
- (9) (i) A copy of the Sixty-Third Report (Hindi and English versions) of the Law Commission on the Interest Act, 1839.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (10) (i) A copy of the Sixty-Fourth Report (Hindi and English versions) of the Law Commission on the Suppression of Immoral Traffic in Women and Girls Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (11) A copy of Draft Order No. 33/56/75-CL. III (Hindi and English versions) to be issued under sub-section (4) of section 81 of the Companies Act, 1956, regarding approval of the Central Government to conversion into equity share capital part of loan of M/s. National Small Industries Corporation Limited, under sub-section (6) of section 81 of the said Act.
- (12) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1974-75 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above papers.

[P.T.O.]

- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (13) A copy of Notification No. S.O. 2362 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under sub-section (2) of section 56(B) of the Indian Railways Act, 1890.
- (14) A copy of the Tea (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 921 in Gazette of India dated the 24th June, 1977, under sub-section (3) of section 49 of the Tea Act, 1953.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1975-76.
- (17) A copy of the Annual Report (Hindi and English versions) on the working of the Cardamom Board, Cochin, for the year 1975-76.
- (18) A copy each of the following Reports (Hindi and English versions) under article 151 of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1976—Union Government (Commercial)—Part VI—Praga Tools Limited.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1977—Union Government (Commercial)—Part I—Introduction.
- (19) A copy of the Central Excise (Eighteenth Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1008 in Gazette of India dated the 30th July, 1977 under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

3. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Industry to the present situation of the Coca-Cola Company, its refusal to fulfil its export commitment and to produce beverage of wholly Indian origin and closure of its factories rendering about 1½ lakh workers unemployed.

The Minister of Industry made a statement in regard thereto.

4. Statements By Ministers

(1) The Minister of External Affairs made a statement regarding the revised and liberalised policy for grant of passports to Indian nationals.

(2) The Minister of Communications made a statement regarding some policy aspects relating to Postal and Telecommunication services.

(3) The Minister of Home Affairs made a statement regarding the introduction of Police Commissioner System in Delhi.

(4) The Minister of Home Affairs made a statement regarding the publication of a photostat copy of a MISA warrant dated the 26th June, 1975 issued by the then Deputy Commissioner of Delhi.

***5. Personal Explanation Under Rule 357**

Shri Raj Narain made a personal explanation about certain remarks of Shri K. P. Unnikrishnan in the House on the 4th August, 1977 regarding the removal of written warning from the personal file of Dr. J. P. Singh, a surgeon of the Willingdon Hospital.

6. Statement Under Direction 115

Shri Kanwar Lal Gupta laid on the Table a statement regarding certain information given by the Minister of Home Affairs on the 22nd June, 1977 in answer to Unstarred Question No. 1390 regarding alleged lathi charge in Tihar Jail, Delhi, during emergency.

The Minister of Home Affairs laid on the Table a statement in reply thereto.

7. Matters Under Rule 377

(1) Shri Krishna Chandra Halder raised a matter regarding sharing of Ganga waters with Bangladesh through the Farakka Barrage.

(2) Shri Baldev Singh Jasrotha raised matter regarding opening of Srinagar-Rawalpindi and Suchetgarh—Sialkot roads.

(3) Shri S. Nanjeshu Gowda raised matter regarding financial assistance given to Karnataka for drought relief works and the manner in which the funds were spent in the State.

*Made at 12.55 P.M.

[P.T.O.]

(4) Shri Dinen Bhattacharya raised matter regarding reported two hours strike on 4.8.1977 by the employees of Life Insurance Corporation all over the country.

(5) Shri Keshavrao Dhondge raised a matter regarding Maharashtra-Karnataka boundary dispute.

(6) Shri Vayalar Ravi raised a matter regarding grant of 'Onam' festival advance to Central Government employees in Kerala.

(7) Shri Mohd. Shafi Qureshi raised matter regarding reported dilapidated condition of the grave of the late President Shri Fakhruddin Ali Ahmed.

(8) Shri Anant Dave raised a matter regarding reported poor quality of cotton seeds supplied to the farmers of Gujarat and the consequent loss of cotton crop.

(9) Shrimati Mrinal Gore raised matter regarding attempts of monopoly houses to scuttle Rs. 100 crore Government supported newsprint project of the Mysore Paper Mills.

3. Government Bill—Passed

The Salary and Allowances of Leaders of Opposition in Parliament Bill, 1977

The motion for consideration of the Bill was moved by Shri Ravindra Varma.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri M. V. Krishnappa
- (2) Shri Hari Vishnu Kamath
- (3) Shri Samar Mukherjee
- (4) Shri A. Bala Pajanor
- (5) Dr. V. A. Seyid Muhammad
- (6) Shri Vinayak Prasad Yadav
- (7) Shri M. N. Govindan Nair
- (8) Prof. P. G. Mavalankar

Shri Ravindra Varma replied to the debate.

The amendment moved was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill as taken up.

Clauses 2 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill, as amended, was passed.

Motion

Shri L. K. Advani moved the following motion:—

“That this House do consider the White Paper on Misuse of Mass Media during the Internal Emergency, laid on the Table of the House on the 1st August, 1977.”

Nine substitute motions were moved by Sarvashri Hukmdeo Narain Yadav, S. Kundu, A. K. Roy, Hari Vishnu Kamath, Samar Guha, Ugrasen, Brij Bhushan Tiwari, Keshavrao Dhondge and Laxmi Narain Nayak.

The following Members took part in the debate:—

- (1) Shri K. P. Unnikrishnan
- (2) Shri Nawab Singh Chauhan
- (3) Shri Somnath Chatterjee

The discussion was not concluded.

(Lok Sabha adjourned *sine die* at 7.22 P.M.)

AVTAR SINGH RIKHY,
Secretary.